HEAD OFFICE

Uttarakhand Pollution Control Board

Gauradevi Paryavaran Bhawan

46-B, I.T. Park, Sahastradhara Road,

Dehradun (Uttarakhand)

Joint Inspection Report

Original Application No. 449 of 2019
(Earlier O.A. No. 332 of 2017)

In compliance of order dated 16.12.2021

of the

Hon'ble National Green Tribunal,
Principal Bench,
New Delhi

March, 2022

Joint Inspection Report

In the matter of

Original Application No. 449 of 2019

(Earlier O.A. No. 332 of 2017)

Tajender Kumar Jolly & Anr. Applicant(s)

Vs

State of Uttarakhand & Ors. Respondent(s)

In compliance of order passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi on dated 26.12.2021, joint inspection of site in question was carried out by the Joint Inspection Team comprising of following officials of Uttarakhand Pollution Control Board, Regional Office, Haldwani (Nainital) and District Administration, Nainital on 19.01.2022:

1. Shri Munish Singh, Sub-District Magistrate, Haldwani.
2. Shri Runa Oraon, Scientist 'D', Central Pollution Control Board, Regional Directorate, Lucknow (U.P.).
3. Shri Sachin Kumar, Tehsildar, Lalkuan.
4. Smt. Sunita Lohani, Lekhpal, Lalkuan.

Member of SEIAA, Uttarakhand could not join for inspection as tenure of SEIAA has been completed and hence no representative of SEIAA was present.

The Joint Inspection Team inspected the both stone crushers and also interacted with petitioner for their inputs. Stone Crusher wise observation of Joint Inspection Team are as follows:

1. **M/S Himalaya Stone Industries, Village Phatta Bangar, Tehsil Lalkuan, Distt. Nainital (Uttarakhand):**

   i) Consent to establish (CTE) was granted to the stone Crusher on 08.07.1985 by the Uttar Pradesh Pollution Control Board (UPPCB). Further, Consolidated Consent and Authorization (CCA) is renewed time to time by the Uttarakhand Pollution Control Board. Presently, CCA is valid up to 31.03.2026 for production of Stone Grits & Sand-36000MT/Month through crushing and screening processes.

   ii) Fresh water requirement is meeting from tube well equipped with mechanical water meter. Necessary permission of extraction of groundwater is obtained from CGWA. Wastewater generated from screening process is sent to Mud Water Recycling System and clarified water collected in collection tank for recycling in process.

   iii) Some discrepancies were reported during joint inspection with respect to compliance of environmental norms, which have been rectified by the Unit.

   iv) The Unit has obtained renewal permission for establishment of stone crusher as per State Government Policy i.e. *Uttarakhand Stone Crusher, Screening Plant. Mobile Screening Plant, Pulveriser Plant, Hotmix Plant, Readymix Plant Anugya Nitti, 2020.*

   v) The Unit has obtained necessary permission for storage of sub-minerals existing government policy.

2. **M/S Himalaya Grits, Village Phatta Bangar, Tehsil Lalkuan, Distt. Nainital (Uttarakhand):**

   i) Consent to establish (CTE) was granted to the stone Crusher on 07.02.1987 by the Uttar Pradesh Pollution Control Board (UPPCB).

Earlier the Unit was kwon as M/S Hindustan Stone Company. Consolidated Consent and Authorization (CCA) is renewed time to time by the Uttarakhand Pollution Control Board. Presently, CCA is valid up to 31.03.2026 for production of Stone Grits & Sand-31200MT/Month through crushing and screening processes.

ii) Fresh water requirement is meeting from tube well equipped with mechanical water meter. Necessary permission of extraction of groundwater is obtained from CGWA. Wastewater generated from screening process is sent to settling pits. Supernatant water is recycled in process.

iii) Some discrepancies were reported during joint inspection with respect to compliance of environmental norms, which have been rectified by the Unit.

iv) The Unit has obtained renewal permission for establishment of stone crusher as per State Government Policy i.e. *Uttarakhand Stone Crusher, Screening Plant. Mobile Screening Plant, Pulveriser Plant, Hotmix Plant, Readymix Plant Anugya Nitti, 2020.*

v) The Unit has obtained necessary permission for storage of sub-minerals existing government policy.

Copy of **Joint Inspection Report** along with **Annexures 1-26** are enclosed herewith.

Interaction with Applicant:

Joint inspection team also visited the house of Applicant No. 1 i.e. Shri Tajender Kumar Jolly house. It was noted that Shri Tajender Kumar Jolly is not available in house and it was informed that he is out of station. Joint Inspection Team also interacted with Applicant No. 2 i.e. Shri Gulab Singh Bhandari. His house is

located behind the M/S Himalaya Stone Industries and complained about noise caused by the stone crusher. He also produced the document issued by the Principal, Government Primary School, Motinagar regrading establishment of primary school. As per document said Government primary school is established in the year 1978.

It was also informed by Applicant No. 2 that house of Shri Girish Kapoor existed before the Unit was established and nearby area including industry land belonged to Shri Girish Kapoor and land was purchased by his father Late Shri Umrao Singh Bhandari on 30.04.1983.

Land Use and locations of Stone Crusher:

As stated, earlier Consent to establish (CTE) to Stone crushers namely- M/S Himalaya Stone Industries (hereinafter called as Unit-1) was granted on 08.07.1985. CTE to M/S Himalaya Grits (hereinafter called as Unit-2) was granted on 07.02.1987. Land was purchased for stone crushers in the year 1984 and 1982, respectively for Unit-1 and Unit-2. It was informed that the Applicant No. 1 purchased land in the year 2004.

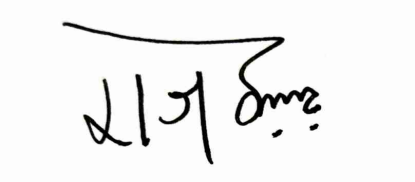
It is also informed by the District Administration that said area in question is outside the limit oof Development Authority and comes under village. Therefore, no land use plan is prepared by the District Administration. It is also observed that houses are being constructed nearby Unit-1 and Unit-2 and plotting of land for house was carried out. Agricultural activity was also found near the Units.

From the document and observation made by the Joint Inspection Team, it is evident that the area in question became industrial as well as residential, as both types of activities were observed. Both Stone Crushers have obtained renewal of permission required under the *Uttarakhand Stone Crusher, Screening Plant,*

Mobile Screening Plant, Pulveriser Plant, Hotmix Plant, Readymix Plant Anugya Nitti, 2020., as amended.

Said stone crushers are complying with environmental norms. Discrepancies observed by the Joint inspection team during inspection, has been rectified.

****



JOINT INSPECTION REPORT OF STONE CRUSHERS AT HALDWANI, NAINITAL (UTTARAKHAND)

IN THE MATTER OF

TEJINDRA KUMAR JOLLY & ANR. VS STATE OF UTTARAKHAND & ORS. (O.A. NO. 449/2019)

1. Background:

Hon'ble NGT, Principal Bench, New Delhi passed order on 16.12.2021 in the matter of Tejindra Kumar Jolly & Anr. Vs State of Uttarakhand & Ors. (O.A. No. 449/2019) for joint inspection of following stone crushers:

1. M/s Himalaya Stone Industries
2. M/s Himalaya Grits

Verbation of the relevant para of the referenced order of Hon'ble NGT order is as below: -

"10. Leaving this issue open for consideration further, it will be appropriate to require the statutory authorities to verify whether any establishment or houses existed within the prohibited distance at the time of setting up of the stone crusher. We also require the State to respond to the stand of the applicant that such blanket exemption cannot be given for all times to come to permit stone crushers at the cost of other activities not prohibited by law by exempting stone crushers in the manner as done by the above Policy. The verification of factual aspect may be undertaken by a four-member Committee comprising of CPCB, State PCB, SEIAA, Uttarakhand and the District Magistrate, Haldwani. The State PCB will be the nodal agency for coordination and compliance. The parties are at liberty to give their respective inputs to the Committee. The report may be filed within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The Committee may inter-alia ascertain land use plan of the area in question and the suitability of site for continuing the stone crushers in question. The State of Uttarakhand may file its own affidavit in the matter within four weeks.

List for further consideration on 24.03.2022."

Copy of the referred order of Hon'ble NGT is enclosed at **Annexure-1**.

Pursuant to the said order, joint inspection of stone crushers referred above was carried out on 19.01.2022 by a team comprising following officials:

1. Sh. Manish Singh, Sub-Divisional Magistrate, Haldwani

2. Sh. Runa Oraon, Sc. 'D', Central Pollution Control Board (CPCB), Lucknow
3. Dr. D. K. Joshi, Regional Officer, Uttarakhand Pollution Control Board (UKPCB) UKPCB, Haldwani,
4. Sh. Sachin Kumar, Tehsildar, Lalkuan
5. Smt. Sunita Lohani, Lekhpal, Lalkuan, UK

Member of SEIAA, Uttarakhand could not join for inspection as tenure of SEIAA has been completed and hance no representative of SEIAA was present.

2. In compliance of Hon'ble NGT order, committee inspected both stone crushers. Committee also interacted with petitioner for their input. Salient details, observations/findings and conclusion based on inspection, interaction with petitioner and revenue records as available with District Administration are as below:

3. Salient details & observation of stone crushers:

M/s Himalaya Stone Industries, Village Phatta Bangar, Tehsil- Lalkuan, Distt. Nainital (UK)

I. M/s Himalaya Stone Industries (hereafter referred as "the unit") is spread over an area of 1.845 Hectare. During inspection, the unit was in operation. The process flow chart of the unit is attached as **Annexure-2**.

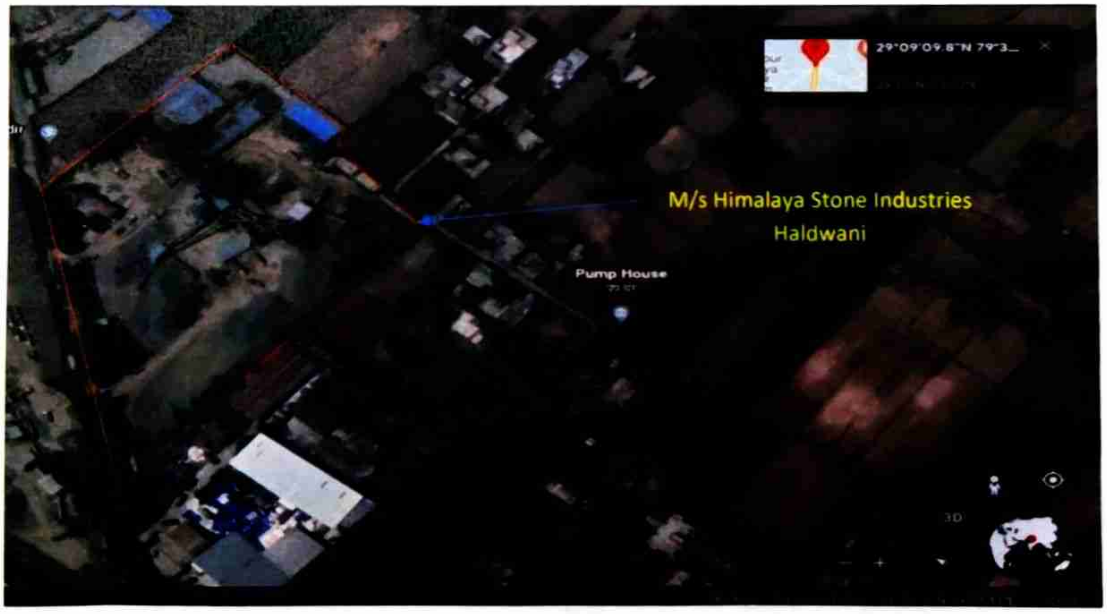


Fig. (01) Location of the M/s Himalaya Stone Industries Unit (**Source**: Google Earth)

II. Presently, the unit has following units:

a. Jaw Crushers (03 nos. with capacity 50 Ton/Hr, 50 Ton/Hr and 25 Ton/Hr)

b. Washing Plant (100 ton per hour)

c. Cone Crusher (100 ton per hour)

During inspection, all units were operational except two jaw crushers (50 Ton/Hr and 25 Ton/Hr). It is informed that non-operational jaw crusher is stand by crusher.

III. As informed by the unit representative, the operating hours of the unit is 6.00 AM to 7.00 PM.

IV. The unit has earlier been granted Consent to establishment of stone crusher on 08.07.1985 by Uttar Pradesh Pollution Control Board (UPPCB). Further, the unit has been granted CCA (Consolidated Consent & Authorization) by UKPCB, which is valid upto 31.03.2026 for production of Stone Grits and sand (36000 MT/Month). Copy of Consent to establishment and CCA is annexed as **Annexure-3 & 4.**

V. As per certificate issued by District Industries Centre, Haldwani, the unit has commenced its operation on 01.06.1986. Copy of certificate is annexed as Annexure-**5**.

VI. The unit is meeting its fresh water requirement through one tubewell. Mechanical water meter is installed at tubewell and log book of fresh water consumption is maintained. The unit has obtained NOC from Central Ground Water Authority (CGWA) on 14.07.2021, which is valid upto 13.07. 2024.Copy of NOC is annexed as **Annexure-6**.

VII. Initially, the unit has obtained permission from Sub-Divisional Magistrate, Haldwani for storage of sub-mineral (stone grit) on 07.04.2014, which was valid upto 17.11.2014. Further, it is renewed from time to time.

VIII. Presently, Geology & Mining Unit, Directorate of Industry, Uttarakhand vide its office order dated 17.11.2021, renewed permission for storage of sub-mineral (stone grit) from 19.11.2021 to 18.11.2031 for storage of sub-mineral (stone grit) 1,62,000 ton (one time) during rainy season-(July to September) and 81000 Ton (one time) for other than rainy season. Further, the unit has been granted permission for storage of sub-mineral (stone grit) 6,48,000 Ton annually. Copy of order is annexed as **Annexure-7**.

IX. As per permission granted by Geology & Mining Unit, capacity of the unit is counted as 180 Ton/Hr.

X. The unit has been renewed permission for installation of stone crusher as per state govt. policy namely "उत्तराखंड स्टोन क्रशर, स्क्रीनिंग प्लांट, मोबाईल स्क्रीनिंग प्लांट, पल्वराइजर प्लांट, हॉट मिक्स प्लांट, रेडीमिक्स प्लांट अनुज्ञा नीति, 2020" (hereafter referred as state policy 2020).

XI. As reported, the unit receives raw material (dust, stone, sand etc.) through auction by the District Administration, which is stored in the unit premises. During inspection, approx. 47077.85 MT of raw material was found stored in the unit premises as per details submitted by the unit on the portal of Geology and Mining Unit, Directorate of Industries, Uttarakhand (**Annexure-8**). Details of purchase and sale for the financial year 2020-2021 and 2021-2022 (till 31.12.2021) of the unit is attached as **Annexure-9**.

XII. It was also observed that height of raw material stacking was higher than boundary wall.

XIII. Waste water generated from screening plant is sent to Mud Water Recycling System. Clarified water collected in collection tanks for recycling in process. Mud is found disposed off land.

XIV. During inspection, poor drainage system for waste water is observed.

XV. The unit has provided water sprinkler at unloading/transfer point of stone crushers. During inspection, water sprinkler was operational. Location of water sprinkler installed in unit is annexed in **Annexure No. 10**. However, suffient no. of water sprinkler was not found in Cone crusher and cone crusher was not found completely covered.

XVI. The unit has not provided interlock system as per consent granted by UKPCB.

XVII. The unit has provided ducting system in Jaw Crusher area, which is placed in covered tin shed. Dust generated from jaw crusher area is collected and scrubbed with water. Water is sent to collection tank for settling and reused in process.

XVIII. The unit has provided green belt but not complete as per state policy 2020.

XIX. The unit has provided metalled road at certain places the road was found in damage condition.

XX. UKPCB carried out fugitive emission monitoring at unit on 01.11.2021 and found fugitive emission meeting with stipulated norms. Copy of the report is annexed as **Annexure-11**.

XXI. The unit has provided tin shed in jaw crusher, Cone crusher, vibrating screen to control noise and fugitive emission. During inspection, noise monitoring was carried out at different locations of the stone crushers. Noise level was observed as 61.7, 69.1, 70.3, 69.0, 56.5, 51.8, and 58.2 which is meeting the stipulated norms.

XXII. The unit has 02 DG sets with capacity 250 KVA and 350 KVA equipped with acoustic enclosure. DG sets do not have adequate stack height.

M/s Himalaya Grits, Village Phatta Bangar, Tehsil- Lalkuan, Distt. Nainital (UK)

I. M/s Himalaya Grit (hereafter referred as "the unit") is spread over an area of 2.914 Hectare. The unit has crushing capacity of 285 Ton/Hr. During inspection, the unit was in operation. The process flow chart of the unit is attached as **Annexure-12**.

Fig. (02) Location of the M/s Himalaya Grits (**Source**: Google Earth)

II. Presently, the unit has following units:

a. Cone Crushers (01 nos. with capacity 100 Ton/Hr)

b. Roller Crusher (02 nos. with capacity 50 Ton/hr each)

c. Washing Plant (100 ton per hour)

III. As informed by the unit representative, the operating hours of stone crusher is 6.00 AM to 7.00 PM.

IV. The unit has been granted Consent to establishment of stone crusher on 07.02.1987 by UPPCB. Earlier, the unit was known as M/s Hindustan Stone Company. Further, the unit has changed name as M/s Himalaya Grits. The unit has been granted CCA (Consolidated Consent & Authorization) by UKPCB, which is valid upto 31.03.2026 for production of Stone Grits and sand (31200 MT/Month). Copy of Consent to establishment and CCA is annexed as **Annexure-13 & 14.**

V. As per certificate issued by District Industries Centre, Haldwani, the unit has commenced its operation on 15.01.1988. Copy of certificate is annexed as Annexure-**15**.

VI. The unit is meeting its fresh water requirement through one tubewell. Mechanical water meter is installed at tubewell and log book of fresh water consumption is maintained. The unit has obtained NOC from Central Ground Water Authority (CGWA) on 14.07.2021, which is valid upto 13.07. 2024.Copy of NOC is annexed as **Annexure-16**.

VII. Initially, the unit has obtained permission from Sub-Divisional Magistrate, Haldwani for storage of sub-mineral (stone grit) on 07.04.2014, which was valid from approval to 17.11.2014. Further, it is renewed from time to time.

VIII. Presently, Geology & Mining Unit, Directorate of Industry, Uttarakhand vide its office order dated 27.09.2021, renewed permission for storage of sub-mineral (stone grit) from 19.11.2021 to 18.11.2031 for storage of sub-mineral (stone grit) 2,56,500 ton (one time) during rainy season-(July to September) and 1,28,250 Ton (one time) for other than rainy season. Further, the unit has been granted permission for storage of sub-mineral (stone grit) 10,26,000 Ton annually. Copy of order is annexed as **Annexure-17**.

IX. As per permission granted by Geology & Mining Unit, capacity of the unit is counted as 285 Ton/Hr.

X. The unit has been renewed permission for installation of stone crusher as per state govt. policy namely "उत्तराखंड स्टोन क्रशर, स्क्रीनिंग प्लांट, मोबाईल स्क्रीनिंग प्लांट, पल्वराइजर प्लांट, हॉट मिक्स प्लांट, रेडीमिक्स प्लांट अनुज्ञा नीति, 2020" (hereafter referred as state policy 2020).

XI. As reported, the unit receives raw material (dust, stone, sand etc.) through auction by the District Administration, which is stored in the unit premises. During inspection, approx. 44,517.28 MT of raw material was found stored in the unit premises as per details submitted by the unit on the portal of Geology and Mining Unit, Directorate of Industries, Uttarakhand (**Annexure-18**). Details of purchase and sale for the financial year 2020-2021 and 2021-2022 (till 31.12.2021) of the unit is attached as **Annexure-19**.

XII. Waste water generated from screening plant is sent to settling pits. Supernatant water is recycled in process. Mud is found disposed off on land.

XIII. During inspection, poor drainage system and settling system for waste water is observed.

XIV. It is also observed that no water sprinkler system was at feeding duct of size <22 mm.

XV. The unit has provided water sprinkler at unloading/transfer point of stone crushers. During inspection, water sprinkler was operational. Location of water sprinkler installed in unit is annexed in **Annexure No. 20**. However, sufficient no. of water sprinkler was not found in Roller crushers area and Roller crushers were not found completely covered.

XVI. The unit has not provided interlock system as per consent granted by UKPCB.

XVII. The unit has provided ducting system in Cone crusher area, which is placed in covered tin shed. Dust generated from Cone crusher area is collected and scrubbed with water. Water is sent to collection tank for settling and reuse in process.

XVIII. The unit has provided green belt but not complete as per state policy 2020.

XIX. The unit has provided metalled road but not as per state policy 2020.

XX. UKPCB carried out fugitive emission monitoring at unit on 01.11.2021 and found fugitive emission meeting with stipulated norms. Copy of the report is annexed as **Annexure-21**.

XXI. The unit has provided tin shed in jaw crusher, Cone crusher, vibrating screen to control noise and fugitive emission. During inspection, noise monitoring was carried out at different locations of the stone crushers. Noise level was observed as 55.4, 58.5, 70.7, 69.7, 67.3 and 67.8.

XXII. The unit has 01 DG set with capacity 250 KVA equipped with acoustic enclosure. DG sets do not have adequate stack height.

4. Interaction with Applicant

Joint Committee visited house of the applicant No. 1 -Sh. Tejindra Kumar Jolly house. It was noted that Sh. Tejindra Kumar Jolly was not available in house and it was informed that he was out of station. Further, committee interacted with the Applicant No. 2- Sh. Gulab Singh Bhandari. His house is located behind M/s Himalaya Stone Industries. Sh. Gulab Singh Bhandari has informed that the noise level and dust is low as compared to other days and also provide a document of Government Primary School, where it was mentioned that school was established in 1978.Copy of documents is annexed as **Annexure-22**. It is also informed by Applicant No. 2 that house of Sh. Girish Kapoor existed before the unit was established and nearby area including industry land belonged to Sh. Girish Kapoor. It is also informed by applicant-2 that land was purchased by his father Late Sh. Umrao Singh Bhandari on 30.04.1983. Copy of registry is annexed as **Annexure-23**.

5. Land use plan and location details of stone crusher:

i. M/s Himalaya Stone Industries (hereafter called as unit-1) is spread over Khata no. 97 - khet no 605Mi -0.003 Hectare, 607b- 0.117 Hectare, Khata no 95 - khet no 607Mi -0.279 Hectare, 608Mi -0.072 Hectare, 613Mi - 0.038 Hectare 614Mi- 0.009 Hectare, Khata no 94 - khet no 605Mi -0.253 Hectare, 607Mi- 0.300 Hectare, 614Mi- 0.016 Hectare, Khata no 96 - khet no 605Mi -0.063 Hectare, Village Supi Bhagwanpur, Khata no 57, 58 and 64 – 0.695 Hectare having total land area of 1.845 Hectare and M/s Himalaya Grits (hereafter called as unit-2) is spraed over Khata no 93 - khet no 618/1Mi -0.790 Hectare, khet no 618Mi -0.285 Hectare, khet no 618/2Mi -0.126 Hectare, Khata no 80 - khet no 618/2Mi - 0.409 Hectare, Khata no 79 - 618/2, 622/1, 622/2 - 1.304 Hectare Having total area of 2.914 Hect.

ii. The Unit-1 has been established in 08.07.1985 (as per NOC of UPPCB) and unit-2 is established in 07.02.1987(as per NOC of UPPCB).

iii. It is informed by the unit representative, the land was purchased by Sh. Buhuvesh Kumar Agarwal (Owner of unit-1 and 2) from Sh. Girish Kapoor in year 1984, who is son-in law of Applicant-1(Sh. Tejindra Kumar Jolly). Further, land for unit-2 was purchased land from Sh. Vinod Kapoor (brother of Sh. Girish Kapoor) in year 1982. It is informed by unit representative that land of units has converted into industrial land. Copy of conversion of land is annexed as **annexure-24**.

iv. It is also informed by unit representative, applicant-1 has purchased land on 2004.

v. It is also informed District Administration that area in question is outside limit of Development Authority area and comes under Village. Hence, no land use plan is prepared by District Administration. Report of lekhpal regarding units land ownership details, land use and location is annexed as **Annexure-25**.

vi. As per Census,2011, population of Village- Phatta Bangar is 848.

vii. It is also observed that houses are being constructed nearby units and plotting of land for house was carried out. Agriculture activity was also found near the units.

viii. It is also observed that 01 tiles industry, 02 units of Rice Mill and 03 soap stone industry is situated in vicinity of stone crushers as well as Village.

6. Suitability of sites for continuing the stone crushers in question:

i. The unit has renewed permission for storage of sub-mineral (stone grit) as per state policy 2020 and as per policy, all environmental norms will be applicable with existing stone crusher except distance norms. Further, State Govt. has issued amended state policy namely "उत्तराखंड स्टोन क्रशर, स्क्रीनिंग प्लांट, मोबाईल स्क्रीनिंग प्लांट, पल्वराइजर प्लांट, हॉट मिक्स प्लांट, रेडीमिक्स प्लांट अनुज्ञा नीति, 2021" (hereafter referred as state policy 2021), and same provision has been mentioned in state policy,2021 with reference to distance and area norms. Further, it is also mentioned in policy that clarification with reference to said policy shall be vested in the

governance. Hon'ble NGT has also directed state Govt for responding to the stand of applicant that such blanket exemption for all times to come to permit stone crushers at the cost of other activities not prohibited by law by exempting stone crushers in the manner as done by the above Policy.

ii. It is also observed during visit of site that residential houses are developing in Village Phatta Bangar as well as near stone crushers in question.

iii. Other industrial activities (01 tiles industry, 02 units of Rice Mill and 03 soap stone industry) also observed in area in question.

Conclusion:

It is evident from observations and perusal of documents made available to the committee that residential houses are coming up in Village-Phatta Bangar. Residential houses as well as other industries are surrounded by stone crushers in question. It is also observed that area has become industrial as well as residential as both activities were observed. As per Census,2011, population of Village- Phatta Bangar is 848. Since, renewal of anugya for existing stone crushers further extended for 10 years by the Geology & Mining Unit, Directorate of Industry, Uttarakhand, the said department can be directed to provide the policy/framework based on which the renewal was permitted. In case of any such policy was not framed for allowing the stone crusher operational near the human habitat by the Govt. of Uttarakhand, the, subsequent direction can be issued for issuing the administrative order/policy.

Further, reference may please be made to the Writ Petition (WPPIL No. 212 of 2019-Trilok Chand Vs State of Uttarakhand & others) is also pending before Hon'ble High Court of Uttarakhand at Nainital for relocation of stone crusher in designated industrial area for Haridwar, Udham Singh Nagar and Nainital. Copy of Hon'ble High Court order is annexed as **Annexure-26**.

It was noted that there is no document available based on which site suitability of stone crushers under reference can ascertained.

It is also observed that the stone crushers were partially not complying with the stipulated conditions of permission granted by Industrial Development Section, Govt. of Uttarakhand stipulated in State policy 2020 as amended in 2021 as well as consent granted by UKPCB, both stone crushers may be directed to comply with following:

M/s Himalaya Stone Industries, Village Phatta Bangar, Tehsil- Lalkuan, Distt. Nainital (UK)

a) The unit should provide interlock facilities with process and air pollution control system as per consent granted by UKPCB.
b) The unit should provide tampered proof electromagnetic flow meter in place of mechanical flow meter at tubewell.
c) The unit should provide proper pucca drainage system for carrying waste water.
d) The unit should provide sufficient no. of water sprinkler with proper pressure in cone crusher as per state policy 2020 as amended in 2021.
e) The unit should provide additional and adequate green belt as per State policy 2020 as amended in 2021. Till adequate growth of plant, the unit should make alternate arrangement for dust control/fugitive emission.
f) The unit should provide metaled road as per State policy 2020 as amended in 2021.
g) The unit should properly cover Cone crusher.
h) The unit should provide proper drainage/conveyance system for waste water collection and recycling.
i) The unit should provide adequate stack height in DG sets as per norms.
j) The unit should ensure compliance of all conditions as per permission granted by Industrial Development Section, Govt. of Uttarakhand and UKPCB as well as conditions stipulated in State policy 2020 as amended in 2021.

M/s Himalaya Grits, Village Phatta Bangar, Tehsil- Lalkuan, Distt. Nainital (UK)

a. The unit should provide interlock facilities with process and air pollution control system as per consent granted by UKPCB.
b. The unit should provide tampered proof electromagnetic flow meter in place of mechanical flow meter at tubewell.

c. The unit should provide proper pucca drainage/conveyance system for carrying waste water. The unit should also provide proper settling system for waste water recycling.

d. The unit should provide sufficient no. of water sprinkler with proper pressure in rolling crusher as per state policy 2020 as amended in 2021.

e. The unit should provide additional and adequate green belt as per State policy 2020 as amended in 2021. Till adequate growth of plant, the unit should make alternate arrangement for dust control/fugitive emission.

f. The unit should provide metaled road as per State policy 2020 as amended in 2021.

g. The unit should properly cover Rolling crusher.

h. The unit should provide water sprinkle at feeding duct (size <22 mm)

i. The unit should provide adequate stack height in DG set as per norms.

j. The unit should ensure compliance of all conditions as per permission granted by Industrial Development Section, Govt. of Uttarakhand and UKPCB as well as conditions stipulated in State policy 2020 as amended in 2021.

Inspecting Officials:

1. Sh. Manish Singh, Sub-Divisional Magistrate, Haldwani
2. Sh. Runa Oraon, Sc. 'D', CPCB, Lucknow
3. Dr. D. K. Joshi, Regional Officer, UKPCB, Haldwani,
4. Sh. Sachin Kumar, Tehsildar, Lalkuan
5. Smt. Sunita Lohani, Lekhpal, Lalkuan, UK

TEJINDRA KUMAR JOLLY & ANR. VS STATE OF UTTARAKHAND & ORS.
(O.A. NO. 449/2019)

Sl. No.	Particulars	Annexure No.
1.	Copy of Hon'ble NGT order dated 16.12.2021	1
	M/s Himalaya Stone Industries (HIS)	
2.	Process flow chart	2
3.	Consent to Establish	3
4.	Consolidated Consent & Authorization	4
5.	District Industries Centre Certificate	5
6.	NOC of Central Ground Water Authority (CGWA)	6
7.	Order of Geology & Mining Unit, Directorate of Industry, Uttarakhand	7
8.	Details submitted on the portal of Geology and Mining Unit, Directorate of Industries, Uttarakhand	8
9.	Details of purchase and sale for the financial year 2020-2021 and 2021-2022 (till 31.12.2021)	9
10.	Location of water sprinkler	10
11.	Copy of fugitive emission monitoring	11
	M/s Himalaya Grits	
12.	Process flow chart	12
13.	Consent to Establish	13
14.	Consolidated Consent & Authorization	14
15.	District Industries Centre (DIC) Certificate	15
16.	NOC of Central Ground Water Authority (CGWA)	16
17.	Order of Geology & Mining Unit, Directorate of Industry, Uttarakhand	17
18.	Details submitted on the portal of Geology	18

	and Mining Unit, Directorate of Industries, Uttarakhand	
19.	Details of purchase and sale for the financial year 2020-2021 and 2021-2022 (till 31.12.2021)	19
20.	Location of water sprinkler	20
21.	Copy of fugitive emission monitoring	21
22.	Copy of documents provided by Sh. Gulab Singh Bhandari	22
23.	Copy of registry of Late Sh. Umrao Singh Bhandari	23
24.	conversion of land documents	24
25.	Report of Lekhpal	25
26.	Hon'ble High Court of Uttarakhand at Nainital order dated 18.02.2020	26

Annexure-1

Item No. 02 (Court No. 1)

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(By Video Conferencing)

Original Application No. 449/2019
(Earlier O.A.No.332/2017)

Tejinder Kumar Jolly & Anr. Applicant(s)

Versus

State of Uttarakhand & Ors. Respondent(s)

Date of hearing: 16.12.2021

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

Applicant:	Mr. V.K. Shukla, Advocate for Original Applicant
Respondent(s)	Mr. Mr. Rahul Verma, AAG for the State of Uttarakhand Mr. Mukesh Verma, Advocate for UEPPCB Mr. Vivek Gupta, Advocate for R -3 to 5

ORDER

1. The matter has been put up for consideration in pursuance of order of the Hon'ble Supreme Court dated 18.11.2021 in *Civil Appeal No.218 of 2021, Tejinder Kumar Jolly & Anr. Vs. State of Uttarakhand & Ors*, setting aside order of the Tribunal dated 27.8.2019 to the effect that no further adjudication was required and remanding the matter to the Tribunal for adjudication of the issue. The operative part of the order is reproduced below:

> *"19. The impugned order of the NGT, as extracted above, clearly suggests that the O.A. No. 449/2019, which was registered in pursuance to the adverse Govt. Report against the respondents-stone*

1

—13

crushers, was never adjudicated on merit. The issues were never taken to its logical end despite the clear finding in the Government Report that the respondents 4 & 5 are operating in violation of the Government Policy and the Environmental norms and ameliorative steps were needed. The contesting counsel for the parties are in agreement on the aspect that the NGT should have decided the O.A. 449/2019 on merit, instead of closing the proceeding, as a disposed of matter. Decision on merit was particularly expected since the NGT itself on 11.12.2018 (while disposing of O.A. No. 332/2017), had directed the State Government to assess the functioning of the stone crushers, and to take action for their closure in the event they are found violating any of the policy parameters or environmental norms. To facilitate appropriate action, the fresh O.A. No. 449/2019 was directed to be registered, soon after the Government Report was produced before the NGT.

20. There can be no quarrel with the proposition that public interest would warrant action against polluting units. This is equally applicable to those industrial units which have been functioning since long. Adherence to the environmental and pollution norms cannot be compromised for factual misunderstandings or due to cryptic determination. Orders which have direct repercussions on the right to clean environment must surely be the outcome of careful scrutiny and substantive deliberation, as per the applicable facts. The NGT was required to address the grievance on the adverse health impacts on local populace by the stone crushers. The Tribunal itself had recognized that orders were necessary to resolve the issue. The factual determination had reflected the need to ensure heightened compliance with the environmental norms for the concerned area. On 13.01.2015 in the related O.A. No. 123 of 2014 (Himmat Singh Shekhawat Vs. State of Rajasthan), the Tribunal made it clear that even the pre-existing units must fall in line. As noted before, the subsequent O.A. 449/2019 was ordered to be registered for consideration of the report requisitioned by the NGT itself. It was also clarified that the O.A. 449/2019 was based upon the Report furnished to the Tribunal. In this backdrop, the action needed on the Report, should have been indicated. At the very least, the Tribunal would be expected to ascertain whether substantial compliance of its earlier orders was made by the two stone crushing units of the respondents.

21. We are therefore of the opinion that the view taken in the impugned order to the effect that the O.A. No.449/2019 does not require adjudication, does not appear to be in order and the same is therefore set aside. Consequently, the O.A. No.449/2019 is restored and ordered to be adjudicated on merit. The NGT should however render its decision without being influenced by the observations made in this judgment. It is ordered accordingly. The appeal stands allowed, leaving the parties to bear their own cost."

2. We have heard learned Counsel for the parties accordingly. We may first give brief background of the proceedings. O.A. No. 332/2017 was filed by the applicant against violation of environmental norms by Himalaya

2

—14

Stone Industries and Himalaya Grits, Haldwani, Uttrakhand in the matter of their location within prohibited distance from school and habitation and noise and air pollution norms. The matter was dealt with vide order dated 11.12.2018 directing the State to look into the matter and take remedial action. The State was to file a report which was to be registered and put up. Operative part of the order is reproduced below:-

> *"After hearing the Learned Counsel for the parties and on perusal of material on record before us, we are of the view that respondent-State of Uttarakhand has laid down detailed policy dated 19th November, 2016 and with slight amendment dated 20th November, 2018 with regard to norms to be followed by stone crushers, screening plant, pulverization, mobile stone crushers, mobile screening plant, hot mix plant and ready mix plant etc.* ***Therefore, the respondent State is directed to assess the functioning of respondents private units namely respondent no. 4-Himalaya Stone Industries and respondent no. 4A-Himalaya Grits. In case the said units are found violating any of the provisions of the policies referred above, then, immediate action be taken against the units for their closure. This exercise should be done by the State Government by 31st December, 2018. Thereafter, the State Government shall file a report before the Tribunal. Registry shall register the said report separately and place it before the Tribunal, as soon as the same is received."***

3. Accordingly, the State carried out inspection and filed its report before this Tribunal on 21.2.2019 annexing *inter alia* report dated 01.02.2019 to the effect that the stone crushers were non-compliant with regard to the distance (in column 12 of the report) but the distance requirement did not apply to the units which were set up before the policy, as the units in question. On this, the Tribunal held that no adjudication was necessary.

4. The Hon'ble Supreme Court has not approved the view of the Tribunal and held that pre-existing units are also to be covered by the siting norms in view of earlier order of this Tribunal dated 13.01.2015 in

O.A No. 123/2014, Himmat Singh Shekhawat v. State of Rajasthan holding as follows:

> *"the environmental laws are laws enacted for the benefit of public at large. They are socio-beneficial legislation enacted to protect the environment for the benefit of the public at large. It is in discharge of their Constitutional obligation that such laws have been enacted by the Parliament or by other authorities in furtherance to the power of delegated legislation vested in them. These legislations and directives are incapable of being compared to the legislations in the field of taxation or criminal jurisprudence. These laws have been enacted to protect the Fundamental Rights of the citizens.* ***Thus, the contention that the existing mine holders would not be required to comply with the requirements of environmental laws, cannot be accepted. To illustratively examine this aspect, we may take a hypothetical situation, not far from reality. An industrial unit which had been established and operationalized prior to 1974, 1981 and/or 1986, was granted permission under the laws in force and the unit owner had made heavy investments in making the unit operational. The Water (Prevention and Control of Pollution) Act came into force in 1974, Air (Prevention and Control of Pollution) Act in 1981 and Environment (Protection) Act in 1986. All these Acts deal with existing units as well as the units which are to be established in future. These laws granted time to the existing units to take all anti-pollution measures and obtain the consent of the respective Pollution Control Boards to continue its operations. Failure to do so, could invite penal action including, closure of industry under these Acts. The said Unit should not be permitted to contend that since it was an existing unit, it has earned a right to pollute the environment and cause environmental pollution, putting the life of the others at risk, on the ground that it was an existing unit and was operating in accordance with law. Such a contention, if raised, would have to be noticed only to be rejected. Similarly, these Notifications or Office Memorandums, having been issued under the environmental laws, would equally apply to the existing industries as well.*** *The directions contained in these Notifications and Office Memorandums which are otherwise valid, would equally operate to the existing mines as well as the newly undertaken mining activities."*

5. Accordingly, we proceed on the basis that the policy applicable currently is to apply to pre existing units also. Present matter is covered by *inter partes* order. We find merit in the contention that the 'Precautionary' and 'Sustainable Development' principles have been held part of the domestic law of the country and referable to Article 21 of the Constitution in *(1996) 5 SCC 547, Vellore Citizen Welfare Forum v. Union*

4

—16

of India & Ors. and there can be no exemption at the discretion of any authority in favour of any unit merely on the ground that it was established earlier. Learned counsel for the applicant points out that in view of the order of Hon'ble Supreme Court, this Tribunal is required to deal with the contention of the applicant that the stone crusher cannot be allowed within 300 mtrs from the *Abadi*, Schools, educational institutions and hospitals, etc. Our attention has been drawn to the Uttarakhand Stone Crusher Policy, 2020 with regard to siting of stone crushers as follows:-

"

Sl. No.	***Place***	***Minimum Distance of Stone Crusher***
1.	*Government Forest*	*100 meter*
2.	*(A) From the bank of Ganga River District Haridwar*	*1.5 Km.*
	(B) From the bank of perennial river in other plains	*1 km.*
	(C) From the bank of non-Perennial river	*500 meter*
5.	*Religious places (Temple, Mosque, Gurudwara & Church etc.)*	*300 meter*
6.	*School, Educational Institute, Hospital, Nursing Home etc.*	*300 meter*
7.	*Distance from Population*	*300 meter*

"

6. It is submitted that if the stone crushers operate close to a school, the students will be adversely affected by air and noise pollution.

7. However, learned counsel for the project proponents has opposed the above submissions. He submitted that even if the latest siting policy is to apply, the policy itself makes an exception and debars challenge by establishments or individuals who come after the units are lawfully set up, with full knowledge of functioning of such units. Only question will be compliance with environmental norms and not siting norms in such cases. He submits that this aspect has not been gone into nor this part of the

5

—17

policy questioned. In this regard, learned Counsel relies upon note No.3 in 2020 Policy as follows:-

> *"(3) **Construction of any Religious Place (Temple, Mosque, Gurudwara, Church, etc.) or School, Education institution, Hospital, Nursing Home, etc. or residential house of one family house of more than one families after the application of the establishment of Stone Crusher/Screening Plan, then any objection raised by them will not be taken into consideration and it will not be considered to be any hindrance in the Renewal/permission."***

8. It is submitted that the establishment of stone crushers started in the year 1982. No establishment or house existed within the prohibited distance at that time. The applicant purchased the house for the first time in 2004, with full knowledge of the stone crushers in question.

9. Faced with the above, learned counsel for the applicant submitted that the policy of granting exemption to pre-existing stone crushers is uncalled for and even those who come after setting up of crushers can object to their continuance or renewal of consent in view of hazardous nature of their activity. Setting up of a stone crusher cannot deny development in the area and prevent setting up of establishments or construction of houses in private properties, unless prohibited by law. The applicant having lawfully set up school can object to activity adversely affecting the students.

10. Leaving this issue open for consideration further, it will be appropriate to require the statutory authorities to verify whether any establishment or houses existed within the prohibited distance at the time of setting up of the stone crusher. We also require the State to respond to the stand of the applicant that such blanket exemption cannot be given for all times to come to permit stone crushers at the cost of other activities

not prohibited by law by exempting stone crushers in the manner as done by the above Policy. The verification of factual aspect may be undertaken by a four-member Committee comprising of CPCB, State PCB, SEIAA, Uttarakhand and the District Magistrate, Haldwani. The State PCB will be the nodal agency for coordination and compliance. The parties are at liberty to give their respective inputs to the Committee. The report may be filed within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The Committee may inter-alia ascertain land use plan of the area in question and the suitability of site for continuing the stone crushers in question. The State of Uttrakhand may file its own affidavit in the matter within four weeks.

List for further consideration on 24.03.2022.

A copy of this order be sent to CPCB, State PCB, SEIAA, Uttarakhand and the District Magistrate, Haldwani by email for compliance.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Dr. Nagin Nanda, EM

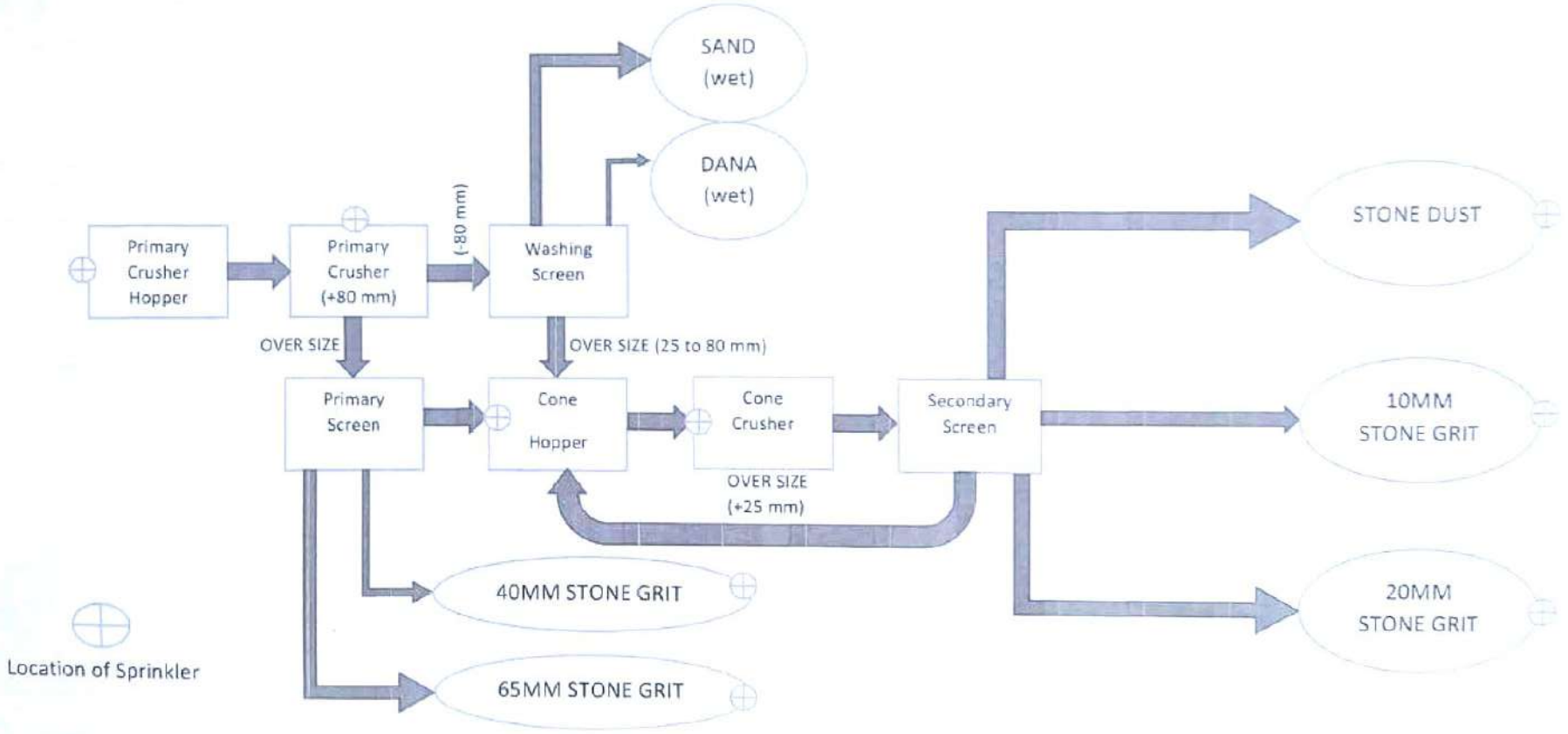
December 16, 2021
Original Application No. 449/2019
(Earlier O.A.No.332/2017)
AB

7
—19

Annexure – 2

PROCESS FLOW DIAGRAM

HIMALAYA STONE INDUSTRY



Annexure-3

Phone-74066

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

क्षेत्रीय कार्यालय : 257, जनकपुरी, बरेली-243122

UTTAR PRADESH POLLUTION CONTROL BOARD

Regional Office : 257, Janakpuri, BAREILLY-243122

पत्रांक सं. 459/NOC-9/85-5
Ref. No.

दिनांक 8.7.85
Dated

M/S Himalaya Stone Industry,
84, Hira Nagar, Haldwani,
Distt. Nainital.

SUBJECT: N.O.C. FROM POLLUTION ANGLE FOR SETTING UP OF YOUR INDUSTRY FOR PRODUCTION OF 320 M.T. STONE BALLAST PER DAY AT PLOT NAGAR, HALDWANI, DISTT. NAINITAL, AFTER INSTALLATION OF EFFLUENT TREATMENT PLANT AND AIR POLLUTION CONTROL ARRANGEMENTS.

Dear Sir,

I am to refer to your application dated 16.3.85 on the subject noted above subsequent correspondence in this regard. The No Objection Certificate, solely for the aspect of pollution control, is hereby issued to you for the production of 320 M.T. Stone Ballast per day subject to the strict compliance of the following conditions.

1- The actual conditions (attached as Annexure-I) as applicable to your industry shall be observed.

2- The actual production capacity of your industry shall not exceed of 320 M.T. Stone Ballast per day.

3- Height of the stack or chimney shall not be less than 25 feet above the highest building of that area.

4- Sludge shall be so disposed as not to cause any subsequent problem of water, air or soil pollution.

5- You will be responsible of any loss to nearby agriculture or human health caused by any leakage or emissions from your industry.

6- Proper sheds shall be provided above the crushing machines to prevent spreading of dust in the atmosphere and mask shall be provided to the workers engaged with production.

Yours faithfully,

(K. K. Sharma)
Regional Officer.

Copy to:
1- The Member Secretary, U.P. Pollution Control Board, Tiegati Kendra, IIIrd Floor, Kapoorthala Commercial Complex, Aliganj, Lucknow.
2- The District Industrial Centre Haldwani, Nainital.

K. SHARMA मुख्य कार्यालय-बी-159 निराला नगर, लखनऊ-226007 Regional Officer

-21

41

ANNEXURE CA/2

Uttar Pradesh Pollution control Board

Regional office: 257, Janakpuri, Bareilly- 243122

Dated 08.07.1985

Ref No. 459/Nos-94/85-3

M/s Himalaya Stone Industry
84, Hiro Nagar, Haldwani, Distt, Nainital

Subject:- N.O.C. from pollution angle for setting up of your industry for production of 320 M.T. stone Ballast per day at Moti Nagar, Haldwani, Distt. Nainital, after installation of effluent treatment plant and AJR pollution arrange ments.

Dear Sir,

Please refer to your application dated 16.03.1985 on the Subject, noted above, subsequent corresponding in this regard. The no objection certificate, solely for the report of pollution control, i.e. hereby issued to you for the production of 320 M.T. Stone Ballast per day subject to the strict compliance of the following conditions.

1. The actual condition (attached as annexure-I) as applicable to your industry shall be observed.
2. The actual product capacity of your industry shall not exceed of 320 M.T. stone ballast per day.
3. Leigh of the stack on gonors or shall not be less then 25 feet above the highest building of that area.
4. Sludge shall be so disposed as not to cause any subsequent problem water air or soil pollution.
5. You will be responsible of any loss to nearby agriculture or human health caused by any leakage or emission from your industry
6. Proper sheds shall be provided above the crushing machines to prevent spreading of dust in the atmosphere and mask shall be provided to the workers engaged with the production.

Your faithfully,
K.K. Sharma
Regional Officer.

Copy to:-

1. The Member Secretary, U.P. Pollution Control Board, Pragati Kendra, IInd floor, Kapoorthala Commercial Complex, Aliganj, Lucknow.
2. The District Industrial Centre, Haldwani Nainital.

Regional Officer

"TRUE COPY"

-22-

U.P POLLUTION CONTROL BOARD. ANNEXURE-I

GENERAL CONDITIONS OF 'NO OBJECTION CERTIFICATE'(NOC)

A- For Industrial Effluents/Emmissions:-

1- Monthly progress report regarding construction and commissioning of the treatment plant and related works should be sent to this Board regularly so as to reach this office by the 5th of every month till it is completed and finally commissioned.

2- The industry has to obtain Board's consent order under the provisions of section 25/26 of the Water (Prevention and control of Pollution) Act, 1974 and section 21 of the Air (Prevention and Control of Pollution) Act, 1981,. The application foro obtaining the consent from the Board incorporating prescribed details shall be moved atleast two months before the trial run of the industry.

3- The production shall be started by a new industry and for increased production by an existing industry only after satisfactory installation and commissioning of complete effluent treatment plant and air pollution control equipments as required so that the final effluent and atmospheric emissions from the industry shall have the characteristics conforming with the standards laid down by the Board.

A gurantee certificate in this regard should be obtained by the industry from its consultants and submitted, to the Board alongwith a time bound programme within a month of receipt of the 'NOC'.

4- The terminal manholes for effluent disposal shall be a masonry cement concrete chamber of atleast 1x1. 5m size and necessary depth (duly covered at the top and with locking arrangements) to measure the flow of effluent and to take samples for analysis.

5- Suitable arrangements such

- 23 -

6- The Industry will close down production and stop discharging of the effluents and atmospheric emissions if it is found that effluent and atmospheric emissions are being discharge or not being disposed or properly in the opinion of the Board and they are causing water or air-pollution problems in the area.

7- Prpcess conditions shall be so maintained that fugitive emission do not alter ambient air quality to an unaceptable level.

B- For Domestic Effluents:

8- The Domestic Effluents shall be treated in a septic tank or other treatment units as appropriate so that the treated effluent shall conform to the following standards:-

B.O.D. 5days 20°C Not to exceed 30/mg./l

Total suspended solids Not to exceed 100 mg/l.

9- Suitable arrangements for measuring the quantity of waste water discharge from the industry shall be provided.

C- For Water consumed for Domestic/ Industrial purposes as per Schedule of The Water (Prevention and Control of Pollution), Act 1977.

10- Water meters shall be provided at the delivery point of all the sources providing water to the industry for various purposes cooler, domestic and industrial process producing bio-degradable and not essily bio-degradable and toxic effluents.

11- This Board may monitor the effluent quality and atmospheric emissions and check on adeqacy of the effluents treatment facilities and assistence shall be made availabe to the Board's staff for performing these functions.

12- Proper internal drainage system shall be provided.

13- Good house keeping shall be maintained and waste lossess hall be meinised.

14- Noise pollution and odour problems shall be adequately controlled to present public nuisance and ...

-24-

15-

15- For existing industries proposaing expension. This 'NOC', is with out prejudice to any action that the Board may ~~any~~ take or may have taken against the industry for non-compliance of provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Cess, Act, 1977.

16- These general conditions are attached to a 'No Objection Certificate' which may be submitted to the Govt./Local Authority/ Financing Institutions for obtaining their clearance/Industrial Licence/Financiaa assistance. The 'No Objection Certufucate' is without prejudice to title of land or land use.

A copy of the industrial licence shall be submitted with a fortnight of its receipt from the Government.

/ ----------

-25-

Annexure-4

UKPCB

HEAD OFFICE
Uttarakhand Pollution Control Board
"Gauri Devi Prayavaran Bhawan"
46B, I.T. Park, Sahastradhara Road, Dehradun
Web : www.uppcb.uk.gov.in Email : pmuppcb@yahoo.com
Ph. No. 2726157, 2726158, 2607071

UKPCB/HO/Con/H-1/2021/ 1277 Date : ~~.11.2021~~ 4.12.2021

REGD. POST

To,

M/s Himalaya Stone Industry,
Motinagar, Arjunpur,
Teh. Haldwani, Distt-Nainital.

Consolidated Consent to Operate and Authorization hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and Hazardous & Other Wastes Rules, 2016 respectively).

CAF ID - 7313	Application No. - 1828204
CCA (Renewal)	Date- 30.10.2021

CCA is hereby granted to M/s Himalaya Stone Industry located at Motinagar, Arjunpur, Tehsil-Haldwani, Distt-Nainital subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions:-

1. This CCA is granted for the period **upto 31.03.2026** and valid for manufacturing of following products with **Capital Investment/Net Assets Values ₹ 1298.00 Lacs.**:-

S. No.	Last CCA		Present CCA (Renewal)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Stone Grits & Sand	36000MT	Stone Grits & Sand	36000MT

2. **Specific Conditions under Water Act:-**

(i) **The daily quantity of effluent discharge (KLD) :-**

	Last CCA	Present CCA (Renewal)
Trade Effluent	Nil.	Nil.
Sewage	4	3

(ii) **Trade Effluent Treatment and Disposal:** Water will be used for scrubbing the dust generating from crushing, which will be channelized for settling tank & further reuse in scrubbing.

(iii) Sewage **Treatment and Disposal:** The applicant shall provide comprehensive Septic Tank/soak pits as is required with reference to influent quantity and quality.

3. **Conditions under Air Act :-**

(i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed

-26-

1	D.G. Set (250 KVA) X1	3.5	HSD	0.2 l/Hr	Acoustic Enclosure & Stack	-
2	D.G. Set (350 KVA) X1	4	HSD	0.3 l/Hr	Natural Draft, Acoustic Enclosure & Stack	-
			Ambient air quality			
1	Suspended Particulate matter (SPM)		Not to exceed		600µg/M^3	

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. **Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016:-**

(i) The Factory Manager of **M/s Himalaya Stone Industry** located at **Motinagar, Arjunpur, Tehsil-Haldwani, Distt-Nainital** is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.

(ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I – 5.1	0.1	Recyclable

(iii) The authorization shall be in force **for the period upto 31.03.2026.**

(iv) The authorization is subject to the conditions stated below and the such conditions as may be specified in the rules for the time being in force under **Environment (Protection) Act, 1986.**

Terms and conditions of authorization:-

(i) The authorization shall comply with the provisions of the **Environment (Protection) Act,** 1986, and the rules made there under.

(ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.

(iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.

(iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.

(v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.

(vi) An application for the renewal of an authorization shall be made as laid down under these rules.

(vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF&CC or CPCB/SPCB from time to time.

UKPCB

5. This CCA is valid for **Crushing & Screening** process only.

6. **Compulsory documents to be submitted by the Industry/Unit :-**
   (i) Annual return in **Form-4** and **Waste Disposal Manifest** in **Form-10** under **Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and **Third Party Audit Report.**
   (ii) Environment Statement in **Form-V** of **Environment (Protection) Rules, 1986.**
   (iii) Quarterly **compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.**

7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the **Water Act, Air Act** and **Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** will results in legal action under the aforesaid **Acts and Rules**

O/C Member Secretary

Copy to :- **Regional Officer, Uttarakhand Pollution Control Board, Haldwani, Distt. Nainital** for information and compliance of the same.

30.1.14

Chief Environment Officer

O/C 2/1/14

-20-

Annexure

Specific Conditions:

1. The Unit shall strictly comply with the provisions of Water Act, Air & E(P) Act and Rules Notifications made thereunder.
2. This CCA valid for crushing of raw material (River Bed Materials) obtained from legitimate sources only.
3. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
4. The unit shall not increase the production capacity as given in this CCA without prior Consent of the Board.
5. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of **Water Act, Air Act** and **Environment (Protection) Act** and **Rules** made thereunder.
6. The unit shall ensure all measures for pollution control as specified under the Environment (Protection) Act, 1986 and Rules made there under. Unit shall comply with the standards stipulated for stone crushing Units under the Environment (Protection) Rules, 1986 as amended time to time, so that ambient air quality not exceed prescribed limit at any time.
7. Unit shall provide wind breaking wall along the periphery of the premises.
8. Unit shall construct metallic road within premises.
9. Unit shall provide dust suppression/ containment system on all dust emitting sources /equipment.
10. Unit shall do regular wetting of the ground within premises.
11. Stone crusher shall be established inside the covered shed.
12. Ducting system with ID fan to be provided for suction of dust and to be scrubbed with water. The water from scrubbing will be channelizing to settling tank. The water will be re-used for scrubbing.
13. The industry shall ensure interlocking of air pollution control devices and production processes.
14. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
15. The Stone Crushing units/Screening Plants/Pulverisers shall strictly follow the provisions of the ***Uttarakhand Stone Crusher, Screening Plant, Mobile Stone Crusher, Mobile Screening Plant, Pulviser Plants Hot Mix Plant, Ready mix Plant Anugya Policy, 2021*** promulgated by the State Government and shall obtained necessary permission from the competent authority with in stipulated time specified in **Anugya policy-2021,** as amended time to time.
16. The industry shall ensure **all safety measures** and shall undertake **periodical assessment** by the competent authority.
17. The unit shall not operate during night hours as defined under Noise Rules-2000.
18. This CCA is valid for raw materials obtained from legitimate sources, only.
19. **Unit shall comply with Directions/Orders/Guidelines issued by Hon'ble Courts/Tribunal and/or Competent Authority from time to time in reference to Stone Crusher.**
20. The unit shall strictly adhere to provisions of Water Act, Air Act & E(P) Act and Rules/Notification made thereunder.

General Conditions:-

1. The applicant shall get analyze the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UKPCB.
2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.

5. The applicant shall maintain good housekeeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to Pollution Control equipment for smooth sampling/monitoring of efficieney of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
11. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the **Board.**
13. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
14. It is the duty of the authorized person to take prior permission of the **Board** to close down the facility.
15. The authorization is valid for temporary storage of Hazardous Waste within premises only.
16. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** outside the main factory gate within premises.
17. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
18. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the Board.
19. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and **'Hazardous'** shall be displayed at appropriate position both in Hindi and English.
20. The industry shall store used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be **sold only to Registered Recyclers/Re-processors.**
21. In case of any transportation of hazardous waste, the details in **Form-10** of the **Hazardous & Other Wastes Rules, 2016** shall be submitted to the **Board.**

30/1/4

Chief Environment Officer

O/C 2173

Annexure-5

Rural/Urban/GC/SC/other
Regd. No. 5675
Date 4/12/86

GOVERNMENT OF UTTAR PRADESH

Directorate of Industries
District Industries Centre Haldwani
Distt. NAINITAL

Permanent Registration As A Small Scale Industrial Unit

CERTIFICATE

This is to Certify that M/s Himalaya Stone Industry Vill. Mathagaon P.O. Haldwani Ranibagh Road Haldwani (Office address) a Proprietorship / Partnership / Private Limited / Public Limited Concern is Small Scale Industries Unit Registered with this Directorate and is allotted Following Registration Number.

No.

1	20	41	02200	PMT	SSI	09

Dated 01/12/1986

for the Factory located at Vill. Mathagaon, P.O. Haldwani Ranibagh Road Haldwani for manufacturing / Processing of the following Items :—

Sl. No.	Name of Item(s) mfd.	Sl. No	Name of Item(s) mfd.
1.	Natural and Machanically		
3.	Crushed, Screened &		
5.	Stone grit, Chips & Smds.		

Date of Commencement of production :— 01-06-1986

Place : Haldwani

Office Seal

General Manager
District Industries Centre
Haldwani (Nainital)
for Director of Industries U.P.

Subsequent Addition or Deletion of Items :—

Date	Name of Item(s)	Addition/Deletion

Signature of Regn Authority
Office of the
General Manager
D. I. C. Haldwani

End No .....

Copy Forwarded for Information and necessary action to :—

Dated.....

1. M/s.....
2. Directorate of Industries Section 6, U.P., Kanpur.
3. Directorate of Industries Section 8, U.P., Kanpur.
4. Joint Director of Industries Kumon Mandal Nainital.

General Manager
District Industries Centre
Haldwani (Nainital)
for Director of Industries U. P.

Regn. Authority

Annexure – 6

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)
NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Himalaya Stone Industry
Project Address:	Village-motinagar Arjunpur, Bareilly Road, Haldwani
Village:	Arjunpur
Block:	Haldwani
District:	Nainital
State:	Uttarakhand
Pin Code:	
Communication Address:	Himalaya Stone Industry, Village-motinagar Arjunpur, Bareilly Road, Haldwani, Haldwani, Nainital, Uttarakhand - 263139
Address of CGWB Regional Office :	Central Ground Water Board Uttarakhand Region, 419-a, Kanwali Road, Baluwala , Near Urja Bhawan, Dehradun, Dehradun, Uttarakhand - 248001

1. **NOC No.:** CGWA/NOC/IND/ORIG/2021/12299
2. Application No.: 21-4/1479/UT/IND/2021
3. Category: (GWRE 2017) Semi Critical
4. Project Status: Existing Project
5. NOC Type: New
6. **Valid from:** 14/07/2021
7. **Valid up to:** 13/07/2024
8. Ground Water Abstraction Permitted:

Fresh Water		Saline Water		Dewatering		Total	
m³/day	m³/year	m³/day	m³/year	m³/day	m³/year	m³/day	m³/year
40.00	6400.00						

9. Details of ground water abstraction /Dewatering structures

	Total Existing No.:1						Total Proposed No.:0					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	0	1	0	0	0	0	0	0	0	0

*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps

10. Ground Water Abstraction/Restoration Charges paid (Rs.): 12800.00
11. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.

No. of Piezometers	Monitoring Mechanism		
	Manual	DWLR**	DWLR With Telemetry
1	1	0	0

**DWLR - Digital Water Level Recorder

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011
Phone: (011) 23383561 Fax: 23382051, 23386743
Website: cgwa-noc.gov.in

पानी बचाये – जीवन बचाये
SAVE WATER - SAVE LIFE

– 32 –

Annexure–7

भूतत्व एवं खनिकर्म इकाई, उद्योग निदेशालय, उत्तराखण्ड,
गोपालपानी, देहरादून।

संख्या : /स्टो0क्रे0नवी0/खनन/भू0खनि0ई0/उद्य0/2021–22, दिनांक 27 सितम्बर 2021

कार्यालय ज्ञाप

उत्तराखण्ड शासन, औद्योगिक विकास (खनन) अनुभाग–1 के कार्यालय ज्ञाप संख्या 1480/VII–A–1/2021/68 रिट/टीसी–1, दिनांक 8 सितम्बर 2021 के द्वारा उत्तराखण्ड स्टोन क्रेशर, स्क्रीनिंग प्लांट, मोबाईल स्टोन क्रेशर, मोबाईल स्क्रीनिंग प्लांट, पल्वराईजर प्लांट, हाट मिक्स प्लांट, रेडिमिक्स प्लांट अनुज्ञा नीति, 2020 के अध्याय–III के बिन्दु संख्या 1 के उप बिन्दु 2 मे संशोधन किया गया है कि:– स्टोन क्रेशर/स्क्रीनिंग प्लांट का नवीनीकरण जिलाधिकारी अथवा उनके द्वारा नामित अपर जिलाधिकारी/मुख्य विकास अधिकारी की अध्यक्षता मे गठित समिति की संयुक्त निरीक्षण आख्या के आधार पर जिलाधिकारी एवं निदेशक, भूतत्व एवं खनिकर्म इकाई की संस्तुति पर शासन द्वारा 10 वर्ष की अवधि हेतु की जायेगी"। परन्तु वर्तमान मे कोविड–19 (Covid-19) के महामारी के प्रभाव एवं संक्रमण की सम्भावनाओं एवं Ease of Doing Business के दृष्टिगत पूर्व से स्वीकृत तथा संचालित स्टोन क्रेशर/स्क्रीनिंग प्लांट एवं प्लांट परिसर मे उपखनिज भण्डारण की अनुज्ञा का नवीनीकरण (मा0 न्यायालय, मा0 राष्ट्रीय हरित प्राधिकरण के आदेश द्वारा बन्द या सीज की गयी इकाईयों को छोड़कर) आवेदक इकाई द्वारा नवीनीकरण शुल्क जमा किये जाने एवं आवेदन पत्र के साथ नीति मे निर्धारित मानकों/प्रावधानों को पूर्ण किये जाने से सम्बन्धित शपथ पत्र के द्वारा स्वप्रमाणपन (Self Certification) प्रस्तुत किये जाने पर निदेशक, भूतत्व एवं खनिकर्म इकाई द्वारा सम्बन्धित अभिलेखों का परीक्षण/जॉच करने के उपरान्त आगामी 10 वर्ष की अवधि हेतु नवीनीकरण किया जायेगा, प्रतिबन्ध यह कि यह परन्तुक उक्त नीति प्रख्यापित होने की तिथि से 01 माह तक ही प्रवृत्त एवं प्रभावी होगा"। शासन के पत्र संख्या 1551/VII–A–1/2021–68 रिट/08 टीसी–1, दिनांक 08 सितम्बर 2021 के द्वारा स्टोन क्रेशर नीति, 2020 मे उक्तानुसार किये गये प्रावधान के सफल एवं सुचारू क्रियान्वयन हेतु श्री राजपाल लेघा, उप निदेशक/ज्येष्ठ खान अधिकारी, भूतत्व एवं खनिकर्म इकाई, जनपद नैनीताल को एतदद्वारा नोडल अधिकारी नामित किया गया है। शासन के उपरोक्त कार्यालय ज्ञाप के क्रम मे निदेशक, भूतत्व एवं खनिकर्म इकाई, उद्योग निदेशालय, उत्तराखण्ड देहरादून के कार्यालय आदेश संख्या 2055/खनन/भू0खनि0ई0/2021–22, दिनांक 21 सितम्बर 2021 के द्वारा पूर्व से स्वीकृत/संचालित स्टोन क्रेशर/स्क्रीनिंग प्लांटों तथा प्लांट परिसर मे उपखनिज भण्डारण की अनुज्ञा का नवीनीकरण आदेश नीतिगत समस्त नियमों का पालन कराते हुए नवीनीकरण आदेश निर्गत किये जाने हेतु अधोहस्ताक्षरी को एतदद्वारा अधिकृत किया गया है।

नोडल अधिकारी, भूतत्व एवं खनिकर्म इकाई, देहरादून द्वारा पत्र संख्या 27/भू0खनि0ई0/स्टो0क्रे0नवी0/नैनी0/2021–22, दिनांक 27 सितम्बर 2021 के द्वारा मैसर्स हिमालया स्टोन इण्डस्ट्रीज, ग्राम फत्तावंगर, तहसील लालकुआं, जिला नैनीताल के पक्ष मे ग्राम फत्तावंगर, तहसील लालकुआं, जिला नैनीताल क्षेत्रान्तर्गत कुल रकबा 1.845 है0 भूमि मे पूर्व से स्थापित/संचालित स्टोन क्रेशर प्लांट की अनुज्ञा का नवीनीकरण मय भण्डारण अनुज्ञा सहित दिनांक 19 नवम्बर 2021 से आगामी 10 वर्ष की अवधि हेतु स्वीकृत किये जाने के सम्बन्ध मे प्रस्ताव प्रेषित किया गया है।

भूतत्व एंव खनिकर्म इकाई, उद्योग निदेशालय ,उत्तराखण्ड ,भोपालपानी, देहरादून के कार्यालय आदेश संख्या 1050/खनन/भू0ख0ई0/2018–19 दिनांक 20.11.2018 के द्वारा शासनादेश संख्या 2667/VII-1/2018/68–रिट/08 टी0सी0 दिनांक 20.11.2018 द्वारा उत्तराखण्ड स्टोन केशर, स्कीनिंग प्लान्ट, मोबाईल स्टोन केशर, मोबाईल स्कीनिंग प्लान्ट, हाट मिक्स प्लान्ट, रेडिमिक्स प्लान्ट अनुज्ञा नीति–2016 के अध्याय– III बिन्दु संख्या 2 (1) (ख) में किये गये संशोधन के क्रम में स्टोन क्रेशर की अवधि 18.11.2018 से बढ़ाकर 18.11.2021 तक अनुमति प्रदान की गयी।

वर्तमान में प्रचलित स्टोन क्रेशर नीति 2020 के अध्याय –I के बिन्दु संख्या 04 के अनुसार क्षेत्रफल के आधार पर प्लांट की क्रशिंग क्षमता 180 टन/घंटा आंगणित होती है। उत्तराखण्ड स्टोन क्रेशर, स्क्रीनिंग प्लान्ट, पल्वराईजर, मोबाईल स्टोन क्रेशर, मोबाईल स्क्रीनिंग प्लान्ट, हॉट मिक्स प्लान्ट, रेडी मिक्स प्लान्ट अनुज्ञा नीति–2020 के अनुसार

–33–

प्लांट की वास्तविक क्षमता का आंकलन नीति के अध्याय–I के बिन्दु संख्या–9 में उल्लिखित गणित प्रणाली से कराये जाने के उपरान्त ही प्लांट की वास्तविक क्षमता निर्धारित की जायेगी।

नोडल अधिकारी, भूतत्व एवं खनिकर्म इकाई, देहरादून के पत्र संख्या 27/भू0खनि0ई0/स्टो0क्रे0नवी0/नैनी0/2021–22, दिनांक 27 सितम्बर 2021 के द्वारा उपलब्ध कराये गये प्रस्ताव के क्रम में उत्तराखण्ड शासन, औद्योगिक विकास (खनन) अनुभाग–1 के कार्यालय ज्ञाप संख्या 1460/VII–A–1/2021/68 रिट/टीसी–1, दिनांक 8 सितम्बर 2021 के अध्याय–III के बिन्दु संख्या 1 उप बिन्दु 2 में निहित प्रावधान के अन्तर्गत मैसर्स हिमालया स्टोन इण्डस्ट्रीज, ग्राम फत्तावंगर, तहसील लालकुआं, जिला नैनीताल के पक्ष में ग्राम फत्तावंगर, तहसील लालकुआं, जिला नैनीताल क्षेत्रान्तर्गत कुल रकबा 1.845 है0 भूमि में पूर्व से स्वीकृत/संचालित स्टोन क्रेशर की अनुज्ञा का मय भण्डारण अनुज्ञा सहित दिनांक 19 नवम्बर 2021 से आगामी 10 वर्ष की अवधि के लिए निम्न शर्तों के अधीन नवीनीकरण किया जाता है:–

शर्तें :

1. उत्तराखण्ड स्टोन क्रेशर, स्क्रीनिंग प्लान्ट, पल्वराईजर, मोबाईल स्टोन क्रेशर, मोबाईल स्क्रीनिंग प्लान्ट, हॉट मिक्स प्लान्ट, रेडी मिक्स प्लान्ट अनुज्ञा नीति–2020 के अध्याय–I के बिन्दु संख्या 7 "स्टोन क्रेशर/स्क्रीनिंग प्लांट अनुज्ञा देने हेतु शर्तें" में उल्लिखित समस्त शर्तों (बिन्दु संख्या 1 से 14 तक) का अनुपालन किया जाना अनिवार्य होगा अन्यथा ई–रवन्ना पोर्टल बन्द किये जाने की कार्यवाही की जायेगी।
2. स्टोन क्रेशर नीति के अध्याय–I के बिन्दु संख्या 7 (15) की अनुपालना मा0 न्यायालय द्वारा रिट याचिका सं0 1645/एम0एस0/2020 बलविन्दर सिंह बनाम उत्तराखण्ड राज्य व अन्य में पारित आदेश के अनुसार की जानी होगी।
3. स्टोन क्रेशर नीति–2020 के अध्याय–I के बिन्दु संख्या 7 (16) के अनुसार प्लांट संचालन से पूर्व पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण बोर्ड से Consent to Operate लिया जाना अपरिहार्य होगा।
4. नीति के अध्याय–III के बिन्दु संख्या 1 (1) के अनुसार अवशेष शुल्क रू0 21,78,000/–(रूपये इक्कीस लाख अठहत्तर हजार मात्र) नवीनीकरण आदेश के उपरान्त तथा ई–रवन्ना पोर्टल में अपलोड/अपडेट किये जाने से पूर्व निर्धारित लेखा शीर्षक में जमा किया जाना होगा।
5. स्टोन क्रेशर नीति–2020 के अध्याय–I के बिन्दु संख्या 9 की अनुपालना मा0 न्यायालय द्वारा रिट याचिका सं0 1645/एम0एस0/2020 बलविन्दर सिंह बनाम उत्तराखण्ड राज्य व अन्य में पारित आदेश के अनुसार की जानी होगी।
6. स्टोन क्रेशर नीति–2020 के अध्याय–I के बिन्दु संख्या 6 (क) के अनुसार स्टोन केशर संचालक को क्रश्ड मैटेरियल (ग्रिट एवं डस्ट) की मात्रा पर रू0 1.00 प्रति कुन्तल की समतुल्य धनराशि तथा क्रेशर प्लांट में छाने गये उपखनिज (बालू, बजरी) की मात्रा पर रू0 0.25 प्रति कुन्तल की समतुल्य धनराशि पर्यावरण एवं खनिज सम्पदा शुल्क के रूप में निर्धारित लेखाशीर्षक–0853 अलौह धातु कर्म एवं खनन उद्योग में जमा किया जाना अनिवार्य होगा।
7. स्टोन क्रेशर नीति–2020 के अध्याय–I के बिन्दु संख्या 6 (ख) के अनुसार स्टोन क्रेशर के स्वामी के द्वारा प्लान्ट के प्रवेश में व निकासी गेटों पर कम्प्यूटराईज्ड धर्मकाटा एवं सी0सी0टी0वी0 कैमरा स्वयं के व्यय पर स्थापित करेगा तथा रिकार्डिंग की सी0डी0 प्रत्येक माह जिलाधिकारी एवं भूतत्व एवं खनिकर्म निदेशालय के जनपदीय कार्यालय में प्रस्तुत करेगा। तदनुसार निदेशक को सूचित किया जायेगा।
8. स्टोन क्रेशर नीति–2020 के अध्याय–I के बिन्दु संख्या 6 (ग) के अनुसार भण्डारण की जांच/पैमाइश के उपरान्त यदि भण्डारित उपखनिज की मात्रा भण्डारणकर्ता द्वारा प्रस्तुत अभिलेखों एवं वास्तविक पैमाईश के अनुसार मिलान करने पर 5 प्रतिशत से अधिक का अन्तर पाया जाता है, तो नियमावली के नियम 13(5)(ख) के अनुसार कार्यवाही की जायेगी।

-34-

9. स्टोन क्रेशर नीति–2020 के अध्याय–I के बिन्दु संख्या 6 (घ) के अनुसार स्टोन क्रेशर स्वामी द्वारा पर्यावरण एवं खनिज सम्पदा शुल्क जमा न करने की दशा में खनिजों के परिवहन हेतु संबंधित जिला खान अधिकारी द्वारा ई–प्रपत्र "जे" जारी नहीं किया जायेगा।

10. स्टोन क्रेशर नीति–2020 के अध्याय–I के बिन्दु संख्या 6 (ङ) के अनुसार स्टोन क्रेशर प्लान्ट द्वारा वन क्षेत्र से क्रय किये गये उपखनिज को प्लान्ट में Process किये जाने के उपरान्त crushed material/ Screened material का स्वरूप परिवर्तन होने के फलस्वरूप Processed material वन उपज की श्रेणी में नहीं आयेगा।

11. वर्तमान में प्रचलित स्टोन क्रेशर नीति 2020 के अध्याय –I के बिन्दु संख्या 04 के अनुसार क्षेत्रफल के आधार पर प्लांट की क्षमता 180 टन/घंटा तथा प्लांट संचालन की अवधि औसतन 10 घंटा प्रतिदिन के आधार पर वर्षाकाल (जुलाई–सितम्बर) की अवधि (90 दिन) हेतु कच्चे माल/आर0बी0एम0 की कुल मात्रा अर्थात् स्टोन क्रेशर हेतु कच्चे माल की एक समय में भण्डारण क्षमता 90×180×10=1,62,000 टन तथा वर्षाकाल से भिन्न अवधि अर्थात् (अक्टूबर से जून) तक की अवधि हेतु कच्चे माल की एक समय में भण्डारण क्षमता 45×180×10=81,000 टन होती है तथा वर्ष में 6,48,000 टन कच्चे माल की आवश्यकता होगी।

12. उत्तराखण्ड स्टोन क्रेशर, स्क्रीनिंग प्लान्ट, फ्लाराईजर, मोबाईल स्टोन क्रेशर, मोबाईल स्क्रीनिंग प्लान्ट, हॉट मिक्स प्लान्ट, रेडी मिक्स प्लान्ट अनुज्ञा नीति–2020 के अनुसार प्लांट की वास्तविक क्षमता का आंकलन नीति के अध्याय–I के बिन्दु संख्या 9 में गठित समिति से कराये जाने के उपरान्त ही प्लांट की वास्तविक क्षमता निर्धारित की जा सकेगी।

13. स्टोन क्रेशर नीति–2020 के अध्याय–III के बिन्दु संख्या 3 (1) के अनुसार प्लांट स्वामी के द्वारा शासन की नीति के विपरीत कार्य करने पर जिलाधिकारी एवं निदेशक, भूतत्व एवं खनिकर्म इकाई की संस्तुति पर शासन द्वारा प्लांट स्वामी को सुनवाई का युक्ति–युक्त अवसर प्रदान करने के उपरान्त गुण–दोष के आधार पर अनुज्ञा रद्द करने का निर्णय लिया जायेगा।

14. यदि प्लांट स्वामी के द्वारा उपलब्ध कराये गये अभिलेख गलत पाये जाते हैं तो इसकी सम्पूर्ण जिम्मेदारी प्लांट स्वामी की होगी तथा गलत अभिलेख पाये जाने की पुष्टि होने की दशा में प्लांट के नवीनीकरण की अनुज्ञा निरस्त किये जाने की कार्यवाही सम्पादित की जायेगी।

15. प्लांट स्वामी के द्वारा उत्तराखण्ड शासन, औद्योगिक विकास अनुभाग–1 की अधिसूचना संख्या 906/VII–I/2020/158 ख–04 टीसी, दिनांक 15 जुलाई 2020 के द्वारा प्रख्यापित उत्तराखण्ड खनिज (अवैध खनन, परिवहन एवं भण्डारण का निवारण) नियमावली, 2020 में उल्लिखित समस्त शर्तों/प्रतिबन्धों का अनुपालन किया जाना सुनिश्चित किया जायेगा।

16. प्लांट स्वामी के द्वारा मा0 उच्च न्यायालय नैनीताल में योजित जनहित याचिका संख्या 212/2019 "त्रिलोक चन्द बनाम उत्तराखण्ड राज्य व अन्य" में पारित होने वाले अन्तिम निर्णय आदेश का अनुपालन सुनिश्चित किया जाना होगा।

17. प्लांट स्वामी के द्वारा मा0 उच्च न्यायालय, मा0 उच्चतम न्यायालय, मा0 राष्ट्रीय हरित प्राधिकरण तथा केन्द्र सरकार व राज्य सरकार द्वारा समय–समय पर निर्गत आदेशों का अनुपालन सुनिश्चित किया जाएगा।

(एस0एल0 पैट्रिक)
अपर निदेशक।

संख्याः 2-176 स्टो0क्रे0नवी0/खनन/गू0खनि0ई0/नैनी0/2021–22, तद्दिनांकित।

प्रतिलिपि– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, खनन, उत्तराखण्ड शासन, देहरादून।
2. निदेशक, भूतत्व एवं खनिकर्म इकाई, उद्योग निदेशालय, उत्तराखण्ड, देहरादून।
3. जिलाधिकारी, नैनीताल।

-35-

4. सदस्य सचिव, उत्तराखण्ड पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण बोर्ड देहरादून को इस आशय के साथ प्रेषित कि कृपया प्रदूषण नियंत्रण बोर्ड से सम्बन्धित मानकों को पूर्ण करने हेतु, जो भी शर्तें निर्धारित हैं, उनका अनुपालन Consent to Operate देने से पूर्व कराने का कष्ट करें।
5. उपनिदेशक (खनन)/नोडल अधिकारी, भूतत्व एवं खनिकर्म इकाई, देहरादून।
6. मैसर्स हिमालया स्टोन इण्डस्ट्रीज, ग्राम फत्तावंगर, तहसील लालकुआं, जिला नैनीताल।

17/09/2024
(एस0एल0 पैट्रिक)
अपर निदेशक।

भूतत्व एवं खनिकर्म इकाई, उद्योग निदेशालय, उत्तराखण्ड,
नोपालपानी, देहरादून।

संख्या /ई-पोर्टल सशो0/खनन/भू0खनि0ई0/2021-22, दिनांक 12 नवम्बर 2021

कार्यालय आदेश

[illegible] उद्योग निदेशालय उत्तराखण्ड भाषालपानी देहरादून के पत्रांक [illegible] 2021 [illegible] भू0खनि0ई0 सशो0/2021-22 दिनांक 27 सितम्बर 2021 के द्वारा सचिव सीमांत भूतत्व एवं [illegible] के पत्र संख्या 27/भू0खनि0ई0/सशो0प्रस्ताव/खनन/सशो0/2021-22 दिनांक 27 सितम्बर 2021 के द्वारा प्रस्तावित संशोधनों के क्रम में उत्तराखण्ड शासन, औद्योगिक विकास (खनन) अनुभाग-1 के शासनादेश संख्या [illegible] VIII-A-2021/Ge [illegible] दिनांक 08 सितम्बर 2021 के अध्याय-III के बिन्दु संख्या 1 के [illegible] के अन्तर्गत मे0 हिमालया स्टार इण्डस्ट्रीज ग्राम फतापानगर तहसील लालकुआँ जिला नैनीताल के [illegible] ग्राम फतापानगर तहसील लालकुआँ जिला नैनीताल अंतर्गत कुल रकबा 1.845 हे0 भूमि में पूर्व स्वीकृत/संशोधित [illegible] अनुज्ञा को मय संशोधन अनुज्ञा सहित दिनांक 19 नवम्बर 2021 से आगामी 10 वर्ष की अवधि के लिए [illegible] किया जाता है।

उपरोक्त खनन पट्टे में अपने पत्र दिनांक 14-11-2021 के द्वारा उपरोक्त कार्यालय द्वारा की गयी संख्या-04 के अनुसार शासकीय अनुज्ञा शुल्क रुपए 21,70,000/- (रुपये इक्कीस लाख अठहत्तर हजार मात्र) क्रमांक कोषागार चालान सं0 0453112IE042316, दिनांक 13 नवम्बर 2021 के द्वारा निर्धारित खाता शीर्षक में जमा किये जाने व शर्त संख्या 03 के अनुपालन स्वरूप संलग्नक हेतु पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण फार्म सं CCA की प्रति, जिसकी अवधि 18 नवम्बर 2021 तक थी व खनन योजना, संरक्षण एवं प्रदूषण नियंत्रण बोर्ड से पुनः अनापत्ति प्राप्त करने हेतु आवेदन आवेदन दिनांक 27 अक्टूबर 2021 की प्रति संलग्न करते हुए ई-रवन्ना पोर्टल आई0डी0 संख्या SC66000431 में अपडेशन/संशोधन किये जाने का अनुरोध किया गया है।

भूतत्व एवं खनिकर्म इकाई उद्योग निदेशालय, उत्तराखण्ड भाषालपानी, देहरादून के कार्यालय ज्ञाप संख्या [illegible] भू0खनि0ई0/सशो0/2021-22, दिनांक 27 सितम्बर, 2021एवं फ्लाट स्वामी के अनुरोध पत्र दिनांक 12 नवम्बर 2021 के क्रम में फ्लाट स्वामी को ई-रवन्ना पोर्टल आई0डी0 संख्या SC66000431 में निम्नवत संशोधन किये जाने हेतु सम्पत्ति प्रवाह की सूची इ-

क्र0 सं0	ई-रवन्ना संख्या	ई-रवन्ना पोर्टल में अंकित विवरण	ई-रवन्ना पोर्टल में प्रस्तावित संशोधन/अपडेट
1	SC66000431	1- Maximum Sanctioned Capacity (Weight) in Ton per Annum- 4,40,000 Ton 3- Maximum Storage in (Tons)- 99,750 Ton 4- Lease valid from- 19/11/2016 to 18/11/2021	1- वर्षाकाल अवधि (जुलाई से सितम्बर) हेतु एक समय में भण्डारण क्षमता- 1,62,000 टन 2- वर्षाकाल से भिन्न अवधि हेतु एक समय में भण्डारण क्षमता- 81,000 टन। 3- प्लांट की क्रशिंग क्षमता के अनुसार वार्षिक मात्रा (टन में)- 648,000 टन 4- Total Mineral Rolling Cess per Annum (Rs.)- 64,80,000/- 5- अवधि- दिनांक 19 नवम्बर 2021 से दिनांक 18 नवम्बर 2031 तक।

(एस0एस0 पैट्रिक)
अपर निदेशक।

संख्या [illegible] /ई-पोर्टल सशो0/खनन/भू0खनि0ई0/2021-22, तद्दिनांकित।

प्रतिलिपि- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. [illegible] खनन, उत्तराखण्ड शासन, देहरादून।
2. [illegible] नैनीताल।

-37-

...ा निदेशक खनन मोडल अधिकारी ई-खनन पोर्टल, भूतल एवं खनिज इकाई, रक्षेत्र निदेशालय उत्तराखण्ड देहरादून को इस निर्देश के साथ प्रेषित कि प्लाट स्वामी के ई-खनन पोर्टल आई0डी0 नम्बर SC[illegible]431 में दिनांक 19 नवम्बर 2021 से उपरोक्तानुसार संशोधन करना सुनिश्चित करें।

संयुक्त निदेशक खनन भूतल एवं खनिज इकाई हल्द्वानी, जनपद नैनीताल।

...ा दिनांकित स्टेट इण्डस्ट्रीज, गांव फत्तापुर, तहसील तालपुरा, जिला नैनीताल।

17/11/2021

(एस0एल0 पैट्रिक)
अपर निदेशक।

-30-

IFMS
Uttarakhand

e-Challan

Bank Reff. No. - CPABETPHO1

Treasury Form-209(1)
Financial Handbook Vol. V, Part- II
Form No. 43A(1)
(See Paragraph 417 and 478)
Challan form for depositing amount

Name of the Treasury/Sub-Treasury/Bank/Bank Branch -State Bank Of India (Payment Gateway)

1	Name of the person (designation if necessary or Organization on whose behalf amount is being paid.	HIMALAYA STONE INDUSTRY
2	Address	Bareilley Road Motinagar Haldwani
3	Registration Number (if necessary)	
4	Full details of amount to be deposited (for which purpose and in favour of)	Stone Crusher and Bhandaran Navinikaran Shulk
5	Gross value of Challan	2178000
6	Net value of Challan	2178000
7	Full details of Head of Account	0853 - Non-ferrous mining and metallurgy industry
8	13 Digit code of Head of A/c	As per details below

SL No.	Services	Detail Head	Amount
1	Mineral Concession Fee rent and interest charges.	0853001020100	2178000
	Total Challan Amount-		2178000

Amount (in words) - Rs. Twenty-One Lakh Seventy-Eight Thousand only

Signature of departmental officer with seal

HIMALAYA STONE INDUSTRY

Challan No- 08531121E0642316

Date - 13-NOV-2021

Amount in Figure(Rs.) - 2178000

Amount in words - Rs. Twenty-One Lakh Seventy-Eight Thousand only

Received Through

Bank Reff. No. - CPABETPHO1

State Bank Of India (Payment Gateway)

-39-

IFMS Uttarakhand

e-Challan

Bank Reff. No. - CPABEUHHN9

Treasury Form-209(1)
Financial Handbook Vol. V, Part- II
Form No. 43A(1)
(See Paragraph 417 and 478)
Challan form for depositing amount

Name of the Treasury/Sub-Treasury/Bank/Bank Branch -State Bank Of India (Payment Gateway)

1	Name of the person (designation if necessary or Organization on whose behalf amount is being paid.	HIMALAYA GRIT
2	Address	Bareilley Road Motinagar Haldwani
3	Registration Number (if necessary)	
4	Full details of amount to be deposited (for which purpose and in favour of)	Stone Crusher and Bhandaran Navinikaran Shulk
5	Gross value of Challan	2376000
6	Net value of Challan	2376000
7	Full details of Head of Account	0853 - Non-ferrous mining and metallurgy industry
8	13 Digit code of Head of A/c	As per details below

SL No.	Services	Detail Head	Amount
1	Mineral Concession Fee rent and interest charges.	0853001020100	2376000
	Total Challan Amount-		2376000

Amount (in words) - Rs. Twenty-Three Lakh Seventy-Six Thousand only

Signature of departmental officer with seal

HIMALAYA GRIT

Challan No- 08531121E0642854

Date - 14-NOV-2021

Amount in Figure(Rs.) - 2376000

Amount in words - Rs. Twenty-Three Lakh Seventy-Six Thousand only

Received Through

Bank Reff. No. - CPABEUHHN9

State Bank Of India (Payment Gateway)

-40-

IFMS

E-Challan

Bank Reff. No. - CPAAYHWCP1

Treasury Form-209(1)
Financial Handbook Vol. V, Part- II
Form No. 43A(1)
(See Paragraph 417 and 478)
Challan form for depositing amount

Name of the Treasury/Sub-Treasury/Bank/Bank Branch -State Bank Of India (Payment Gateway)

1	Name of the person (designation if necessary or Organization on whose behalf amount is being paid.	HIMALAYA STONE INDUSTRY
2	Address	Bareilley Road Motinagar Haldwani
3	Registration Number (if necessary)	
4	Full details of amount to be deposited (for which purpose and in favour of)	Stone Crusher Renewal Application Fee
5	Gross value of Challan	22000
6	Net value of Challan	22000
7	Full details of Head of Account	0853 - Non-ferrous mining and metallurgy industry
8	13 Digit code of Head of A/c	As per details below

SL No.	Services	Detail Head	Amount
1	Mineral Concession Fee rent and interest charges.	0853001020100	22000
	Total Challan Amount-		22000

Amount (in words) - Rs. Twenty-Two Thousand only

Signature of departmental officer with seal

HIMALAYA STONE INDUSTRY

Challan No- 08530721E0420907

Date - 28-JUL-2021

Amount in Figure(Rs.) - 22000

Amount in words - Rs. Twenty-Two Thousand only

Received Through

Bank Reff. No. - CPAAYHWCP1

State Bank Of India (Payment Gateway)

-41-

उत्तरॉचल असाधारण गजट 14 मार्च 2005 इ0 (फाल्गुन 23 1926 शक सम्वत्)

प्रपत्र आई0

खनिज के भण्डारण हेतु अनुज्ञप्ति
(नियम 9 देखिये)

संख्या– 189

1. अनुज्ञप्तिधारक का पूरा नाम – मै0 हिमालया स्टोन इण्डस्ट्रीज तहसील लालकुँआ जिला नैनीताल
2– अनुज्ञप्ति की अवधि– स्वीकृति से 17–11–2014 तक
3. भण्डारण के लियें अनुज्ञा प्राप्त खनिजों की मात्रा– 100000 (एक लाख) घनमीटर प्रतिवर्ष
4– प्रत्येक खनिज की एक समय में अनुज्ञा प्राप्त मात्रा –63800 (तिरेसठ हजार आठ सौ) घनमीटर ।
5– भण्डारण का प्रयोजन – **कय विकय**
6– खनिजों के भण्डारण हेतु उपयोग होने वाली भूमि की अवस्थिति :–

जिला	तहसील	ग्राम/नगर	मौहल्ला	अवस्थिति
1	2	3	4	5
नैनीताल	लालकुँआ	फत्ताबंगर	फत्ताबंगर	ग्राम फत्ताबंगर तहसील लालकुँआ के खाता सं0 88 के खेत नं0 605मि. रकवा 0.003 हे0, खेत नं0 607 ब रकवा 0.117 हे0,खाता संख्या 89 के खेत नं0 607 मि. रकवा 0.279 हे0 608 मि. रकवा 0.072 हे0,613 मि. रकवा 0.038 है , 614 मि. रकवा 0. 009 हे0 कुल रकवा 0.398 है09 खाता संख्या 906 के खेत नं0 605 मि. रकवा 0.253 है0 खेत नं0 607 मि. रकवा 0.300 हे0, 614 मि. रकवा 0.016 हे0 कुल रकवा 0.569 हे0 तथा खाता संख्या 91 के खेत नं0 605 मि. रकवा 0.063 है0 कुल रकवा 1.015 हे0 में से 1.015 हे0 तथा सूपी भगवानपुर के खतौनी सं0 53,54,59 का कुल रकवा 0.695 हे0 सम्पूर्ण कुल रकवा 1.845 हे0 मध्ये 1.595 हे0 पर खान अधिकारी के प्रस्ताव अनुसार स्वीकृति।

स्थान– हल्द्वानी
दिनांक 7-4-14

उपजिलाधिकारी, हल्द्वानी

प्रतिलिपि:–1– प्रभागीय वनाधिकारी तराई पूर्वी वन प्रभाग को सूचनार्थ एवं आव0 का0 हेतु प्रेषित ।
2– खान अधिकारी हल्द्वानी को इस आशय से कि कृपया उपरोक्त के सम्बन्ध में अपनी आख्या पत्रांक 16/टा0 फो0 नैनी/भण्डारण– 2013–2014 दिनांक 4–4 2014 के बिन्दु संख्या 7 में उल्लखित अतिरिक्त खनिज भण्डारण के सम्बन्ध में नियमानुसार कार्यवाही पृथक से प्रस्तावित करें ।

उपजिलाधिकारी, हल्द्वानी

-42-

आदेश

मै0 हिमालया स्टोन इण्डस्ट्रीज फत्ताबंगर तहसील लालकुँआ जिला नैनीताल के प्रार्थना पत्र पर उपनिदेशक खनन की आख्या पत्रांक 567 दिनांक 31–10–2014 एवं शासनादेश संख्या 1025 दिनांक 25 जून 2014 के अनुसार मै0 हिमालया स्टोन इण्डस्ट्रीज फत्ताबंगर तहसील लालकुँआ जिला नैनीताल को पूर्व में इस कार्यालय द्वारा जारी खनन भण्डारण की अनुज्ञप्ति संख्या 189 दिनांक 7–4–2014 को दिनांक 06–04–2016 तक स्वीकृत किया जाता है । अनुज्ञप्ति संख्या 189 दिनांक 7–4–2014 के शेष प्राविधान यथावत रहेंगें । कोई प्रतिकूल तथ्य सामने आने पर अनुज्ञप्ति/आदेश निरस्त कर दिया जायेगा ।

उपजिलाधिकारी,
हल्द्वानी ।

कार्यालय उपजिलाधिकारी हल्द्वानी

पत्रांक 188–1 / आर0ए0–खनन–2014 दिनांक 18 नवम्बर 2014

प्रतिलिपि : निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित ।

1– प्रभागीय वनाधिकारी तराई पूर्वी वन प्रभाग हल्द्वानी ।
2– उपनिदेशक खनन हल्द्वानी ।
3– मै0 हिमालया स्टोन इण्डस्ट्रीज फत्ताबंगर तहसील लालकुँआ जिला नैनीताल

उपजिलाधिकारी,
हल्द्वानी ।
उप जिलाधिकारी
हल्द्वानी

– 43 –

Annexure-8

Himalaya Stone Industry

Geology and Mining Unit

Registration No: SC/0000431 | Lessee/Licensee Name: Bhupesh Kumar | Licence Type: Stone Crusher | District: Nainital

- Dashboard
- Generate e-Rawanna
- Submit MRC through Challan
- Submit MRC Online
- Search Form
- Receive Mineral With in State
- Receive Mineral Outside State
- Mineral Sale/Purchase Permission
- Online Payment Transactions
- Change Password
- Log Out

MRC: 0.00	Consume Capacity for Current Period: 17208.10 Tons	Capacity in Hand: 47077.85 Tons
Lease Valid Upto: 18 Nov 2031	Current Period: 19 Nov 2021 To 18 Nov 2022	Maximum Storage Capacity: 2000.00 Tons
Total Form Generated: 65233	From Generated Today: 26	MRC Request Status: 2

-44-

Annexure-8

Annexure–9

M/s. HIMALAYA STONE INDUSTRY

ENGINEERS & CONTRACTORS

Manufacturers & Suppliers of Crushed and Mechanically Screened Natural Stone Material of Different Sizes

Ref. No.....

Date.....

SALE PURCHASE FOR FY 2020-21

(Unit in MT)

MONTH	OPENING STOCK	PURCHASE	TOTAL	SALE	CLOSING STOCK
April	86,068.40	-	86,068.40	-	86,068.40
May	86,068.40	8,368.50	94,436.90	28,246.60	66,190.30
June	66,190.30	10,098.50	76,288.80	32,787.00	43,501.80
July	43,501.80	53,150.20	96,652.00	19,732.20	76,919.80
August	76,919.80	34,719.70	111,639.50	27,747.30	83,892.20
September	83,892.20	16,631.40	100,523.60	15,442.30	85,081.30
October	85,081.30	-	85,081.30	13,719.30	71,362.00
November	71,362.00	8,588.40	79,950.40	31,707.30	48,243.10
December	48,243.10	47,660.20	95,903.30	24,484.50	71,418.80
January	71,418.80	51,475.00	122,893.80	26,835.20	96,058.60
February	96,058.60	39,922.30	135,980.90	27,882.20	108,098.70
March	108,098.70	15,160.70	123,259.40	14,663.10	108,596.30
		285,774.90		263,247.00	

SALE PURCHASE FOR FY 2021-22

(Unit in MT)

MONTH	OPENING STOCK	PURCHASE	TOTAL	SALE	CLOSING STOCK
April	108,596.30	24,259.90	132,856.20	24,469.20	108,387.00
May	108,387.00	14,173.00	122,560.00	13,821.00	108,739.00
June	108,739.00	6,331.50	115,070.50	16,132.00	98,938.50
July	98,938.50	-	98,938.50	15,350.90	83,587.60
August	83,587.60	-	83,587.60	7,784.70	75,802.90
September	75,802.90	-	75,802.90	12,120.60	63,682.30
October	63,682.30	-	63,682.30	11,146.50	52,535.80
November	52,535.80	135.10	52,670.90	19,324.30	33,346.60
December	33,346.60	6,989.80	40,336.40	4,368.50	35,967.90
		51,889.30		124,517.70	

For M/s. Himalaya Stone Industry.

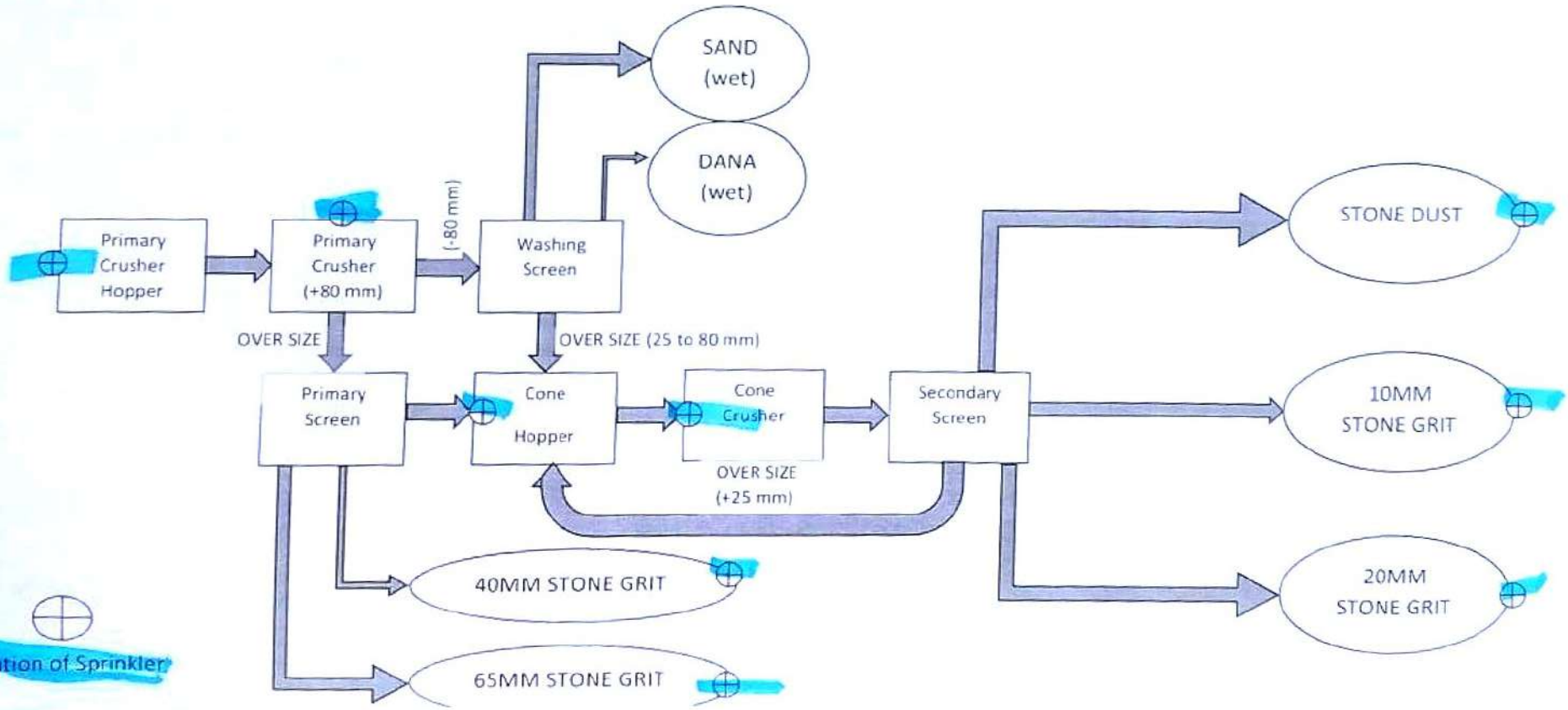
Partner.

– 45 –

Annexure-10

PROCESS FLOW DIAGRAM

HIMALAYA STONE INDUSTRY



Annexure-10

Annexure – II

Regional Office
Uttarakhand Pollution Control Board
Awas Vikas Colony,Haldwani (Nainital)

AMBIENT AIR QUALITY MONITORING

1 Report No. AAQM/HLD/21/2021-22

2 Name of City & Address M/s Himalaya Stone Industry
P.o-Arjunpur.Moti nagar
Haldwani, District-Nainital(Uttrakhand)

3 Date of Monitoring 01.11.2021

4 Sample Collected by Sh Praveen Arya MA
Sh Ravindra Singh Jarout MA

OBSERVATION

S.No	Parameter	Monitoring Location	Measured Value ($\mu g/m^3$)	Standard Value ($\mu g/m^3$)
	Suspended Particulate Matter (SPM)	About 10 meter from crushing unit.	549.2	600

Scientific Assistant

Assistant Scientific Officer

Regional Officer

-47-

Regional Office

Uttarakhand Pollution Control Board

Awas Vikas Colony,Haldwani (Nainital)

NOISE LEVEL MONITORING

1 Report No.	Noise/HLD/46/2021-22
2 Name of City & Address	M/s Himalaya Stone Industry. Motinagar,Arjunpur Bariely Road Haldwani Distt-Nainital (Uttrakhand)
3 Date of Monitoring	19.01.2022
4 Sample Collected by	Sh Shubham Gusain JE Sh. Ayush Negi SA
5 Name of Monitoring Points	1. Near Boundary Wall towards North-west Direction. 2. Near Main gate. 3. Near Tubewell.

6 OBSERVATION

S.No.	Monitoring Location	Time	Noise Level dB (A)		
			L max	L min	L eq
1	Within Premises of Industry	11:40 -11:50	70.3	51.8	62.9*

* Average Value of all the monitoring points within the premises.

Scientific Assistant

Junior Engineer

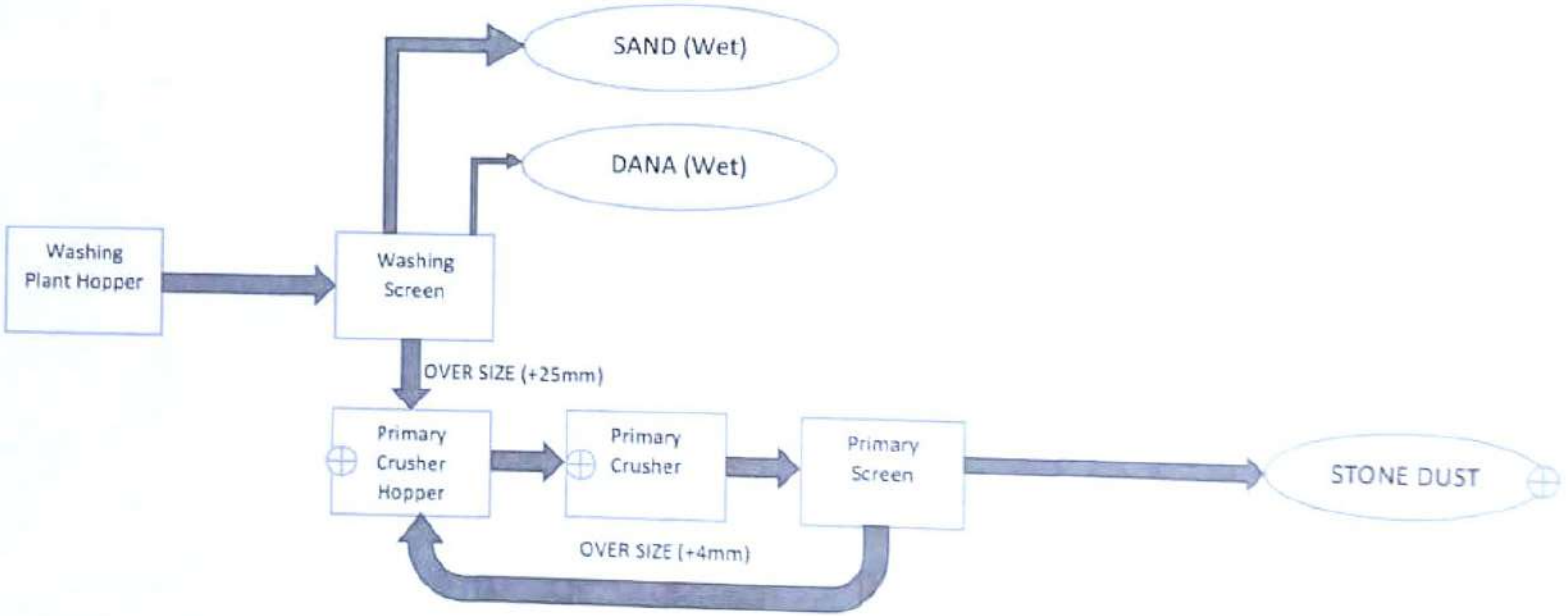
Regional Officer

-48-

Annexure-12

PROCESS FLOW DIAGRAM

HIMALAYA GRITS



Location of Sprinkler

Annexure-12

Annexure-13

Phone-74665

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

क्षेत्रीय कार्यालय : 257, जनकपुरी, बरेली-243122

UTTAR PRADESH POLLUTION CONTROL BOARD

Regional Office : 257, Janakpuri, BAREILLY 243122

Ref No. UPPCB/ROC-516/87-(3)

Dated 7.2.87

M/s Sundaram Stone Co;
Bareilly Road,
Haldwani, Distt. Nainital.

SUBJECT:- N.O.C. FROM POLLUTION ANGLE FOR SETTING UP OF YOUR SMALL SCALE INDUSTRY FOR THE PRODUCTION OF 432 M.T. CRUSHED STONE PER DAY AT MOTINAGAR, BAREILLY ROAD, HALDWANI, DISTT. NAINITAL AFTER INSTALLATION OF EFFLUENT TREATMENT PLANT AND AIR POLLUTION CONTROL ARRANGEMENTS.

Dear Sir,

Please refer to your application dated 29.11.86 on the subject noted above and subsequent correspondance in this regard. The No Objection Certificate, solely for the aspect of pollution control, is hereby issued to you for the production of 432 M.T. Crushed Stone per day subject to the strict compliance of the following conditions.

1. The general conditions (attached as annexure-I) as applicable to your industry shall be observed.
2. Theactual production capacity of your industry shall not exceed of 432 M.T. Crushed Stone per day.
3. Sludge shall be so disposed as not to cause any subsequent problem of water, air or soil pollution.
4. You will be responsible of any loss to nearby agriculture or human health caused by any leakage or emissions from your industry.
5. You will not discharge any kind of trade effluent outside your factory premises.
6. You will not use any kind of fuel in your industry.
7. You will develop green belt at maximum availabel area arround the factory.
8. You will keep allsafety measures in your industry.
9. You will submit an ambient air monitoring report of the proposed site within one month.
10. You will submit detailed designs and discription of the dust extractor devices within one month of the receipt of this NOC, failing which this NOC shall automacically be treated as cancelled.
11. You will not install generator.

Yours faithfully,

7/2/87

(P. N. Tandon)
Regional Officer (Incharge

Copy to:-
1. The Member Secretary, U.P. Pollution Control Board, Lucknow.
2. The District Industries Centre, Haldwani, Nainital.

Regional Officer(Incharge)

(SHARMA) मुख्य कार्यालय-बी-159 निराला नगर, लखनऊ-226007

-56-

Annexure – 14

UKPCB

HEAD OFFICE
Uttarakhand Pollution Control Board
"Gauri Devi Prayavaran Bhawan"
46B, I.T. Park, Sahastradhara Road, Dehradun
Web: www.uppcb.uk.gov.in, E-mail: [illegible]
Ph. No. [illegible]

UKPCB/HO/Con/H-5/2021/ 1290

Date : .11.2021 01.12.2021

REGD. POST

To,

M/s Himalaya Grits,
Motinagar, Arjunpur,
Teh. Haldwani, Distt-Nainital.

Consolidated Consent to Operate and Authorization hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and Hazardous & Other Wastes Rules, 2016 respectively).

CAF ID - 7314	Application No. - 1829458
CCA (Renewal)	Date- 01.11.2021

CCA is hereby granted to **M/s Himalaya Grits** located at **Motinagar, Arjunpur, Tehsil-Haldwani, Distt.-Nainital** subject to the provisions of the **Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions:-

1. This CCA is granted for the period **upto 31.03.2026** and valid for manufacturing of following products with **Capital Investment/Net Assets Values ₹ 1151.00 Lacs.**:-

S. No.	Last CCA		Present CCA (Renewal)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Stone Grit & Sand	31200MT	Stone Grit & Sand	31200MT

2. **Specific Conditions under Water Act:-**

(i) **The daily quantity of effluent discharge (KLD) :-**

	Last CCA	Present CCA (Renewal)
Trade Effluent	Nil.	Nil.
Sewage	1	2

(ii) **Trade Effluent Treatment and Disposal:** Water will be used for scrubbing the dust generating from crushing, which will be channelized for settling tank & further reuse in scrubbing.

(iii) **Sewage Treatment and Disposal:** The applicant shall provide comprehensive Septic Tank/soak pits as is required with reference to influent quantity and quality.

3. **Conditions under Air Act :-**

(i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed

– 51 –

1	D.G. Set (250 KVA) X1	2	HSD	02 Ltr/Hr	Acoustic Enclosure & Stack	-
Ambient air quality						
1	Suspended Particulate matter (SPM)		Not to exceed		600µg/M^3	

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. **Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016:-**

(i) The **Factory Manager of M/s Himalaya Grits** located at **Motinagar, Arjunpur, Tehsil-Haldwani, Distt-Nainital** is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.

(ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I – 5.1	0.01	Recyclable

(iii) The authorization shall be in force **for the period upto 31.03.2026.**

(iv) The authorization is subject to the conditions stated below and the such conditions as may be specified in the rules for the time being in force under **Environment (Protection) Act, 1986.**

Terms and conditions of authorization:-

(i) The authorization shall comply with the provisions of the **Environment (Protection) Act,** 1986, and the rules made there under.

(ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.

(iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.

(iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.

(v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.

(vi) An application for the renewal of an authorization shall be made as laid down under these rules.

(vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF&CC or CPCB/SPCB from time to time.

5. This CCA is valid for **Crushing & Screening** process only.

6. **Compulsory documents to be submitted by the Industry/Unit :-**

(i) Annual return in **Form-4** and Waste Disposal Manifest in **Form-10** under **Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and **Third Party Audit Report.**

(ii) Environment Statement in **Form-V** of **Environment (Protection) Rules, 1986.**

(iii) Quarterly **compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.**

7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the **Water Act, Air Act** and **Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** will results in legal action under the aforesaid **Acts and Rules**

Member Secretary

Copy to :- **Regional Officer, Uttarakhand Pollution Control Board, Haldwani, Distt. Nainital** for information and compliance of the same.

30/1/4

Chief Environment Officer

2/1/8

Specific Conditions:

1. The Unit shall strictly comply with the provisions of Water Act, Air & E(P) Act and Rules/Notifications made thereunder.
2. This CCA valid for crushing of raw material (River Bed Materials) obtained from legitimate sources only.
3. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
4. The unit shall not increase the production capacity as given in this CCA without prior Consent of the Board.
5. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of **Water Act, Air Act** and **Environment (Protection) Act** and **Rules** made thereunder.
6. The unit shall ensure all measures for pollution control as specified under the Environment (Protection) Act, 1986 and Rules made there under. Unit shall comply with the standards stipulated for stone crushing Units under the Environment (Protection) Rules, 1986 as amended time to time, so that ambient air quality not exceed prescribed limit at any time.
7. Unit shall provide wind breaking wall along the periphery of the premises.
8. Unit shall construct metallic road within premises.
9. Unit shall provide dust suppression/ containment system on all dust emitting sources /equipment.
10. Unit shall do regular wetting of the ground within premises.
11. Stone crusher shall be established inside the covered shed.
12. Ducting system with ID fan to be provided for suction of dust and to be scrubbed with water. The water from scrubbing will be channelizing to settling tank. The water will be re-used for scrubbing.
13. The industry shall ensure interlocking of air pollution control devices and production processes.
14. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
15. The Stone Crushing units/Screening Plants/Pulverisers shall strictly follow the provisions of the ***Uttarakhand Stone Crusher, Screening Plant, Mobile Stone Crusher, Mobile Screening Plant, Pulviser Plants Hot Mix Plant, Ready mix Plant Anugya Policy, 2021*** promulgated by the State Government and shall obtained necessary permission from the competent authority with in stipulated time specified in **Anugya policy-2021,** as amended time to time.
16. The industry shall ensure **all safety measures** and shall undertake **periodical assessment** by the competent authority.
17. The unit shall not operate during night hours as defined under Noise Rules-2000.
18. This CCA is valid for raw materials obtained from legitimate sources, only.
19. **Unit shall comply with Directions/Orders/Guidelines issued by Hon'ble Courts/Tribunal and/or Competent Authority from time to time in reference to Stone Crusher.**
20. The unit shall strictly adhere to provisions of Water Act, Air Act & E(P) Act and Rules/Notification made thereunder.

General Conditions:-

1. The applicant shall get analyze the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UKPCB.
2. The applicant shall however, not without the prior consent of the **Board** bring into-use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.

4. The applicant shall maintain good housekeeping. All valves/pipes/sewer/drains etc. must be leak-proof.
5. The industry shall provide uninterrupted entry to Pollution Control equipment for smooth sampling/monitoring of efficiency of pollution control measures.
6. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
8. The industry shall operate in a manner so that all emissions be emitted through designated chimney stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
11. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the **Board.**
13. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
14. It is the duty of the authorized person to take prior permission of the **Board** to close down the facility.
15. The authorization is valid for temporary storage of Hazardous Waste within premises only.
16. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** outside the main factory gate within premises.
17. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
18. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the **Board.**
19. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and **'Hazardous'** shall be displayed at appropriate position both in Hindi and English.
20. The industry shall store used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be **sold only to Registered Recyclers/Re-processors.**
21. In case of any transportation of hazardous waste, the details in **Form-10** of the **Hazardous & Other Wastes Rules, 2016** shall be submitted to the Board.

30.1.14

Chief Environment Officer

-55-

Annexule – 15

Date

GOVERNMENT OF UTTAR PRADESH

Directorate of Industries

District Industries Centre Haldwani

Distt. NAINITAL

Permanent Registration As A Small Scale Industrial Unit

CERTIFICATE

This is to Certify that M/s HINDUSTAN STONE COMPANY

Vill MOTINAGAR, P.O. ARJUNAR, NAINITAL

Office address) a Proprietorship / Partnership / Private Limited / Public Limited

Concern is Small Scale Industries Unit Registered with this Directorate and is allotted

Following Registration Number

No						Dated		
D	20	41	02428	PMT	SSI	09	25 / 01	1988

for the Factory located at

for manufacturing Processing of the following items —

Sl. No	Name of Item(s) mfd	Sl. No	Name of Item(s) mfd
1.	STONE CRUSHING (RETA PRODUCTS ONLY)	2.	
3.		4.	
5.		6.	

Date of Commencement of production — 15-1-1988

Place Haldwani

Office Seal

General Manager
District Industries Centre
Haldwani (Nainital)
for Director of Industries U.P.

Subsequent Addition or Deletion of Items

Date	Name of Item(s)	Addition/Deletion

Signature of Regn Authority
Office of the
General Manager
D. I. C Haldwani

End No. 6319 Dated 24-1-88

Copy Forwarded for Information and necessary action to —

1. M/s.....
2. Directorate of Industries Section 6, U.P., Kanpur.
3. Directorate of Industries Section 8, U.P., Kanpur
4. Joint Director of Industries Kumaon Mandal Nainital

General Manager
District Industries Centre
Haldwani (Nainital)
for Director of Industries U.P.

Annexure – 16

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)
NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Himalaya Gits
Project Address:	Village-motinagar, Post-arjunpur, Bareilly Road, Haldwani
Village:	Arjunpur
District:	Nainital
Block:	Haldwani
Pin Code:	
State:	Uttarakhand
Communication Address:	Himalaya Grits, Molinagar, Arjunpur, Bareilly Road, Haldwani, Haldwani, Nainital, Uttarakhand - 263139
Address of CGWB Regional Office :	Central Ground Water Board Uttarakhand Region, 419-a, Kanwali Road, Baluwala , Near Urja Bhawan, Dehradun, Dehradun, Uttarakhand - 248001

1. **NOC No.:** CGWA/NOC/IND/ORIG/2021/12298
2. Application No.: 21-4/1478/UT/IND/2021
3. Category: (GWRE 2017) Semi Critical
4. Project Status: Existing Project
5. NOC Type: New
6. **Valid from:** 14/07/2021
7. **Valid up to:** 13/07/2024
8. Ground Water Abstraction Permitted:

Fresh Water		Saline Water		Dewatering		Total	
m³/day	m³/year	m³/day	m³/year	m³/day	m³/year	m³/day	m³/year
10.00	2500.00						

9. Details of ground water abstraction /Dewatering structures

	Total Existing No.:1						Total Proposed No.:0					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	0	1	0	0	0	0	0	0	0	0

*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps

10. Ground Water Abstraction/Restoration Charges paid (Rs.): 5000.00

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011
Phone: (011) 23383561 Fax: 23382051, 23386743
Website: cgwa-noc.gov.in

पानी बचायें - जीवन बचायें
SAVE WATER - SAVE LIFE

– 57 –

Annexure-17

भूतत्व एवं खनिकर्म इकाई, उद्योग निदेशालय, उत्तराखण्ड,
भोपालपानी, देहरादून।

संख्या- स्टोक्रेक्नवी0/खनन/भू0खनि0ई0/2020/2021-22, दिनांक 27 सितम्बर 2021

कार्यालय ज्ञाप

उत्तराखण्ड शासन औद्योगिक विकास (खनन) अनुभाग-1 के कार्यालय ज्ञाप संख्या 1551/VII-A-1/2021/68 रिट/08 टीसी-1, दिनांक 8 सितम्बर 2021 के द्वारा उत्तराखण्ड स्टोन क्रेशर, स्क्रीनिंग प्लांट मोबाईल स्टोन क्रेशर, मोबाईल स्क्रीनिंग प्लांट, पल्वराईजर प्लांट, हाट मिक्स प्लांट, रेडिमिक्स प्लांट अनुज्ञा नीति, 2020 के अध्याय-III के बिन्दु संख्या 1 के उप बिन्दु 2 में संशोधन किया गया है कि- स्टोन क्रेशर/स्क्रीनिंग प्लांट का नवीनीकरण जिलाधिकारी अथवा उनके द्वारा नामित अपर जिलाधिकारी/मुख्य विकास अधिकारी की अध्यक्षता में गठित समिति की संयुक्त निरीक्षण आख्या के आधार पर जिलाधिकारी एवं निदेशक, भूतत्व एवं खनिकर्म इकाई की संस्तुति पर शासन द्वारा 10 वर्ष की अवधि हेतु की जायेगी"। परन्तु वर्तमान में कोविड-19 (Covid-19) के महामारी के प्रभाव एवं संक्रमण की सम्भावनाओं एवं Ease of Doing Business के दृष्टिगत पूर्व से स्वीकृत तथा संचालित स्टोन क्रेशर/स्क्रीनिंग प्लांट एवं प्लांट परिसर में उपखनिज भण्डारण की अनुज्ञा का नवीनीकरण (मा0 न्यायालय, मा0 राष्ट्रीय हरित प्राधिकरण के आदेश द्वारा बन्द या सील की गयी इकाईयों को छोड़कर) आवेदक इकाई द्वारा नवीनीकरण शुल्क जमा किये जाने एवं आवेदन पत्र के साथ नीति में निर्धारित मानकों/प्रावधानों को पूर्ण किये जाने से सम्बन्धित शपथ पत्र के द्वारा स्वप्रमाणपत्र (Self Certification) प्रस्तुत किये जाने पर निदेशक, भूतत्व एवं खनिकर्म इकाई द्वारा सम्बन्धित अभिलेखों का परीक्षण/जाँच करने के उपरान्त आगामी 10 वर्ष की अवधि हेतु नवीनीकरण किया जायेगा, प्रतिबन्ध यह कि यह परन्तुक उक्त नीति प्रख्यापित होने की तिथि से 01 माह तक ही प्रवृत्त एवं प्रभावी होगा"। शासन के पत्र संख्या 1551/VII-A-1/2021-68 रिट/08 टीसी-1, दिनांक 08 सितम्बर 2021 के द्वारा स्टोन क्रेशर नीति, 2020 में उक्तानुसार किये गये प्रावधान के सफल एवं सुचारू क्रियान्वयन हेतु श्री राजपाल लेखा, उप निदेशक/ज्येष्ठ खान अधिकारी, भूतत्व एवं खनिकर्म इकाई, अनपद नैनीताल को एतद्द्वारा नोडल अधिकारी नामित किया गया है। शासन के उपरोक्त कार्यालय ज्ञाप के क्रम में निदेशक, भूतत्व एवं खनिकर्म इकाई, उद्योग निदेशालय, उत्तराखण्ड देहरादून के कार्यालय आदेश संख्या 2055/खनन/भू0खनि0ई0/2021-22, दिनांक 21 सितम्बर 2021 के द्वारा पूर्व से स्वीकृत/संचालित स्टोन क्रेशर/स्क्रीनिंग प्लांटों तथा प्लांट परिसर में उपखनिज भण्डारण की अनुज्ञा का नवीनीकरण आदेश नीतिगत समस्त नियमों का पालन कराते हुए नवीनीकरण आदेश निर्गत किये जाने हेतु अधोहस्ताक्षरी को एतद्द्वारा अधिकृत किया गया है।

नोडल अधिकारी भूतत्व एवं खनिकर्म इकाई, देहरादून द्वारा पत्र संख्या 23/भू0खनि0ई0/स्टो0क्रे0नवी0/नैनी0/2021-22, दिनांक 27 सितम्बर 2021 के द्वारा मैसर्स हिमालया गिट्स, ग्राम फल्लाबगर, तहसील लालकुआँ, जिला नैनीताल के पक्ष में ग्राम फल्लाबगर, तहसील लालकुआँ, जिला नैनीताल क्षेत्रान्तर्गत कुल रकबा 2.914 है0 भूमि में पूर्व से स्थापित/संचालित स्टोन क्रेशर प्लांट की अनुज्ञा का नवीनीकरण मय भण्डारण अनुज्ञा सहित दिनांक 19 नवम्बर 2021 से आगामी 10 वर्ष की अवधि हेतु स्वीकृत किये जाने के सम्बन्ध में प्रस्ताव प्रेषित किया गया है।

भूतत्व एवं खनिकर्म इकाई, उद्योग निदेशालय ,उत्तराखण्ड ,भोपालपानी, देहरादून के कार्यालय आदेश संख्या 1050/खनन/भू0ख0ई0/2018-19 दिनांक 20.11.2018 के द्वारा शासनादेश संख्या 2667/VII-1/2018/68-रिट/08 टी0सी0 दिनांक 20.11.2018 द्वारा उत्तराखण्ड स्टोन क्रेशर, स्क्रीनिंग प्लान्ट, मोबाईल स्टोन क्रेशर, मोबाईल स्क्रीनिंग प्लान्ट, हाट मिक्स प्लान्ट, रेडिमिक्स प्लान्ट अनुज्ञा नीति-2016 के अध्याय- III बिन्दु संख्या 2 (1) (ख) में किये गये संशोधन के क्रम में स्टोन क्रेशर की अवधि 18.11.2018 से बढ़ाकर 18.11.2021 तक अनुमति प्रदान की गयी।

वर्तमान में प्रचलित स्टोन क्रेशर नीति 2020 के अध्याय -I के बिन्दु संख्या 04 के अनुसार क्षेत्रफल के आधार पर प्लांट की क्रशिंग क्षमता 285 टन/घंटा आंगणित होती है। उत्तराखण्ड स्टोन क्रेशर, स्क्रीनिंग प्लान्ट, पल्वराईजर, मोबाईल स्टोन क्रेशर, मोबाईल स्क्रीनिंग प्लान्ट, हॉट मिक्स प्लान्ट, रेडी मिक्स प्लान्ट अनुज्ञा नीति-2020 के अनुसार

-58-

प्लांट की वास्तविक क्षमता का आंकलन नीति के अध्याय–I के बिन्दु संख्या–9 मे उल्लिखित गठित समिति से कराये जाने के उपरान्त ही प्लांट की वास्तविक क्षमता निर्धारित की जायेगी।

मोडल अधिकारी, भूतत्व एवं खनिकर्म इकाई, देहरादून के पत्र संख्या 23/भू0एनि0ई0/स्टो0क्रे0-नी0/नै0नी0/2021–22, दिनांक 27 सितम्बर 2021 के द्वारा उपलब्ध कराये गये प्रस्ताव के क्रम मे उत्तराखण्ड शासन, औद्योगिक विकास (खनन) अनुभाग–1 के कार्यालय ज्ञाप संख्या 1480 VII–A 1 /2021/68 रि0/दो0नी–1, दिनांक 8 सितम्बर 2021 के अध्याय–III के बिन्दु संख्या 1 उप बिन्दु 2 मे निहित प्रावधान के अन्तर्गत मैसर्स हिमालया मिट्स, ग्राम फत्तावंगर, तहसील लालकुआँ, जिला नैनीताल के पक्ष मे ग्राम फत्तावंगर, तहसील लालकुआँ, जिला नैनीताल क्षेत्रान्तर्गत कुल रकबा 2.914 है0 भूमि मे पूर्व से स्वीकृत/संचालित स्टोन क्रेशर की अनुज्ञा का मय भण्डारण अनुज्ञा सहित दिनांक 19 नवम्बर 2021 से आगामी 10 वर्ष की अवधि के लिए निम्न शर्तों के अधीन नवीनीकरण किया जाता है:–

शर्तें :

1. उत्तराखण्ड स्टोन क्रेशर, स्क्रीनिंग प्लान्ट, पल्वराईजर, मोबाईल स्टोन क्रेशर, मोबाईल स्क्रीनिंग प्लान्ट, हॉट मिक्स प्लान्ट, रेडी मिक्स प्लान्ट अनुज्ञा नीति–2020 के अध्याय–I के बिन्दु संख्या 7 "स्टोन क्रेशर/स्क्रीनिंग प्लांट अनुज्ञा देने हेतु शर्तें" मे उल्लिखित समस्त शर्तो (बिन्दु संख्या 1 से 14 तक) का अनुपालन किया जाना अनिवार्य होगा अन्यथा ई–रवन्ना पोर्टल बन्द किये जाने की कार्यवाही की जायेगी।
2. स्टोन क्रेशर नीति के अध्याय–I के बिन्दु संख्या 7 (15) की अनुपालना मा0 न्यायालय द्वारा रिट याचिका सं0 1645/एम0एस0/2020 बलविन्दर सिंह बनाम उत्तराखण्ड राज्य व अन्य मे पारित आदेश के अनुसार की जानी होगी।
3. स्टोन क्रेशर नीति–2020 के अध्याय–I के बिन्दु संख्या 7 (16) के अनुसार प्लांट संचालन से पूर्व पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण बोर्ड से Consent to Operate लिया जाना अपरिहार्य होगा।
4. नीति के अध्याय–III के बिन्दु संख्या 1 (1) के अनुसार अवशेष शुल्क रू0 23,76,000/–(रूपये तैईस लाख छिहत्तर हजार मात्र) नवीनीकरण आदेश के उपरान्त तथा ई–रवन्ना पोर्टल मे अपलोड/अपडेट किये जाने से पूर्व निर्धारित लेखा शीर्षक मे जमा किया जाना होगा।
5. स्टोन क्रेशर नीति–2020 के अध्याय–I के बिन्दु संख्या 9 की अनुपालना मा0 न्यायालय द्वारा रिट याचिका सं0 1645/एम0एस0/2020 बलविन्दर सिंह बनाम उत्तराखण्ड राज्य व अन्य मे पारित आदेश के अनुसार की जानी होगी।
6. स्टोन क्रेशर नीति–2020 के अध्याय–I के बिन्दु संख्या 6 (क) के अनुसार स्टोन केशर संचालक को क्रश्ड मैटेरियल (ग्रिट एवं डस्ट) की मात्रा पर रू0 1.00 प्रति कुन्तल की समतुल्य धनराशि तथा क्रेशर प्लांट मे छाने गये उपखनिज (बालू, बजरी) की मात्रा पर रू0 0.25 प्रति कुन्तल की समतुल्य धनराशि पर्यावरण एवं खनिज सम्पदा शुल्क के रूप मे निर्धारित लेखाशीर्षक–0853 अलौह धातु कर्म एवं खनन उद्योग में जमा किया जाना अनिवार्य होगा।
7. स्टोन क्रेशर नीति–2020 के अध्याय–I के बिन्दु संख्या 6 (ख) के अनुसार स्टोन क्रेशर के स्वामी के द्वारा प्लान्ट के प्रवेश में व निकासी गेटों पर कम्प्यूटराईज्ड धर्मकाटा एवं सी0सी0टी0वी0 कैमरा स्वयं के व्यय पर स्थापित करेगा तथा रिकॉडिंग की सी0डी0 प्रत्येक माह जिलाधिकारी एवं भूतत्व एवं खनिकर्म निदेशालय के जनपदीय कार्यालय में प्रस्तुत करेगा। तद्नुसार निदेशक को सूचित किया जायेगा।
8. स्टोन क्रेशर नीति–2020 के अध्याय–I के बिन्दु संख्या 6 (ग) के अनुसार भण्डारण की जांच/पैमाइश के उपरान्त यदि भण्डारित उपखनिज की मात्रा भण्डारणकर्ता द्वारा प्रस्तुत अभिलेखों एवं वास्तविक पैमाईश के अनुसार मिलान करने पर 5 प्रतिशत से अधिक का अन्तर पाया जाता है, तो नियमावली के नियम 13(5)(ख) के अनुसार कार्यवाही की जायेगी।

9. स्टोन क्रेशर नीति–2020 के अध्याय–I के बिन्दु संख्या 6 (घ) के अनुसार स्टोन क्रशर स्वामी द्वारा पर्यावरण एवं खनिज सम्पदा शुल्क जमा न करने की दशा में खनिजों के परिवहन हेतु संबंधित जिला खान अधिकारी द्वारा ई–प्रपत्र "जे" जारी नहीं किया जायेगा।

10. स्टोन क्रेशर नीति–2020 के अध्याय–I के बिन्दु संख्या 6 (ङ.) के अनुसार स्टोन क्रेशर प्लान्ट द्वारा वन क्षेत्र से क्रय किये गये उपखनिज को प्लान्ट में Process किये जाने के उपरान्त crushed material/ Screened material का स्वरूप परिवर्तन होने के फलस्वरूप Processed material वन उपज की श्रेणी में नहीं आयेगा।

11. वर्तमान में प्रचलित स्टोन क्रेशर नीति 2020 के अध्याय –I के बिन्दु संख्या 04 के अनुसार क्षेत्रफल के आधार पर प्लांट की क्षमता 285 टन/घंटा तथा प्लांट संचालन की अवधि औसतन 10 घंटा प्रतिदिन के आधार पर वर्षाकाल (जुलाई–सितम्बर) की अवधि (90 दिन) हेतु कच्चे माल/आर0बी0एम0 की कुल मात्रा अर्थात् स्टोन क्रेशर हेतु कच्चे माल की एक समय में भण्डारण क्षमता 90×285×10=2,56,500 टन तथा वर्षाकाल से भिन्न अवधि अर्थात् (अक्टूबर से जून) तक की अवधि हेतु कच्चे माल की एक समय में भण्डारण क्षमता 45×285×10=1,28,250 टन होती है तथा वर्ष में 10,26,000 टन कच्चे माल की आवश्यकता होगी।

12. उत्तराखण्ड स्टोन क्रेशर, स्क्रीनिंग प्लान्ट, पल्वराईजर, मोबाईल स्टोन क्रेशर, मोबाईल स्क्रीनिंग प्लान्ट, हॉट मिक्स प्लान्ट, रेडी मिक्स प्लान्ट अनुज्ञा नीति–2020 के अनुसार प्लांट की वास्तविक क्षमता का आंकलन नीति के अध्याय–I के बिन्दु संख्या 9 में गठित समिति से कराये जाने के उपरान्त ही प्लांट की वास्तविक क्षमता निर्धारित की जा सकेगी।

13. स्टोन क्रेशर नीति–2020 के अध्याय–III के बिन्दु संख्या 3 (1) के अनुसार प्लांट स्वामी के द्वारा शासन की नीति के विपरीत कार्य करने पर जिलाधिकारी एवं निदेशक, भूतत्व एवं खनिकर्म इकाई की संस्तुति पर शासन द्वारा प्लांट स्वामी को सुनवाई का युक्ति–युक्त अवसर प्रदान करने के उपरान्त गुण–दोष के आधार पर अनुज्ञा रद्द करने का निर्णय लिया जायेगा।

14. यदि प्लांट स्वामी के द्वारा उपलब्ध कराये गये अभिलेख गलत पाये जाते हैं तो इसकी सम्पूर्ण जिम्मेदारी प्लांट स्वामी की होगी तथा गलत अभिलेख पाये जाने की पुष्टि होने की दशा में प्लांट के नवीनीकरण की अनुज्ञा निरस्त किये जाने की कार्यवाही सम्पादित की जायेगी।

15. प्लांट स्वामी के द्वारा उत्तराखण्ड शासन, औद्योगिक विकास अनुभाग–1 की अधिसूचना संख्या 906/VII–I/2020/158 ख–04 टीसी, दिनांक 15 जुलाई 2020 के द्वारा प्रख्यापित उत्तराखण्ड खनिज (अवैध खनन, परिवहन एवं भण्डारण का निवारण) नियमावली, 2020 में उल्लिखित समस्त शर्तों/प्रतिबन्धों का अनुपालन किया जाना सुनिश्चित किया जायेगा।

16. प्लांट स्वामी के द्वारा मा0 उच्च न्यायालय नैनीताल में योजित जनहित याचिका संख्या 212/2019 "त्रिलोक चन्द बनाम उत्तराखण्ड राज्य व अन्य" में पारित होने वाले अन्तिम निर्णय आदेश का अनुपालन सुनिश्चित किया जाना होगा।

17. प्लांट स्वामी के द्वारा मा0 उच्च न्यायालय, मा0 उच्चतम न्यायालय, मा0 राष्ट्रीय हरित प्राधिकरण तथा केन्द्र सरकार व राज्य सरकार द्वारा समय–समय पर निर्गत आदेशों का अनुपालन सुनिश्चित किया जाएगा।

(एस0एल0 पैट्रिक)
अपर निदेशक।

संख्याः 2180/स्टो0क्रे0नवी0/खनन/भू0खनि0ई0/नैनी0/2021–22, तद्दिनांकित।

प्रतिलिपि– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, खनन, उत्तराखण्ड शासन, देहरादून।
2. निदेशक, भूतत्व एवं खनिकर्म इकाई, उद्योग निदेशालय, उत्तराखण्ड, देहरादून।
3. जिलाधिकारी, नैनीताल।

–60–

4 सदस्य सचिव, उत्तराखण्ड पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण बोर्ड देहरादून को इस आशय के साथ प्रेषित कि कृपया प्रदूषण नियंत्रण बोर्ड से सम्बन्धित मानकों को पूर्ण करने हेतु, जो भी शर्तें निर्धारित हैं, उनका अनुपालन Consent to Operate देने से पूर्व कराने का कष्ट करें।
5 उपनिदेशक (खनन) / नोडल अधिकारी, भूतत्व एवं खनिकर्म इकाई, देहरादून।
6 मैसर्स हिमालया गिट्टी, ग्राम फत्तापंगर, तहसील लालकुआँ, जिला नैनीताल।

27/04/2021
(एस0एल0 पैट्रिक)
अपर निदेशक।

भूतत्व एवं खनिकर्म इकाई, उद्योग निदेशालय, उत्तराखण्ड
गोपालपार्क, देहरादुन।

राज्या /ई–पोर्टल संशो0/खनन/भू0खनि0ई0/2021–22, दिनांक 27 नवम्बर 2021

कार्यालय आदेश

भूतत्व एवं खनिकर्म इकाई, उद्योग निदेशालय, उत्तराखण्ड, गोपालपार्क, देहरादुन के कार्यालय ज्ञाप संख्या 2012/ई–पोर्टल संशो0/खनन/भू0खनि0ई0/2021–22 दिनांक 27 सितम्बर, 2021 के द्वारा नोडल अधिकारी भूतत्व एवं खनिकर्म इकाई, देहरादुन को पत्र संख्या 2013/भू0खनि0ई0/स्टा0प्रो0नवी0/खनन/नैनी0/2021–22, दिनांक 27 सितम्बर 2021 के द्वारा उपलब्ध कराये गये प्रस्ताव के क्रम में उत्तराखण्ड शासन, औद्योगिक विकास (खनन) अनुभाग–1 के कार्यालय ज्ञापांक 1430/VII A–1/2021/65 विविध/2021 दिनांक 03 सितम्बर, 2021 के अध्याय–III के बिन्दु संख्या 1 उप बिन्दु 2 में निहित प्रावधान के अन्तर्गत मे0 हिमालया मिटस, ग्राम पल्लाबगर तहसील लालकुआँ, जिला नैनीताल के पक्ष में ग्राम पल्लाबगर तहसील लालकुआँ जिला नैनीताल अन्तर्गत खसरा संख्या 2914 ई0 भूमि में पूर्व स्वीकृत/संचालित स्टोन क्रशर प्लांट की अनुज्ञा का मय भण्डारण अनुज्ञा अवधि दिनांक 19 नवम्बर 2021 से आगामी 10 वर्ष की अवधि के लिए नवीनीकरण किया गया है।

प्लान्ट स्वामी ने अपने पत्र दिनांक 14–11–2021 के द्वारा उपरोक्त कार्यालय ज्ञाप की शर्त संख्या–04 के अनुसार अवशेष अवधि हेतु रू0 23,76,000/– (रूपये तेईस लाख छिहत्तर हजार मात्र) क्रमशः कोषागार चालान सं0 0853112200042854 दिनांक 12 नवम्बर 2021 के द्वारा निर्धारित लेखा शीर्षक मे जमा किये जाने व शर्त संख्या 03 के अनुपालन हेतु पर्यावरण सरक्षण एवं प्रदूषण नियत्रण बोर्ड से CCA की प्रति, जिसकी अवधि 19 नवम्बर 2021 तक है के साथ पर्यावरण सरक्षण एवं प्रदूषण नियत्रण बोर्ड से पुनः अनापत्ति प्राप्त करने हेतु आवेदन अवेदन दिनाक 27 अक्टूबर 2021 की प्रति सलग्न करते हुए ई–खनन पोर्टल आई0डी0 सख्या SC6600043 2 मे अपडेशन/सशोधन किये जाने का अनुरोध किया गया है।

भूतत्व एवं खनिकर्म इकाई, उद्योग निदेशालय, उत्तराखण्ड, गोपालपार्क, देहरादुन के कार्यालय ज्ञाप संख्या 2012/ई–पोर्टल संशो0/खनन/भू0खनि0ई0/2021–22, दिनांक 27 सितम्बर, 2021 एवं प्लांट स्वामी के अनुरोध पत्र दिनांक 14 नवम्बर 2021 के क्रम में प्लांट स्वामी को ई–खनन पोर्टल आई0डी0 सख्या SC6600043 2 मे निम्नवत सशोधन किया जाना अनुमति प्रदान की जाती है –

क्र0 सं0	ई–खनन सख्या	ई–खनन पोर्टल मे अकित विवरण	ई–खनन पोर्टल मे प्रस्तावित संशोधन/अपडेट
1	SC6600043 2	1- Maximum Sanctioned Capacity (Weight) in Ton per Annum- 4,40,000 Ton 2- Maximum Storage in (Tons)- 1,67,852 Ton 4- Lease valid from- 19/11/2016 to 18/11/2021	1– वर्षाकाल अवधि (जुलाई से सितम्बर) हेतु एक समय मे भण्डारण क्षमता– 2,56,500 टन 2– वर्षाकाल से भिन्न अवधि हेतु एक समय मे भण्डारण क्षमता– 1,28,250 टन। 3– प्लांट की क्रशिंग क्षमता के अनुसार वार्षिक मात्रा (टन मे)– 10,26,000 टन 4- Total Mineral Rolling Cess per Annum (Rs.)- 1,02,60,000/– 5– अवधि:– दिनाक 19 नवम्बर 2021 से दिनाक 18 नवम्बर 2031 तक।

(एस0एल0 पैट्रिक)
अपर निदेशक।

संख्या: 2012/ई–पोर्टल संशो0/खनन/भू0खनि0ई0/2021–22, तद्दिनांकित।

प्रतिलिपि – निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, खनन उत्तराखण्ड शासन, देहरादुन।
2. जिलाधिकारी, नैनीताल।

– 62 –

2. समस्त निदेशक, खनन, भूतत्व एवं खनिकर्म इकाई, उद्यान निदेशालय, देहरादून/हल्द्वानी को इस निर्देश के साथ प्रेषित कि खाते स्वामी के ई-चयना पोर्टल आई0डी0 संख्या SC/2021/0043[illegible] के दिनांक 19 नवम्बर 2021 के उपरोक्तानुसार संशोधन करना सुनिश्चित करें।
3. समस्त निदेशक, खनन, भूतत्व एवं खनिकर्म इकाई हल्द्वानी, जनपद नैनीताल।
4. मे0 हिमालया मिट्टस, ग्राम कल्याणपुर, तहसील लालकुआँ, जिला नैनीताल।

(एस0एल0 पैट्रिक)
अपर निदेशक।

-63-

IFMS
Uttarakhand

e-Challan

Bank Reff. No. - CPABEUHHN9

Treasury Form-209(1)
Financial Handbook Vol. V, Part- II
Form No. 43A(1)
(See Paragraph 417 and 478)
Challan form for depositing amount

Name of the Treasury/Sub-Treasury/Bank/Bank Branch -State Bank Of India (Payment Gateway)

1	Name of the person (designation if necessary or Organization on whose behalf amount is being paid.	HIMALAYA GRIT
2	Address	Bareilley Road Motinagar Haldwani
3	Registration Number (if necessary)	
4	Full details of amount to be deposited (for which purpose and in favour of)	Stone Crusher and Bhandaran Navinikaran Shulk
5	Gross value of Challan	2376000
6	Net value of Challan	2376000
7	Full details of Head of Account	0853 - Non-ferrous mining and metallurgy industry
8	13 Digit code of Head of A/c	As per details below

SL No.	Services	Detail Head	Amount
1	Mineral Concession Fee rent and interest charges.	0853001020100	2376000
	Total Challan Amount-		2376000

Amount (in words) - Rs. Twenty-Three Lakh Seventy-Six Thousand only

Signature of departmental officer with seal

HIMALAYA GRIT

Challan No- 08531121E0642854

Amount in Figure(Rs.) - 2376000

Date - 14-NOV-2021

Amount in words - Rs. Twenty-Three Lakh Seventy-Six Thousand only

Received Through

Bank Reff. No. - CPABEUHHN9

State Bank Of India (Payment Gateway)

-64-

IFMS
Uttarakhand

e-Challan

Bank Reff. No. - CPABBKBLF9

Treasury Form-209(1)
Financial Handbook Vol. V, Part- II
Form No. 43A(1)
(See Paragraph 417 and 478)
Challan form for depositing amount

Name of the Treasury/Sub-Treasury/Bank/Bank Branch -State Bank Of India (Payment Gateway)

1	Name of the person (designation if necessary or Organization on whose behalf amount is being paid.	HIMALAYA GRIT
2	Address	Bareilley Road Motinagar Haldwani
3	Registration Number (if necessary)	
4	Full details of amount to be deposited (for which purpose and in favour of)	Stone Crusher Renewal Application Fee
5	Gross value of Challan	22000
6	Net value of Challan	22000
7	Full details of Head of Account	0853 - Non-ferrous mining and metallurgy industry
8	13 Digit code of Head of A/c	As per details below

SL No.	Services	Detail Head	Amount
1	Mineral Concession Fee rent and interest charges.	0853001020100	22000
	Total Challan Amount-		22000

Amount (in words) - Rs. Twenty-Two Thousand only

Signature of departmental officer with seal

HIMALAYA GRIT

Challan No- 08530921E0522847

Amount in Figure(Rs.) - 22000

Date - 13-SEP-2021

Amount in words - Rs. Twenty-Two Thousand only

Received Through

Bank Reff. No. - CPABBKBLF9

State Bank Of India (Payment Gateway)

-65-

IFMS
Uttarakhand

e-Challan

Bank Reff. No. - CPABBPHDW0

Treasury Form-209(1)
Financial Handbook Vol. V, Part- II
Form No. 43A(1)
(See Paragraph 417 and 478)
Challan form for depositing amount

Name of the Treasury/Sub-Treasury/Bank/Bank Branch -State Bank Of India (Payment Gateway)

1	Name of the person (designation if necessary or Organization on whose behalf amount is being paid.	HIMALAYA GRIT
2	Address	Bareilley Road Motinagar Haldwani
3	Registration Number (if necessary)	
4	Full details of amount to be deposited (for which purpose and in favour of)	Stone Crusher Renewal Fee
5	Gross value of Challan	2000
6	Net value of Challan	2000
7	Full details of Head of Account	0853 - Non-ferrous mining and metallurgy industry
8	13 Digit code of Head of A/c	As per details below

SL No.	Services	Detail Head	Amount
1	Mineral Concession Fee rent and interest charges.	0853001020100	2000
	Total Challan Amount-		2000

Amount (in words) - Rs. Two Thousand only

Signature of departmental officer with seal

HIMALAYA GRIT

Challan No- 08530921E0533152

Date - 16-SEP-2021

Amount in Figure(Rs.) - 2000

Amount in words - Rs. Two Thousand only

Received Through

Bank Reff. No. - CPABBPHDW0

State Bank Of India (Payment Gateway)

-66-

उत्तरांचल असाधारण गजट 14 मार्च 2005 इ0 (फाल्गुन 23 1926 शक सम्वत्)

प्रपत्र आई0

खनिज के भण्डारण हेतु अनुज्ञप्ति
(नियम 9 देखिये)

संख्या– 188

1. अनुज्ञप्तिधारक का पूरा नाम – मै0 हिमालया ग्रिट्स मोतीनगर तहसील लालकुँआ जिला नैनीताल
2– अनुज्ञप्ति की अवधि– स्वीकृति से 17–11–2014 तक
3. भण्डारण के लिये अनुज्ञा प्राप्त खनिजों की मात्रा– 150000 (एक लाख पचास हजार) घनमीटर प्रतिवर्ष
4– प्रत्येक खनिज की एक समय मे अनुज्ञा प्राप्त मात्रा –106560 (एक लाख छः हजार पाँच सौ साठ) घनमीटर ।
5– भण्डारण का प्रयोजन – क्रय विक्रय
6– खनिजों के भण्डारण हेतु उपयोग होने वाली भूमि की अवस्थिति :–

जिला	तहसील	ग्राम / नगर	मौहल्ला	अवस्थिति
1	2	3	4	5
नैनीताल	लालकुँआ	फत्ताबंगर	फत्ताबंगर	ग्राम फत्ताबंगर तहसील लालकुँआ के खाता स0 6 के खेत नं0 618 / 1मि. रकबा 0.790 है0. खेत नं0 618 / 1मि. रकबा 0.285 है0,खाता संख्या 7 के खेत नं0 618 / 2 मि रकबा 0.126 है0,खाता संख्या 51 के खेत नं0 618 / 2 मि रकबा 0.409 है0 तथा खाता संख्या 52 के खेत नं0 618 / 2 ,622 / 1 मि ,622 / 2 मि मध्ये रकबा 1.304 है कुल रकबा 2.914 है0 मध्ये 2.664 है0 पर खान अधिकारी के प्रस्ताव अनुसार स्वीकृति।

स्थान– हल्द्वानी
दिनांक 7-11-14

उपजिलाधिकारी, हल्द्वानी

प्रतिलिपि:–1– प्रभागीय वनाधिकारी तराई पूर्वी वन प्रभाग को सूचनार्थ एवं आव0 का0 हेतु प्रेषित ।
2– खान अधिकारी हल्द्वानी को सूचनार्थ प्रेषित ।

उपजिलाधिकारी, हल्द्वानी

– 67 –

आदेश

मै0 हिमालया ग्रिट्स मोतीनगर तहसील लालकुँआ जिला नैनीताल के प्रार्थना पत्र पर उपनिदेशक खनन की आख्या पत्रांक 566 दिनांक 31–10–2014 एवं शासनादेश संख्या 1025 दिनांक 25 जून 2014 के अनुसार मै0 हिमालया ग्रिट्स मोतीनगर तहसील लालकुँआ जिला नैनीताल को पूर्व मे इस कार्यालय द्वारा जारी खनन भण्डारण की अनुज्ञप्ति संख्या 188 दिनांक 7–4–2014 को दिनांक 06–04–2016 तक स्वीकृत किया जाता है । अनुज्ञप्ति संख्या 188 दिनांक 7–4–2014 के शेष प्राविधान यथावत रहेंगे । कोई प्रतिकूल तथ्य सामने आने पर अनुज्ञप्ति/आदेश निरस्त कर दिया जायेगा ।

उपजिलाधिकारी,
हल्द्वानी ।

कार्यालय उपजिलाधिकारी हल्द्वानी

पत्रांक 188–1 / आर0ए0–खनन–2014 दिनांक 18 नवम्बर 2014

प्रतिलिपि : निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित ।

1– प्रभागीय वनाधिकारी तराई पूर्वी वन प्रभाग हल्द्वानी ।
2– उपनिदेशक खनन हल्द्वानी ।
3– मै0 हिमालया ग्रिट्स मोतीनगर तहसील लालकुँआ जिला नैनीताल

उपजिलाधिकारी,
हल्द्वानी ।

जिलाधिकारी
हल्द्वानी

–60–

Annexure - 18

Directorate of Industries Uttarakhand
Geology and Mining Unit
Ver 1.1

Himalaya Gaits

Registration No: SC66000432 | Lessee Licensee Name: BHUMESH KUMAR AGRWAL | License Type: Stone Crusher | District: Nainital

- Dashboard
- Generate e-Rayanna
- Submit MRC through Challan
- Submit MRC Online
- Search Form
- Receive Mineral With in State
- Receive Mineral Outside State
- Mineral Sale/Purchase Permission
- Online Payment Transactions
- Change Password
- Log Out

MRC: 0.00	Consume Capacity for Current Period: 51381.50 Tons	Capacity in Hand: 56944.70 Tons
Lease Valid Upto: 18 Nov 2031	Current Period: 19 Nov 2021 To 18 Nov 2022	Maximum Storage Capacity: 1539000.00 Tons
Total Form Generated: 48255	From Generated Today: 24	MRC Request Status: 3

Annexure-18

Annexure-19

M/s Himalaya Grits

Mfr. & Supp. of Crushed and Mechanically Screen Natural-Stone Material of Different Sizes.

Ref. No. ..... Date.....

SALE PURCHASE FOR FY 2020-21

(Unit in MT)

MONTH	OPENING STOCK	PURCHASE	TOTAL	SALE	CLOSING STOCK
April	136,498.60	-	136,498.60	-	136,498.60
May	136,498.60	27,060.00	163,558.60	13,123.90	150,434.70
June	150,434.70	-	150,434.70	11,752.60	138,682.10
July	138,682.10	-	138,682.10	25,314.00	113,368.10
August	113,368.10	-	113,368.10	5,846.90	107,521.20
September	107,521.20	-	107,521.20	29,748.70	77,772.50
October	77,772.50	-	77,772.50	37,540.10	40,232.40
November	40,232.40	12,210.90	52,443.30	9,647.10	42,796.20
December	42,796.20	72,529.70	115,325.90	20,953.20	94,372.70
January	94,372.70	82,928.70	177,301.40	21,148.40	156,153.00
February	156,153.00	65,601.40	221,754.40	55,518.90	166,235.50
March	166,235.50	32,849.10	199,084.60	32,191.50	166,893.10
		293,179.80		262,785.30	

SALE PURCHASE FOR FY 2021-22

(Unit in MT)

MONTH	OPENING STOCK	PURCHASE	TOTAL	SALE	CLOSING STOCK
April	166,893.10	24,232.30	191,125.40	25,605.40	165,520.00
May	165,520.00	-	165,520.00	5,471.60	160,048.40
June	160,048.40	10,662.60	170,711.00	24,361.60	146,349.40
July	146,349.40	13,865.90	160,215.30	17,267.90	142,947.40
August	142,947.40	188.10	143,135.50	19,773.76	123,361.74
September	123,361.74	-	123,361.74	25,363.90	97,997.84
October	97,997.84	-	97,997.84	26,410.46	71,587.38
November	71,587.38	-	71,587.38	15,679.40	55,907.98
December	55,907.98	15,051.60	70,959.58	26,442.30	44,517.28
		64,000.50		186,376.32	

For M/s. HIMALAYA GRITS

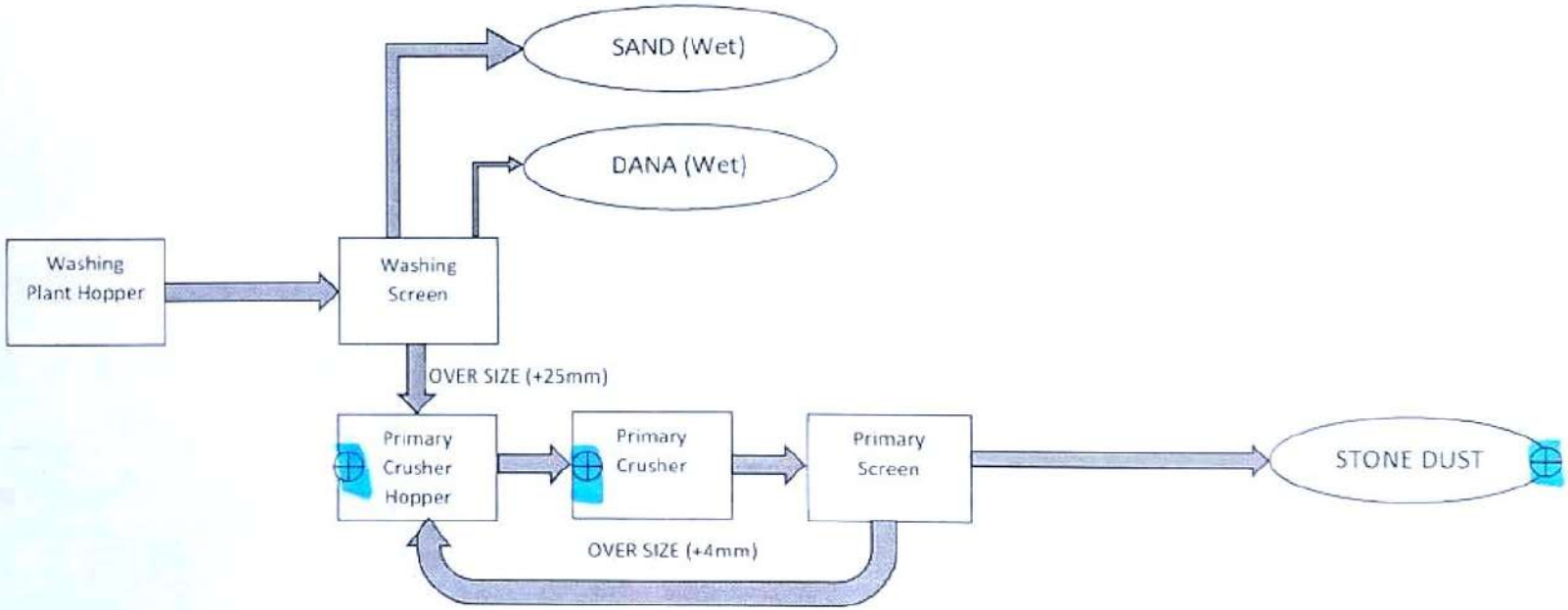
Partner

-70-

Annexure-20

PROCESS FLOW DIAGRAM

HIMALAYA GRITS



-71-

Location of Sprinkler

Annexure-20

Annexure-21

Regional Office
Uttarakhand Pollution Control Board
Awas Vikas Colony,Haldwani (Nainital)

AMBIENT AIR QUALITY MONITORING

1 Report No. AAQM/HLD/22/2021-22

2 Name of City & Address M/s Himalaya Grits
Bareily Road,Arjunpur
Haldwani, District-Nainital(Uttraknand)

3 Date of Monitoring 01.11.2021

4 Sample Collected by Sh. Praveen Arya MA
Sh. Ravindra Singh Jarout MA

OBSERVATION

S No.	Parameter	Monitoring Location	Measured Value ($\mu g/m^3$)	Standard Value ($\mu g/m^3$)
1	Suspended Particulate Matter (SPM)	About 10 meter from crushing unit.	473.6	600

Scientific Assistant

Assistant Scientific Officer

Regional Officer

-72-

Regional Office

Uttarakhand Pollution Control Board

Awas Vikas Colony,Haldwani (Nainital)

NOISE LEVEL MONITORING

1 Report No.	Noise/HLD/47/2021-22
2 Name of City & Address	M/s Himalya Grits. Motinagar,Arjunpur Bariely Road Haldwani Distt-Nainital (Uttrakhand)
3 Date of Monitoring	19.01.2022
4 Sample Collected by	Sh Shubham Gusain JE Sh. Ayush Negi SA
5 Name of Monitoring Points	1. Near Weigh Bridge towards south direction. 2. Near Main gate. 3. Near Boundary wall towards North direction.

6 OBSERVATION

S.No.	Monitoring Location	Time	Noise Level dB (A)		
			L max	L min	L eq
1	Within Premises of Industry	12:35 -12:45	70.7	55.4	64.2*

* Average Value of all the monitoring points within the premises.

Scientific Assistant

Junior Engineer

Regional Officer

-73-

ANNEXURE – 22

उमराव सिंह भण्डारी
ग्राम पन्तालगर पो० गौ० अर्जुनपुर
तल्लाकुमैया जिला नैनीताल

महोदय,

आप द्वारा माँगी सूचना के संबंध में रा०प्रा०वि० मोतीनगर
वि०ख० हल्द्वानी नैनीताल का स्थापना वर्ष 1970 है।
सूचना आपकी सेवा में प्रेषित है।

प्रधानाध्यापक
राजकीय प्रा० वि० मोतीनगर
हल्द्वानी नैनीताल
(जनसूचना अधिकारी)
रा०प्रा०वि० मोतीनगर

-74-

Annexure-23

2000Rs

विक्रयपत्र 26000/ स्टाम्प 22500/

मैंकि कीर्तिमन कंवर उम्र २६ वर्ष पुत्र स्व०
देवीदत्त सकिन मकोवंगर तहसील हल्द्वानी पोस्ट
अर्जुनपुर तिला नैनीताल का हूँ आज यहां
सोकनाहिद हुआ श्री दरबानसिंह सकिन सकोड़ पट्टी
मौजर पार तिला नैनीताल व उमरावसिंह पुत्र का
धनसिंह सकिन पेरत पट्टी मौजर पार तिला
नैनीताल वालों के हक में यह लिखत
करता तहरीर कर देता हूँ कि मेरे
वाके फकाबंगर हल्का हाथीखाल परगना भावर
बारखाल तहसील हल्द्वानी तिला नैनीताल के
खेत नम्बरान ६०२ मि० रकबा ५/१५ वि०, ५७१ मि०
रकबा १/०० वि०, ५७८ मि० रकबा -/८ वि०, ६०३ मि०
रकबा १/४ वि० ६०० मि० रकबा १/- वि० कुल रकबा
३/१० नो बीघा इस विस्वा मय मेरेधारी
जिसकी हद्द चर्ब मेरा बगीचा पाकेका की तरीफ
खाखाली जो को जमीन करार की तरफ रकबा
जो को मय दखिल मेरी खरीद मय, है लागती
करीब १५) रु० से नाम कागजात सरकारी में दर्ज

8697 2100

कौलिरमन कपरतुम के वकील मुतालेबा

30/8/83

विकुप पम 27000

गुरुड़ योग खण्ड लगभग

2511- 61 2571- 1000

30/4/83

हल्द्वानी श्री कौलिरमन पुत्र श्री देवी दत्त

पेशा खेती फतालेगाँ, तह. हल्द्वानी

(नैनीताल) ने प्रस्तुत किया।

Ankur Garg

कौलिरमन बनाम **स० ए० हल्द्वानी** 30/4/83

इस दावा में [illegible] 27000/- [illegible] पटीना

तथा [illegible] रु०

ब्याज वगैरह

मुद्दई [illegible] उक्त श्री कौलिरमन वकील

ने हस्ताक्षर किया।

उन [illegible] श्री प्रेमसिंह पुत्र श्री शेरसिंह

पेशा खेती [illegible] बछुलिया फतेहल्द्वानी

एवं श्री [illegible] आबसिंह [illegible] रूपसिंह

पेशा खेती निवासी वकालतनामा उसने की।

Ankur Garg
Adv
30/4/83

कौलिरमन वकील

प्रेमसिंह

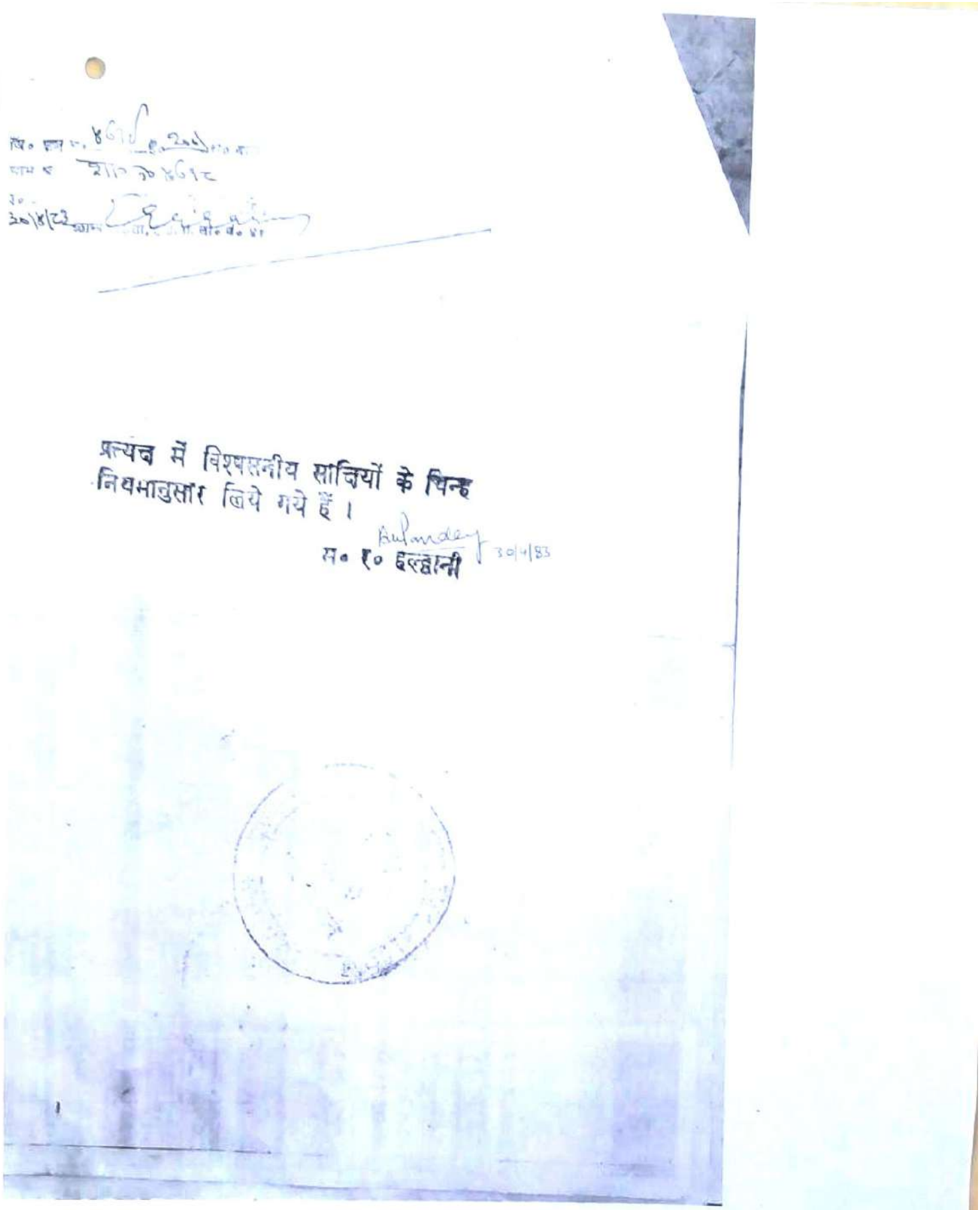
काजलसिंह

(2)

जो कि आज की तारीख तक हरीकिशन के पास रहे चुका है जिसे हस्तांतरित करने का उसे पूरा अधिकार प्राप्त है लिहाजा ऊपर लिखी जा० नो बीघा दस बिस्वा भूमि मौरूसी— जिसकी हद्द ऊपर दी जा चुकी है रकबा आकार मय एक पानी चिनार शूल रास्ता जंगल व जुमला हक हकूक व मैं जो भी जमीन मजकूरा से तअल्लुक है बिलकुल मबलिग 26000) सत्ताईसहजार रुपये जिस्से 9350) तेरह हजार पाच सौ रुपये देते है नस्तवक आज खरीदार की सेवा नीह जुबानी दरखास्तीह व की गुजरावीद जुबानी प्रमाणीह गवाहान के पाकर अपकर्ष कर दी पानी बेच डाली मैंने,

हस्ताक्षर बायन

-77-



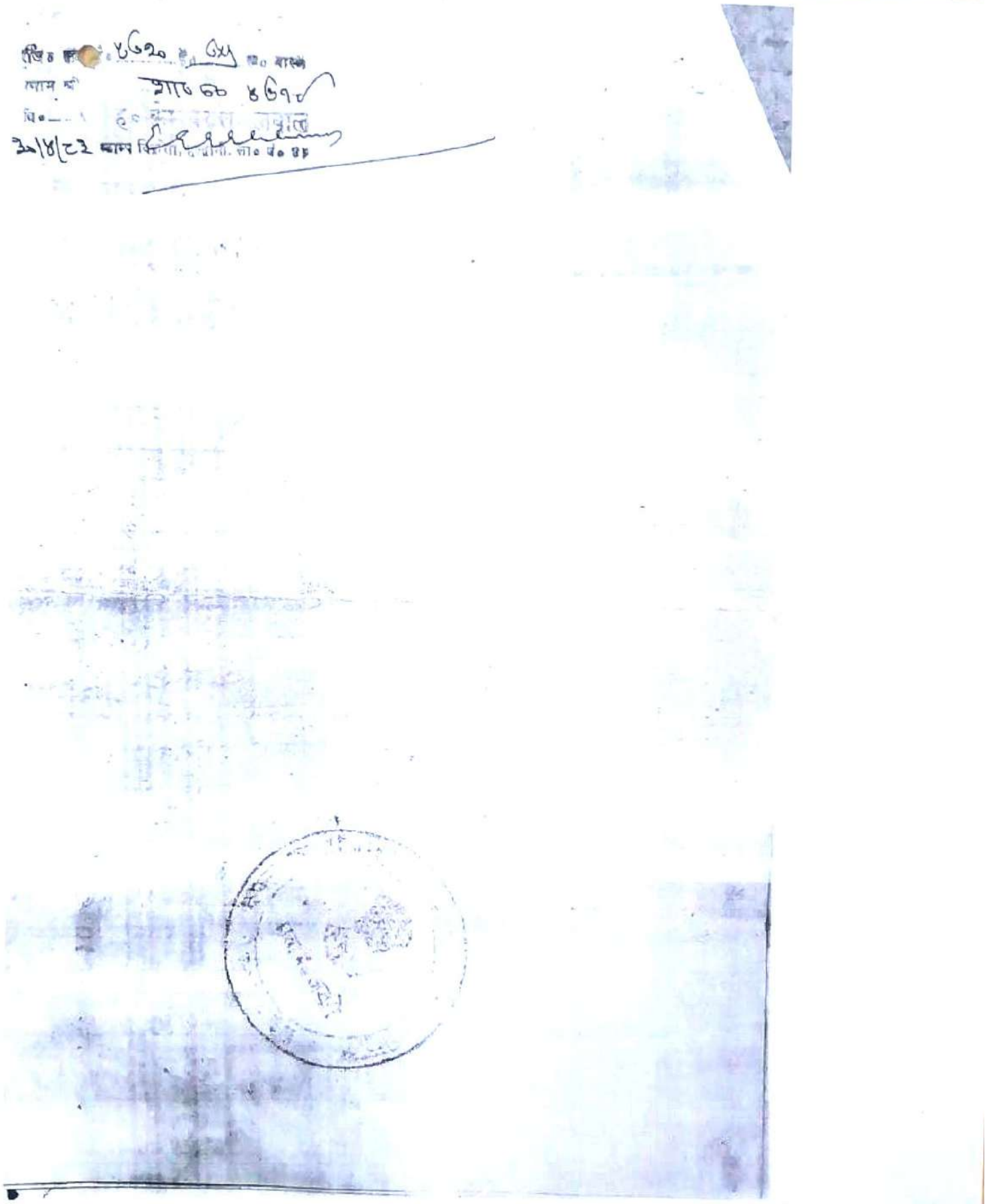
प्रत्यक्ष में विश्वसनीय साक्षियों के चिन्ह
नियमानुसार लिये गये हैं।

स० १० हल्द्वानी 30/4/83

(3)

जोता एक दफ्फक जमीन मुकाम में आज तक मेरा या आज से आपको हासिल हो चुका कब्जा रखता जमीन मुतल्ला में मेरे आपका करारनामा है दस एकड़ जमीन मुतल्ला का आप अपने नाम दर्ज करा लेवो मैं आपके नाम दर्ज करा दूंगा मुल जरे सदर बयनामा मुबलिग २७००० सत्ताईस हजार रुपया नकद मैं आप खरीदार से पेस्तर धरोधर बमुल या चुका हूँ अब आपके पास बाकी कुछ नहीं है अगर कोई शख्स नीज शराकत विरासत मिलकियत बैअ का मुद्दा दावा करे या गैर किमासल साबित हो तो बतसे तमाम जबाबदेही वापसी जरे मुल या दर्जे कर्दे की जिम्मेदारी मेरे ऊपर होगी —

कार्तिक चन्द्र कपूर



20 RS.

बीस रुपये

भारत

INDIA

TWENTY RUPEES

२०रु.

20 RS.

(४)

जमीन मुबय्या तहसील हल्द्वानी की कचहरी से करीब आठ किलोमीटर दूर सिंचित खेती की दो फसली वाली है। जमीन मुबय्या के उत्तर तर्फ ४/१४ कि० मे० की [illegible] उपरोक्त व जमीन मुबय्या के दक्खिन तर्फ ४/१४ कि० मे० की [illegible] दस्त रजामन्दी [illegible] करीबैन काबिज हो चुके है मौके से जमीन मुबय्या पूर्व से पश्चिम को लम्बी है। अतः यह दस्तावेज बयनामा दस्त हिदायत [illegible] तहरीर व तकमील कर रजिस्ट्री करा दिया कि सनद रहे वक्त तारीख 30/4/1982 [illegible] हल्द्वानी

[signature]

गवाहान

1- प्रेमसिंह पुत्र श्री मोहनसिंह निवासी ग्राम बकुलिया तहसील हल्द्वानी

2- अमरसिंह पुत्र [illegible] निवासी ग्राम पकुलिया तहसील हल्द्वानी

[illegible] दस्तावेज लेखक

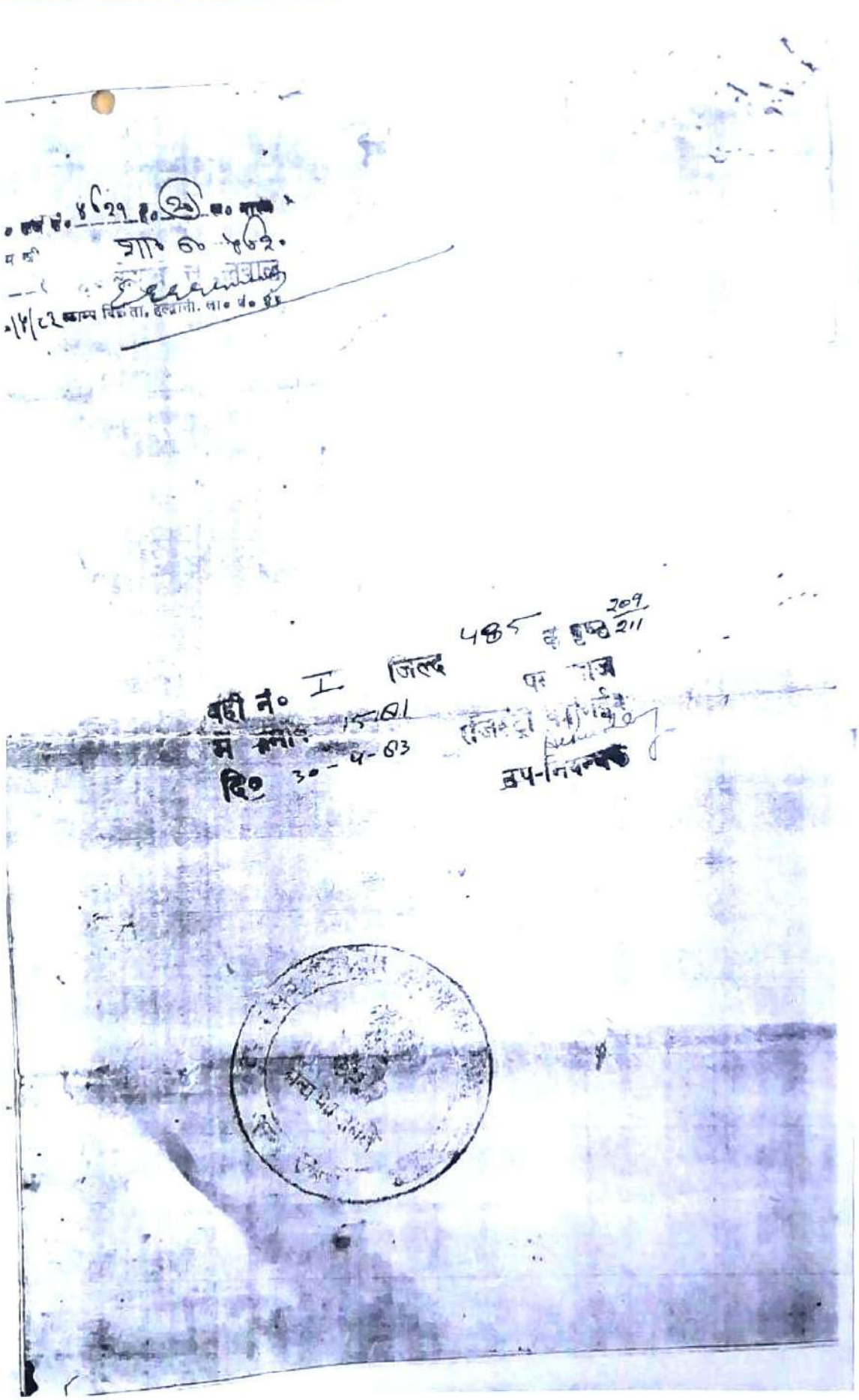
[illegible] २५ [illegible]

[illegible] २५ [illegible] रुपये

[signature]

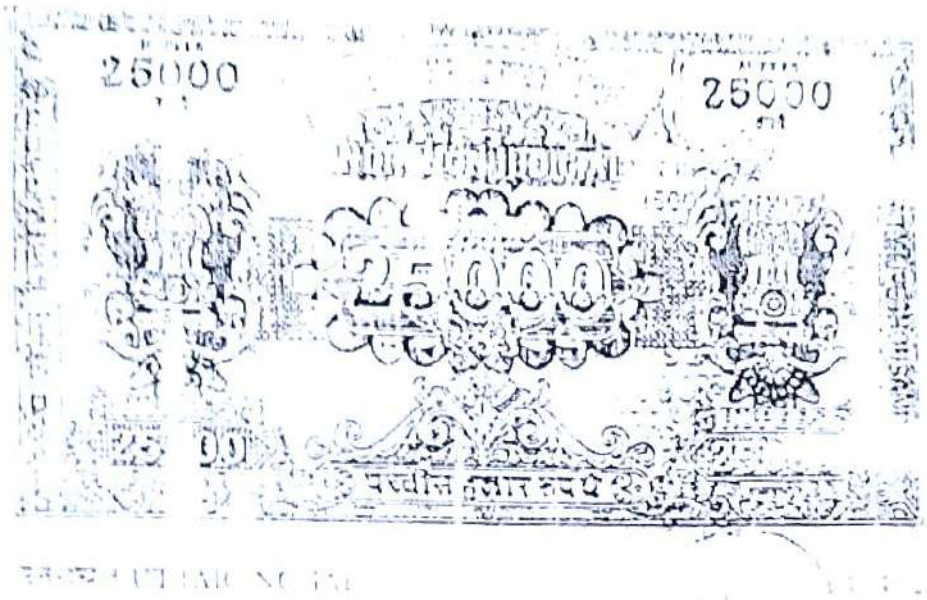
दिनांक 30/4/82 हस्ताक्षर दस्तावेज लेखक

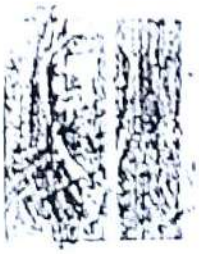
-8-



बही नं० I जिल्द 485 पृष्ठ 209/211
म क्रमांक 1501
दि० 30-4-03
उप-निबन्धक

Annexure-24





— 83 —

Scanned with CamScanner

प्रलेख नं0 8557

SALE (IMMOVABLE)

SALE

प्रतिफल 13,100,000 मालियत 13,100,000.00

रजि शुल्क | प्रतिलिपि शुल्क | इलेक्ट्रानिक प्रोसेसिंग शुल्क | कुल योग शब्द/लगभग

5,000.00 | 10.00 | 840.00 | 5,850.00 | 1000

श्री/श्रीमती/ कुमारी भूमेश कुमार

पुत्र/पुत्री/पत्नी हजारी लाल

निवासी हिसामपुरा प्लॉट 87 फतेहनगर हल्द्वानी

ने यह लेखपत्र आज दिनांक 17 Nov 2006 4:30 pm

कार्यालय उप निबन्धक हल्द्वानी जिला नैनीताल में प्रस्तुत किया।

उपनिबंधक हल्द्वानी
17/11/06

इस लेखपत्र का निष्पादन / सम्पादन आज

श्री/श्रीमती/ कुमारी

[illegible], S/O हजारी लाल, निवासी हिसामपुरा प्लॉट 87 फतेहनगर हल्द्वानी

ने स्वीकार किया तथा विक्रेय ने निष्पादन / सम्पादन तथा इसमें वर्णित

विक्रय धन रु0 [illegible] रुपये प्रतेखातुगार

श्री/श्रीमती/ कुमारी

जगदीश, S/O भोलादत्त, निवासी फतहनगर लालकुआ / भूपत चन्द्र, S/O भोलादत्त,
निवासी फतहनगर लालकुआ / भूपत चन्द्र, S/O भोलादत्त, निवासी फतहनगर लालकुआ

ने स्वीकार किया। जिनकी पहचान श्री/श्रीमती/ कुमारी संजीव सक्सेना

पुत्र/पुत्री/पत्नी होशियार सक्सेना

निवासी फतहनगर लालकुआ

ने श्री/श्रीमती/ कुमारी [illegible] पुत्र/पुत्री/पत्नी स्व मदनलाल

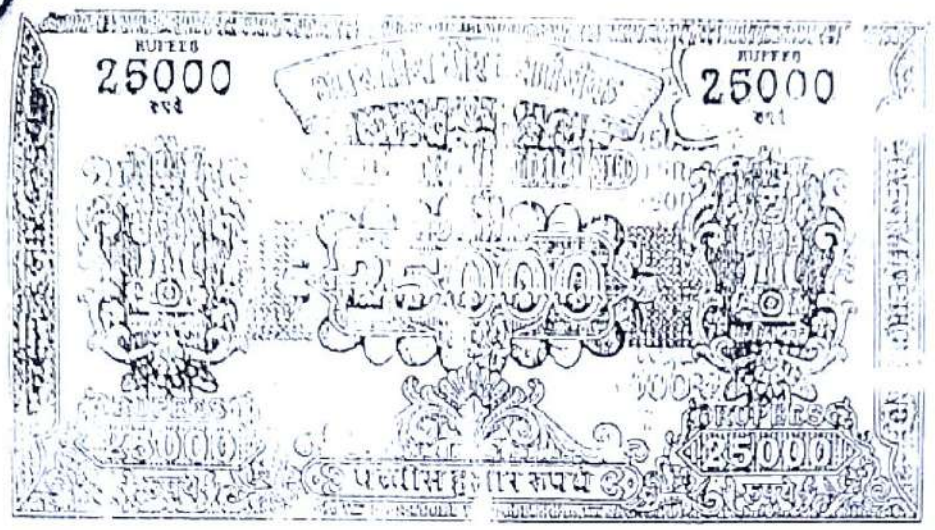
निवासी [illegible]

ने की।

उपनिबंधक हल्द्वानी
17/11/06

-84-

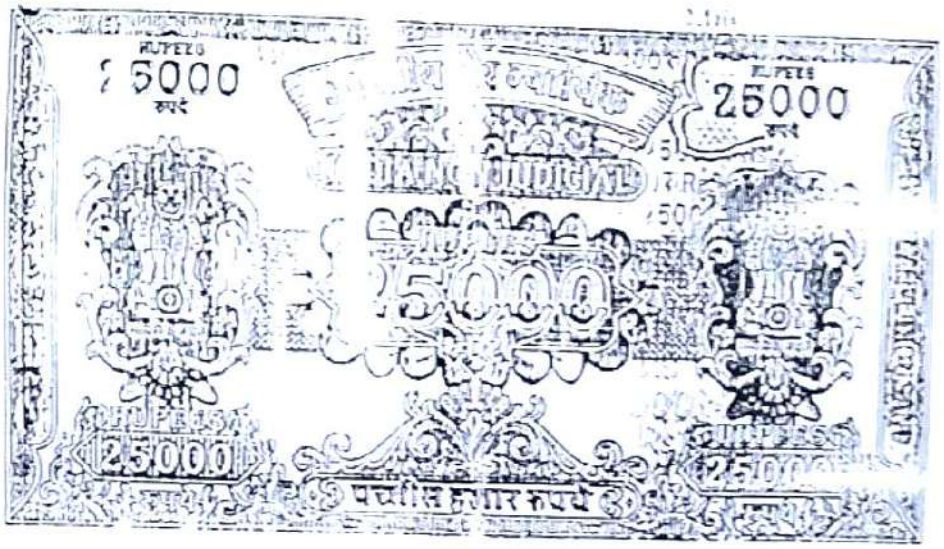
Scanned with CamScanner



उत्तरांचल UTTARANCHAL 010131

आवासीय [illegible] क्षेत्रफल	–	577.65 वर्ग मीटर
आवासीय निर्मित क्षेत्रफल की दर–		रू0 4680/– प्रति वर्ग मीटर
[illegible] का क्षेत्रफल	–	2441 वर्ग मीटर
चहारदीवारी की दर	–	रू0 160/– प्रति [illegible]
[illegible] भूमि का मूल्यांकन	–	रू0 65,57,000/–
व्यावसायिक निर्मित क्षेत्र का मूल्यांकन	–	रू0 20,45,000/–
आवासीय निर्मित क्षेत्र का मूल्यांकन–		रू0 28,19,000/–
चहारदीवारी का मूल्यांकन	–	रू0 3,91,000/–
पक्का, टैंक इत्यादि का मूल्यांकन	–	रू0 12,68,000/–
कुल मूल्यांकन	–	रू0 1,31,00,000/
प्रयोजन	–	औद्योगिक

–85–



उत्तरांचल UTTARANCHAL

– 3 –

प्रथम पक्ष (विक्रेता) केशवदत्त, पूरन चन्द, भुवन चन्द उप्र बालि पुत्रगण श्री [illegible] निवासियान ग्राम फल्ता बगर तहसील लालकुआँ जिला नैनीताल व मेसर्स एच एच पार्टनर्स हिन्दुस्तान स्टोन कम्पनी, ग्राम फल्ता बगर, तहसील लालकुआँ, जिला नैनीताल

स्थाई लेखा सं0 (केशव दत्त) ADEPP7605D

स्थाई लेखा सं0 (पूरन चन्द) AAAPP2447E

स्थाई लेखा सं0 (भुवन चन्द) AAIPP2315F

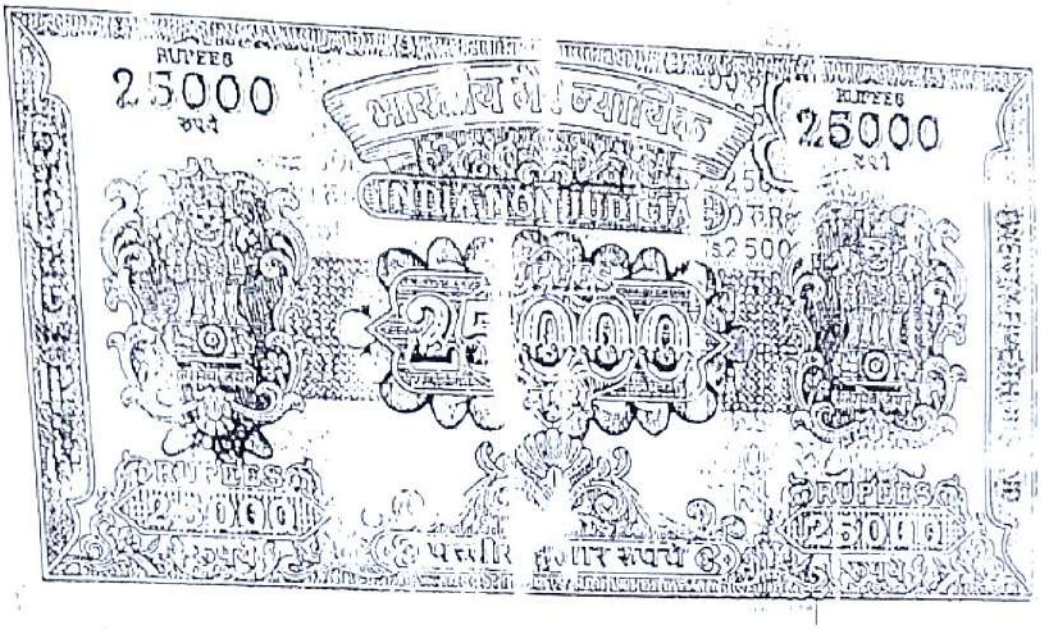
स्थाई लेखा सं0 (हिन्दुस्तान स्टोन कम्पनी) AAAFH7834B

द्वितीय पक्ष (क्रेता) : भूमेश कुमार उम्र बालिग पुत्र श्री हजारी [illegible]
हिमालया ग्रीन्स, 87, हीरानगर, हल्द्वानी, जिला नैनीताल

स्थाई लेखा सं0 (भूमेश कुमार) ACBPA6789K

86-86-

Scanned with CamScanner



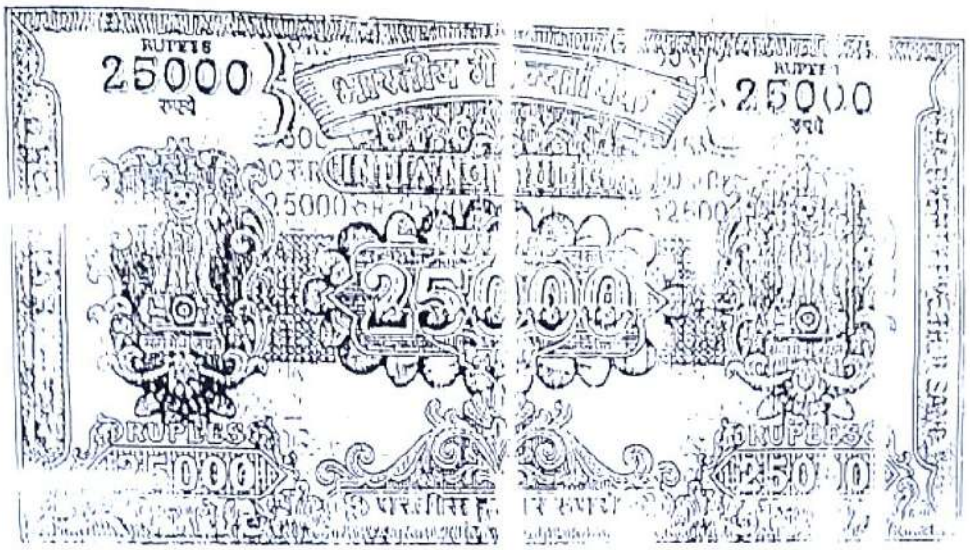
उत्तरांचल UTTARANCHAL

विवरण विक्रयी सम्पत्ति

ग्राम फत्तावंगर, परगना भावर छाखाता, तहसील लालकुआँ जिला नैनीताल के खेत नम्बरान 618/2, 622/1, 622/2 मध्ये 1.518 हैक्टेयर एवं खेत नं0 618, 618/1, 618/2 मध्ये 1.396 हैक्टेयर कुल रकबा - 2.914 हैक्टेयर यानि [illegible] की भूमि जिस पर [illegible]

-87-

Scanned with CamScanner



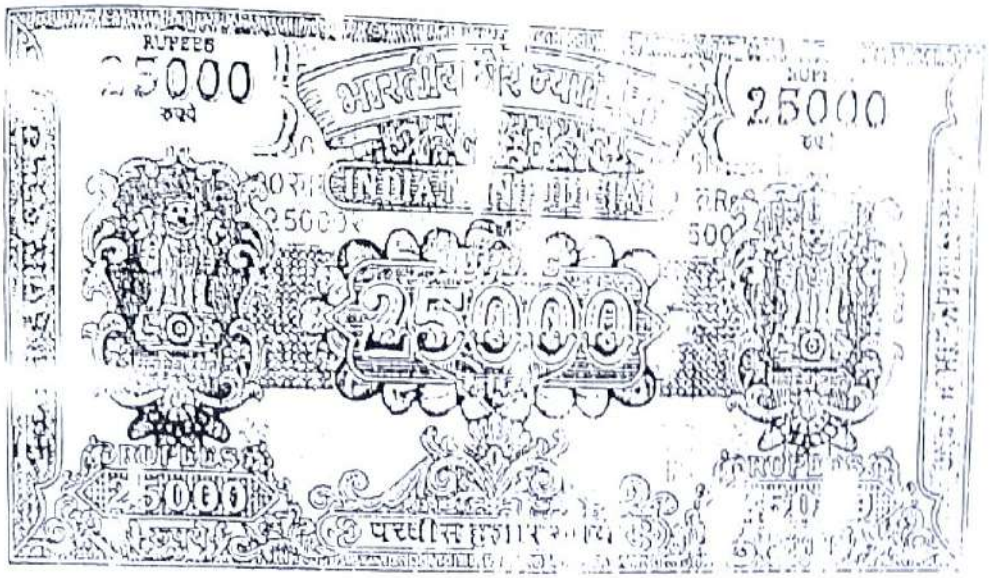
उत्तरांचल UTTARANCHAL

-- 5

एक स्टोन क्रशर निर्मित है तथा उक्त भूमि के 272.65 वर्ग मीटर भाग पर स्टोन क्रशर का आफिस, मीटर रूम एवं गोदाम निर्मित है तथा 577.65 वर्ग मीटर भाग पर स्टाफ क्वाटर्स निर्मित है। उक्त परिसर की चहारदीवारी का कुल रकबा 2441 वर्ग मीटर है तथा उक्त परिसर मे स्टोन क्रशर के कार्य मे आने वाले डाक एवं टैंक इत्यादि निर्मित हैं। स्टोन क्रशर के कार्यो मे भारी मात्रा मशीनरी लिखा नहीं की गयी है।

—88—

Scanned with CamScanner

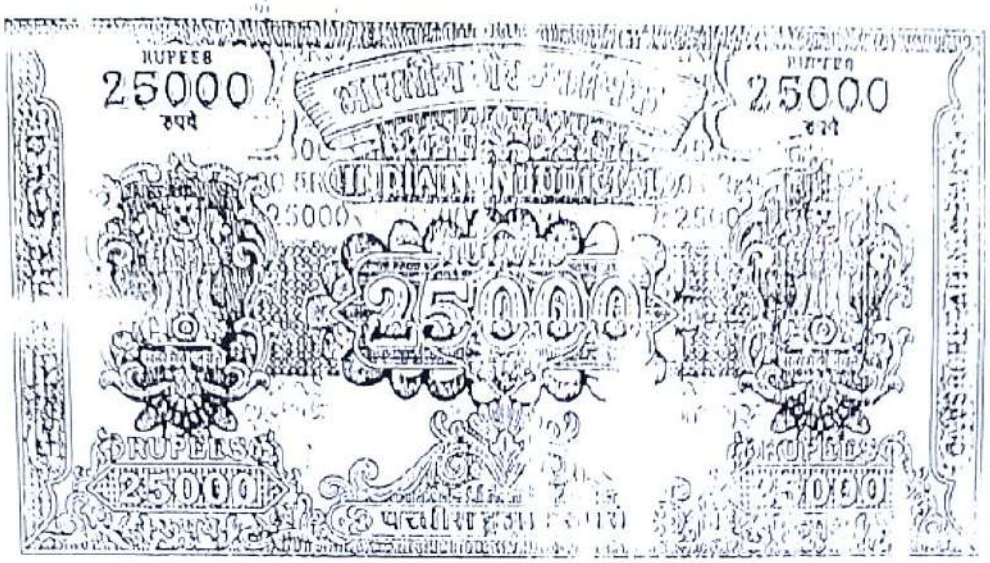


उत्तरांचल UTTARANCHAL 010127

उक्त भूमि न्यायालय सहायक कलक्टर [illegible] राजस्व वाद सं0 22/11 वर्ष 1986-87 धारा 143 जमींदारी उन्मूलन अधि0 दिनांक 08–12–86 राजस्व वाद सं0 22/261 वर्ष 2005–06 धारा 143 जमींदारी

– 89 –

Scanned with CamScanner



उत्तरांचल UTTARANCHAL

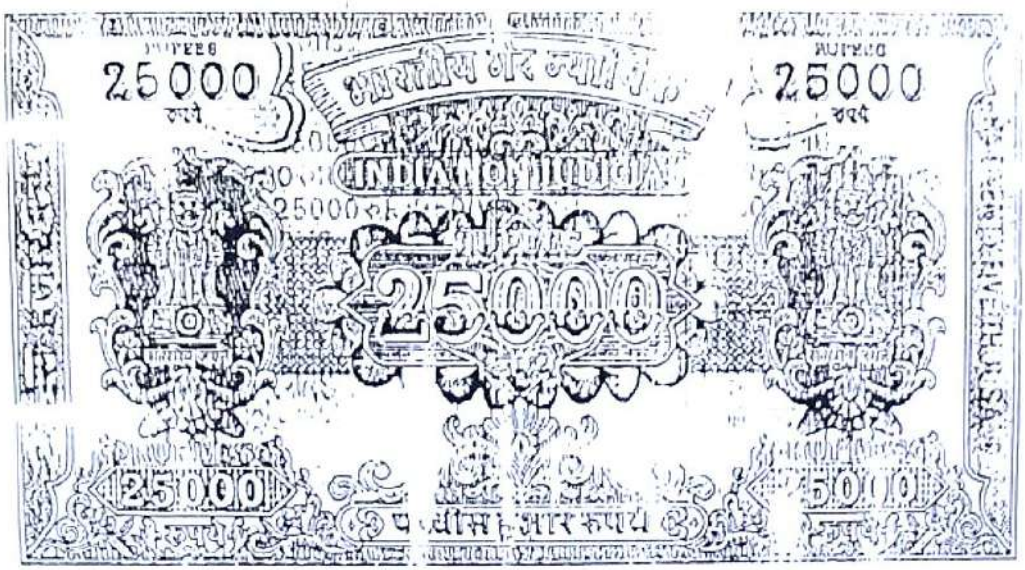
– 7 –

अधिनियम आदेश दिनांक 22–03–2006 तथा राजस्व वाद सं0 27 / 238 वर्ष

2005–06 हल्द0 170 ज0वि0

अधिनियम आदेश दिनांक 26–04–2006 द्वारा अंकपत्र घोषित है।

Scanned with CamScanner

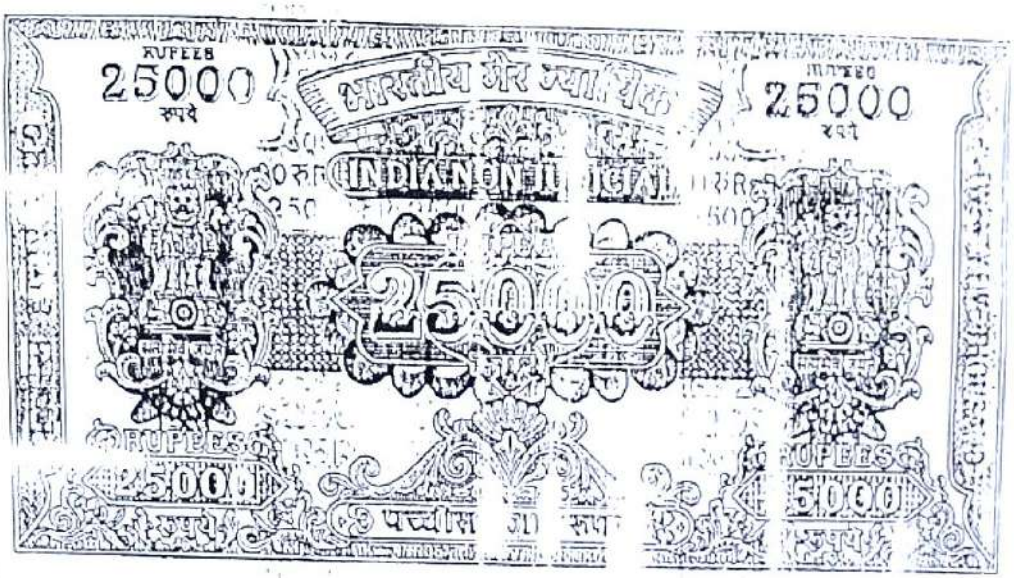


उत्तरांचल UTTARANCHAL

— 8 —

पूर्व में कोई अनुबन्ध नहीं। विक्रेता अनुसूचित जाति / जनजाति के सदस्य नहीं हैं। विक्रीत सम्पत्ति नगर पंचायत लालकुआँ से तथा आवास विकास सीमा से बाहर स्थित औद्योगिक प्रयोजन की सम्पत्ति है।

Scanned with CamScanner

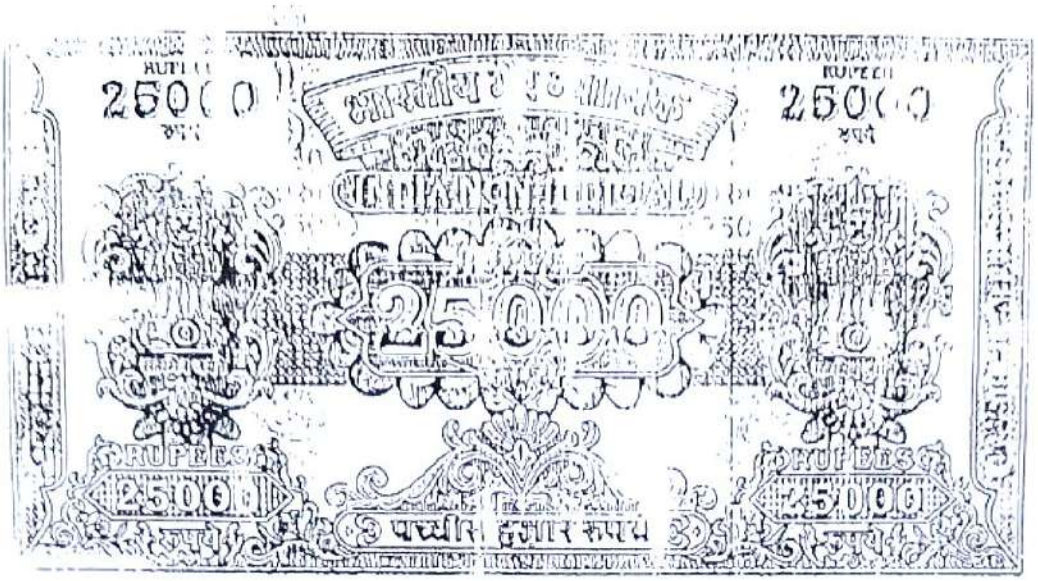


उत्तरांचल UTTARANCHAL

041042 1

जो कि उक्त वर्णित सम्पत्ति प्रथम पक्ष की वर्ग 1क सक्रमणीय अधिकार वाली भूमिधरी भूमि पर स्थित है। उक्त सम्पत्ति आज तक हर प्रकार के वाद ग्रहन, ऋणभार, झगडे खानदानी व अदालती से हर प्रकार से बरी पाक व साफ है जिसके कि प्रथम पक्ष पूर्णरूप से मालिक, काबिज व दाखिल चले आ रहे है।

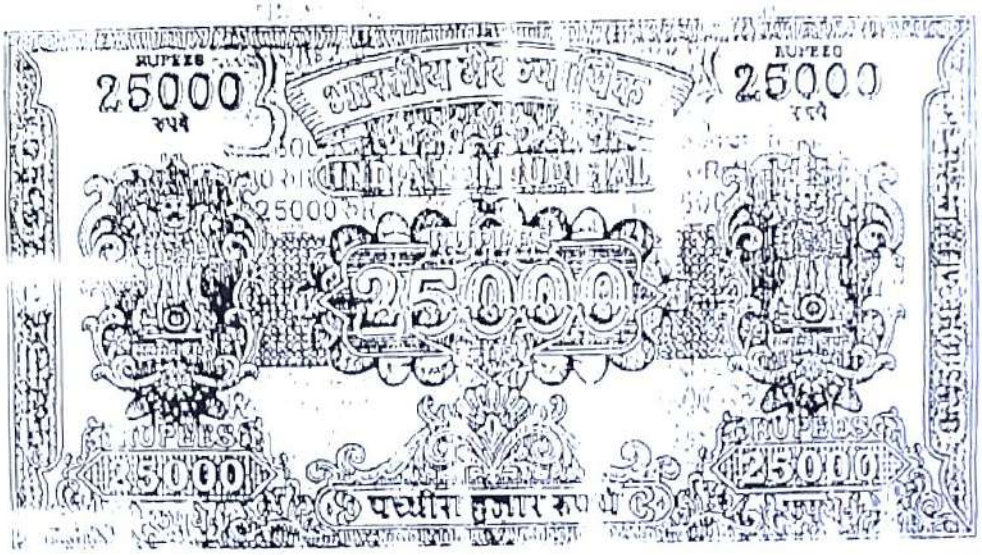
Scanned with CamScanner



उत्तरांचल UTTARANCHAL

प्रथम पक्ष–विक्रेता को उपरोक्त सम्पत्ति को इस प्रकार से भार मुक्तकिल करने का पूर्ण हक हॉसिल है। लिहाजा इस दस्तावेज विक्रय पत्र के द्वारा प्रथम पक्ष–विक्रेता केशवदत्त, पूरन चन्द्र, भुवन चन्द्र पुत्रगण श्री भोलादत्त ने अपनी उक्त वर्णित सम्पत्ति वाके ग्राम फत्तावंगर, परगना गंगर तहसील लालकुआँ, जिला

Scanned with CamScanner

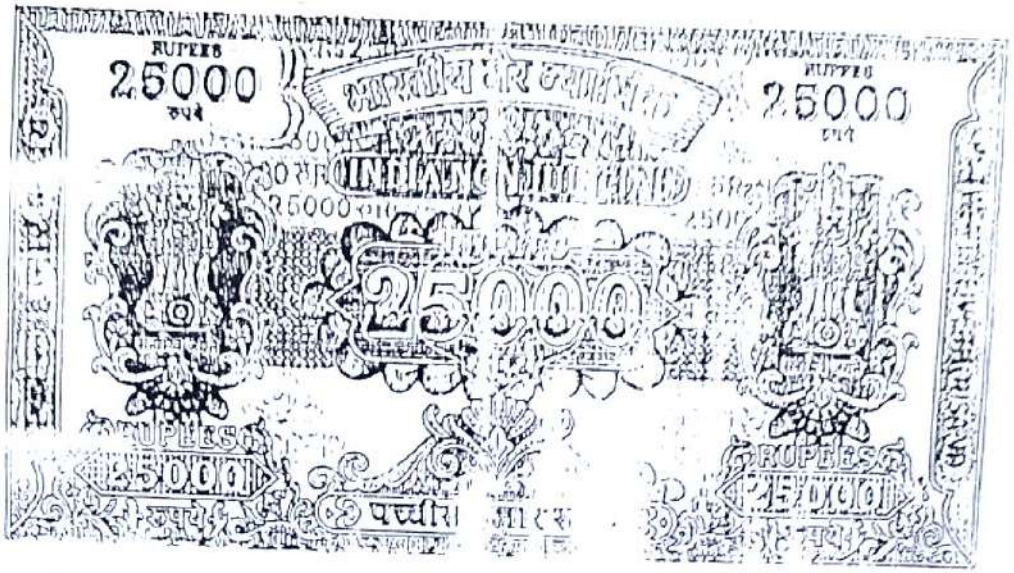


उत्तरांचल UTTARANCHAL

- 11 -

नैनीताल के खेत नम्बरान 618/2, 622/1 622/2 मध्यं 1.510 हैक्टेयर एवं खेत नं0 618, 618/1, 618/2 मध्यं 1.396 हैक्टेयर कुल रकबा – 2.914 हैक्टेयर यानि 29140 वर्ग मीटर औद्योगिक प्रयोजन की भूमि जिस पर वर्तमान मे

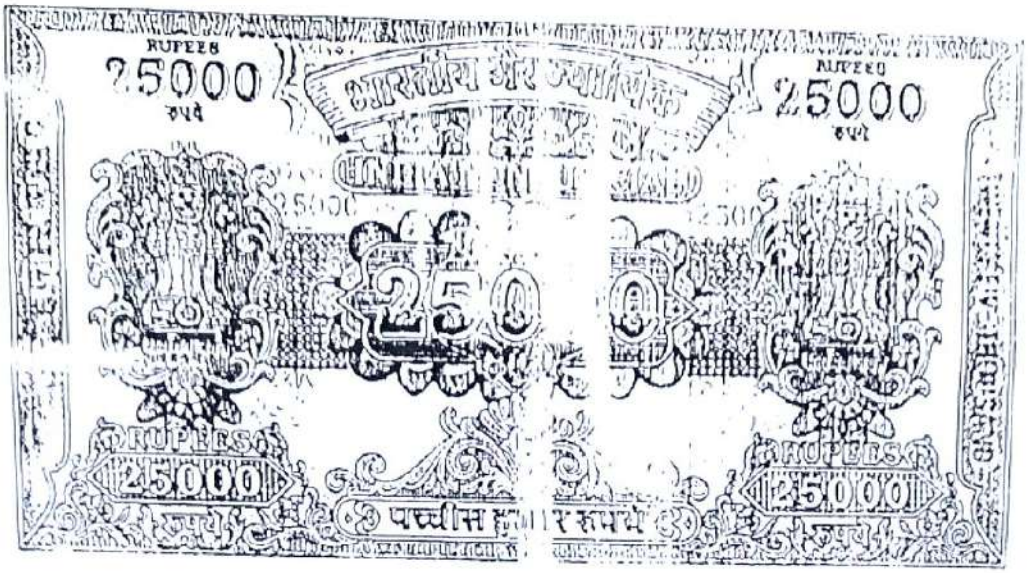
Scanned with CamScanner



उत्तरांचल UTTARANCHAL

एक स्टोन क्रशर निर्मित है तथा उक्त भूमि के 272.65 वर्ग मीटर भाग पर स्टोन क्रशर का आफिस, मीटर रूम एवं गोदाम निर्मित है तथा 577.65 वर्ग मीटर भाग पर स्टाफ क्वाटर्स निर्मित हैं। उक्त परिसर की चहारदीवारी का कुल रकबा

Scanned with CamScanner

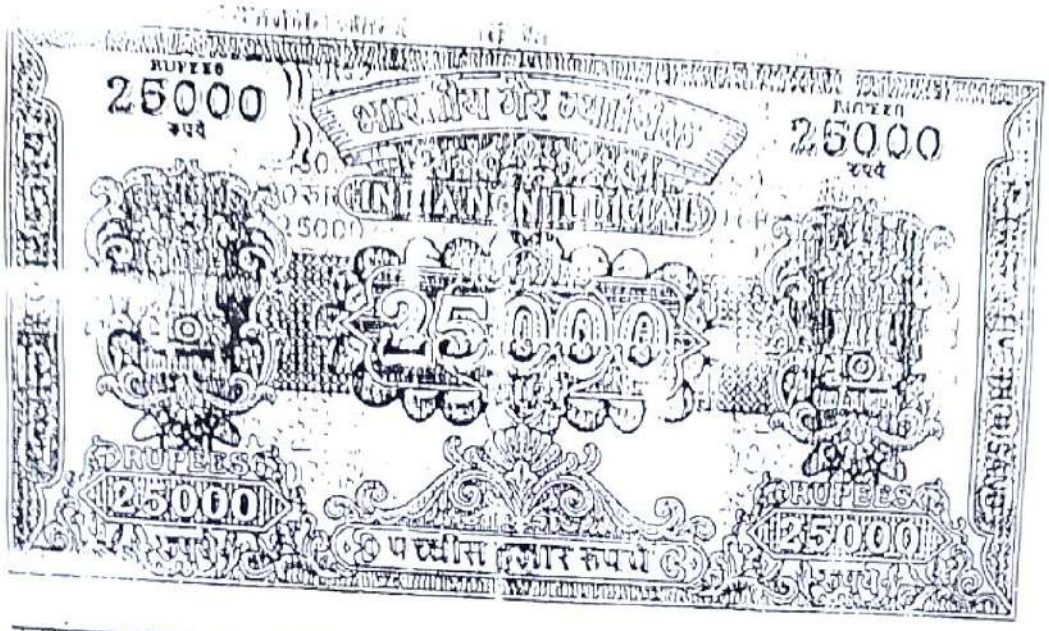


UTTARANCHAL

2441 वर्ग मीटर है तथा उक्त परिसर में स्टोन क्रशर के कार्य में आने वाले डक एवं टैंक इत्यादि निर्मित हैं, को समस्त अधिकारों एवं सुविधाओं, प्रतिभूति, अनापत्ति एवं स्वीकृतियों जो भी उक्त सम्पत्ति के मुतालिक विक्रेता प्रथम पक्ष को हॉसिल

-96-

Scanned with CamScanner



उत्तरांचल UTTARANCHAL

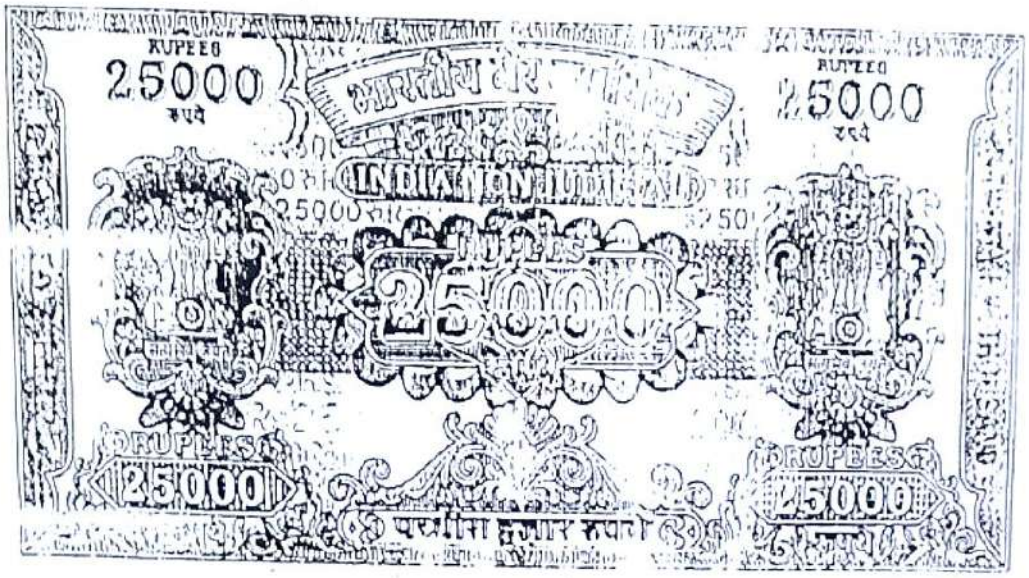
010119

— 14

है कोई भी अधिकार एवं सुविधा आपने बारा में बचाते हुए, के खुदा निलएवज मुबलिग रू0 1,31,00,000/– (एक करोड, इकत्तीस लाख रूपये) मे बदस्त द्वितीय पक्ष– क्रेता भूमेश कुमार पुत्र श्री हजारी लाल निवासी हिमालया ग्रीन्स, 87, हीरानगर, हल्द्वानी, जिला नैनीताल के हक में विक्रय कर दी है।

–97–

Scanned with CamScanner

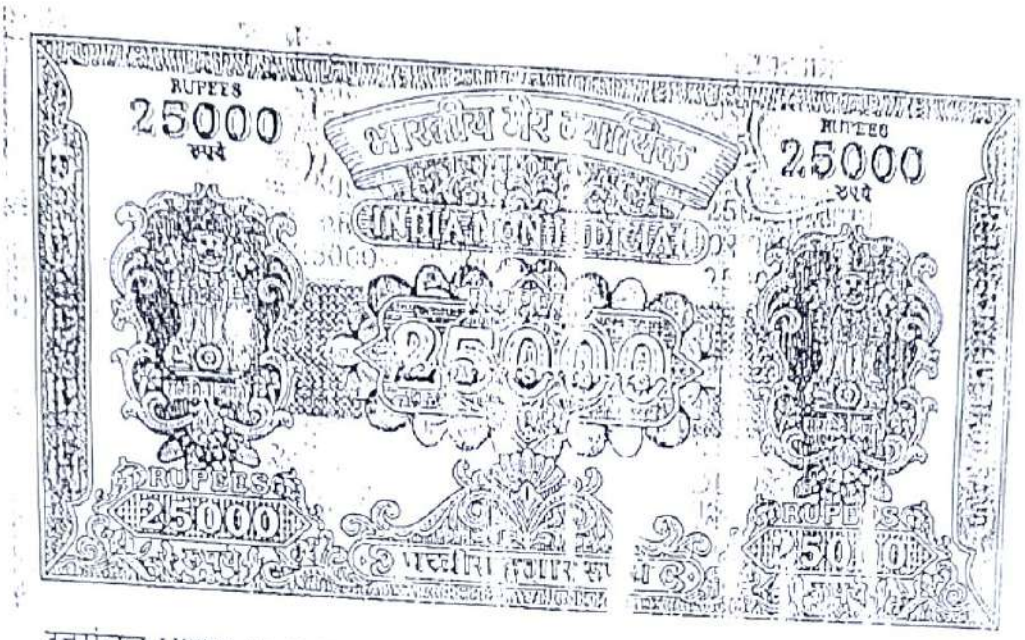


उत्तरांचल UTTARANCHAL

– 15

चुकता कीमत रू0 1,31,00,000/– प्रथम पक्ष ने द्वितीय पक्ष से पे–आर्डर स0 097273 दिनांक 17–11–2006 कुर्मांचल आंचल सहकारी बैंक लि0, शाखा नवीन मण्डी, हल्द्वानी द्वारा वसूल पा ली है। अब पाना कुछ भी शेष नही है। मौके पर

Scanned with CamScanner



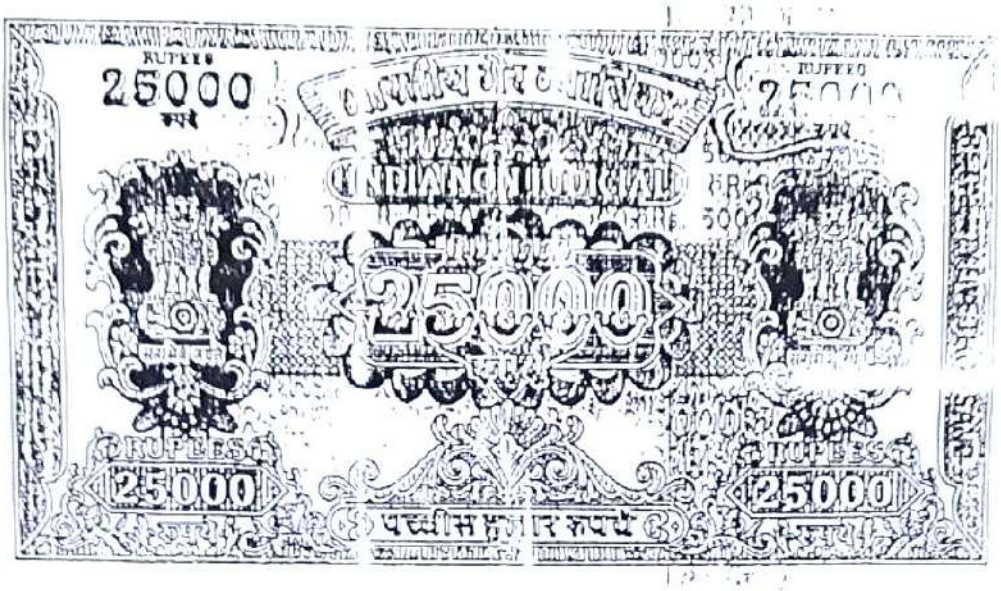
उत्तरांचल UTTARANCHAL

— 16 —

कब्जा द्वितीय पक्ष–क्रेता का करा दिया है। अब द्वितीय पक्ष–क्रेता उपरोक्त सम्पत्ति के पूर्ण मालिक व काबिज हो गये हैं। इसे अपने नाम दा0खा0 करा लेंगे व कर दिया जाय। प्रथम पक्ष–विक्रेता ने द्वितीय पक्ष–क्रेता को पूर्ण इत्मिनान

-99-

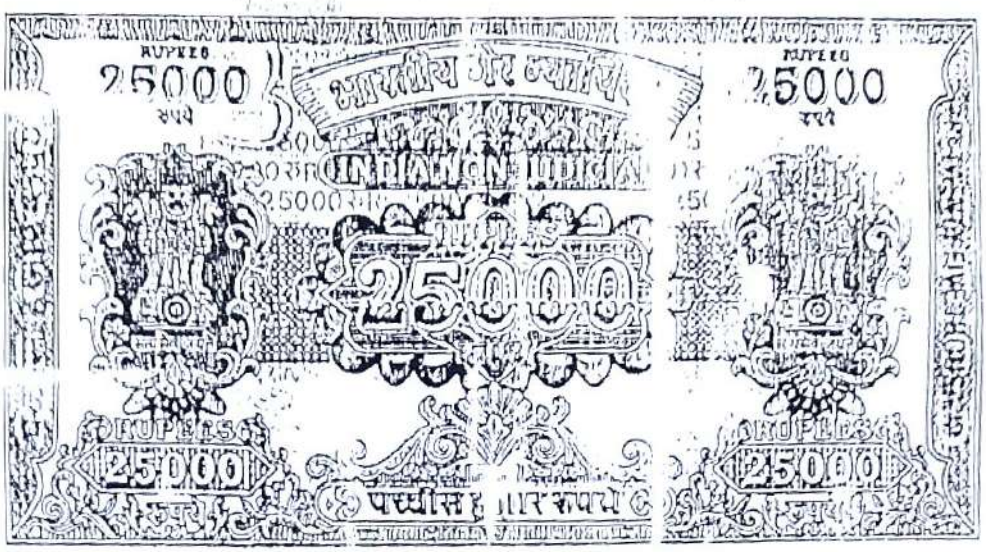
Scanned with CamScanner



उत्तरांचल UTTARANCHAL

दिलाया है कि उसने उपरोक्त सम्पत्ति द्वितीय पक्ष–क्रेता को हर प्रकार से सही पाने व साफ विक्रय की है यदि कोई जोखिम साबित हो या कोई अन्य दिवानी शराकत विरासत मिल्कियत का उज्र या दावा करे या दीगर किफालत साबित हो

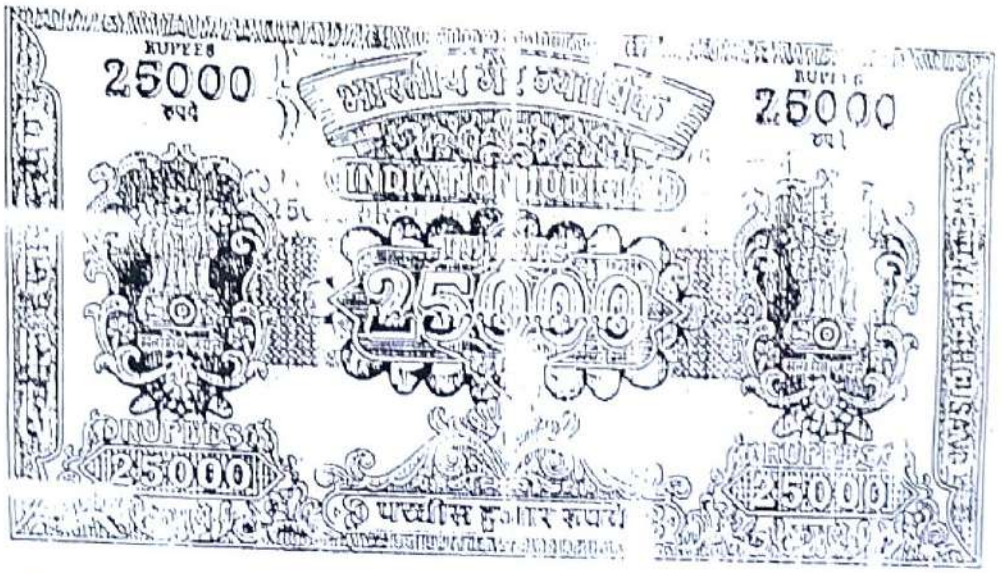
-100-



उत्तरांचल UTTARANCHAL

तथा उपरोक्त सम्पत्ति का कुल या जुज हिस्सा द्वितीय पक्ष-क्रेता के कब्जे से निकल जाय तो इसकी पूर्ण जिम्मेदारी मय वापसी जरे समन हर्जे व खर्चे की प्रथम पक्ष-विक्रेता एवं उनकी हर किस्म जायदाद मनकूला गैर मनकूला पर

Scanned with CamScanner



उत्तरांचल UTTARANCHAL

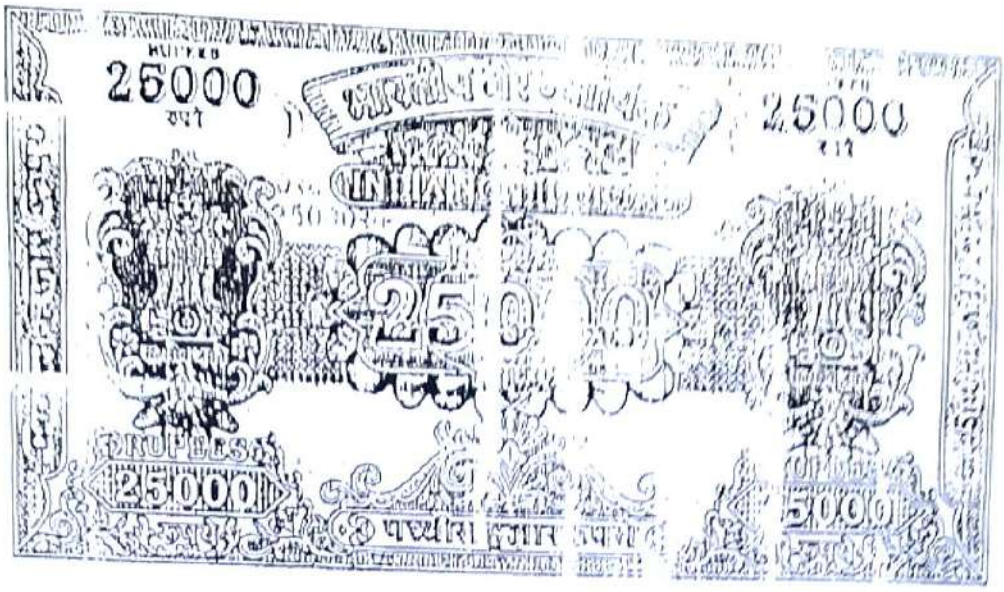
होगी। उपरोक्त सम्पत्ति पर आज तक जैसे हक–हकूक व अधिकार प्रथम पक्ष–विक्रेता को प्राप्त थे वह सब आज से द्वितीय पक्ष–क्रेता को प्राप्त हो गये हैं।

Scanned with CamScanner

उत्तरांचल UTTARANCHAL

उपरोक्त सम्पत्ति के बाबत समस्त देनदारियां, करों, बिजली, पानी के बिलों इत्यादि के भुगतान की समस्त जिम्मेदारी आज से पूर्व की विक्रेता प्रथम पक्ष की एवं आज से क्रेता द्वितीय पक्ष की होगी। उपरोक्त विक्रय की जा रही सम्पत्ति

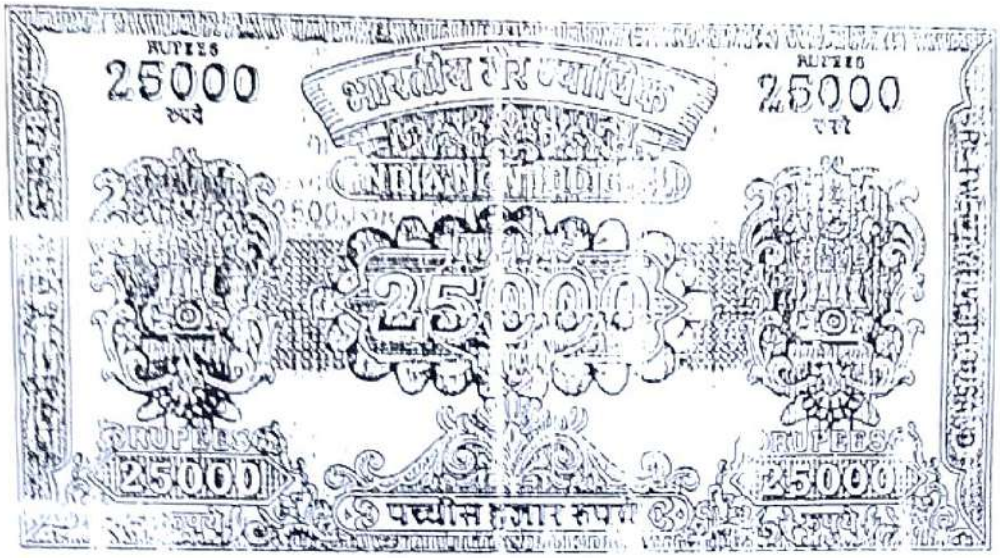
Scanned with CamScanner



उत्तरांचल UTTARANCHAL

में उल्लिखित भूमि विक्रेता प्रथम पक्ष द्वारा निम्नांकित पंजीकृत बैनामा के जरिये क्रय की थी जिनका पंजीकरण उपनिबन्धक कार्यालय हल्द्वानी में हुआ है जिसका विवरण निम्न प्रकार है :-

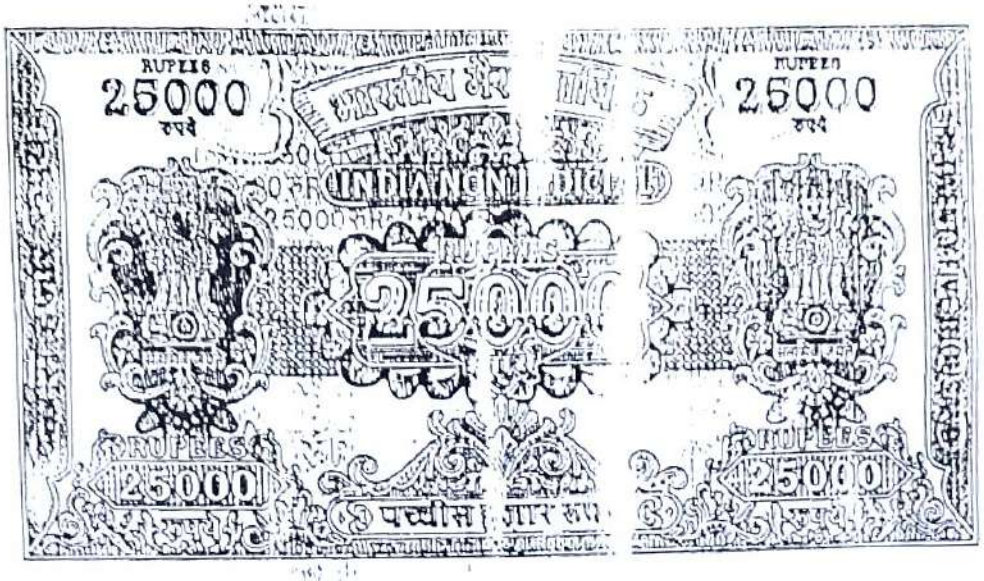
Scanned with CamScanner



उत्तरांचल UTTARANCHAL 010111

1– बही नं0 1, जिल्द 958, पृष्ठ 189 – 190, क्रमांक 958 दिनांक 25–[illegible]–1962 रकबा 12 बीघा 10 बिस्वा यानि 0.790 हैक्टेयर।

Scanned with CamScanner

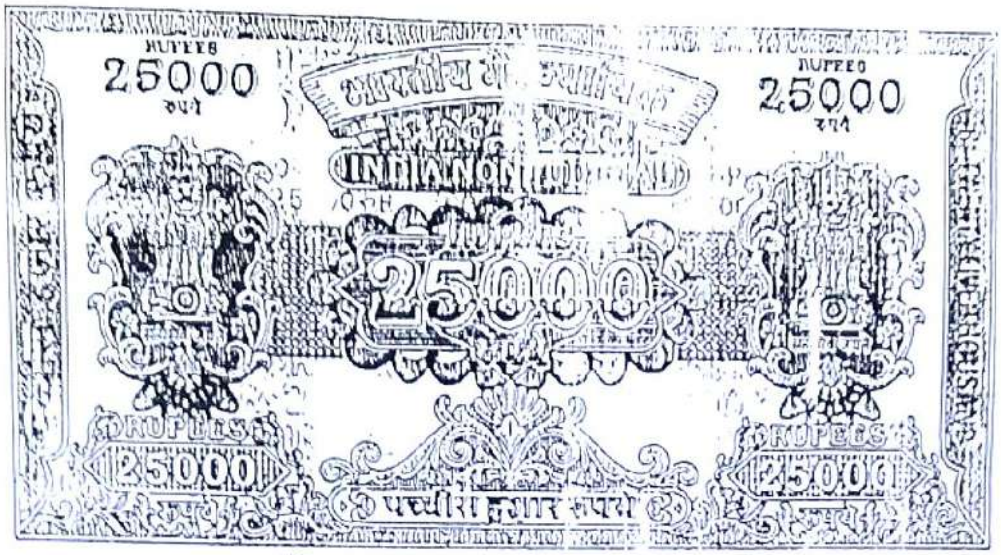


उत्तरांचल UTTARANCHAL 010410

– 23

2– बही नं0 1 / अति बही नं0 1, जिल्द 502 / 504, पृष्ठ 201 / 227 – 230, क्रमांक 2943 दिनांक 07–11–1983 रकबा 3 बीघा 12 बिस्वा यानि 0.228 हेक्टेयर।

Scanned with CamScanner



उत्तरांचल UTTARANCHAL 010409

– 21

3– वही नं0 1, जिल्द 681, पृष्ठ 47 – 51, क्रमांक 4947 दिनांक 28–01–1990

रकबा 2 बीघा यानि 0.120 हैक्टेयर।

-107-

Scanned with CamScanner

उत्तरांचल UTTARANCHAL 010105

4– पुस्तक सं0 1, खण्ड 3, पृष्ठ 373 – 380, क्रमांक 2373 दिनांक 11–06–1991

रकबा 2 बीघा यानि 0.126 हैक्टेयर।

—/08—

Scanned with CamScanner

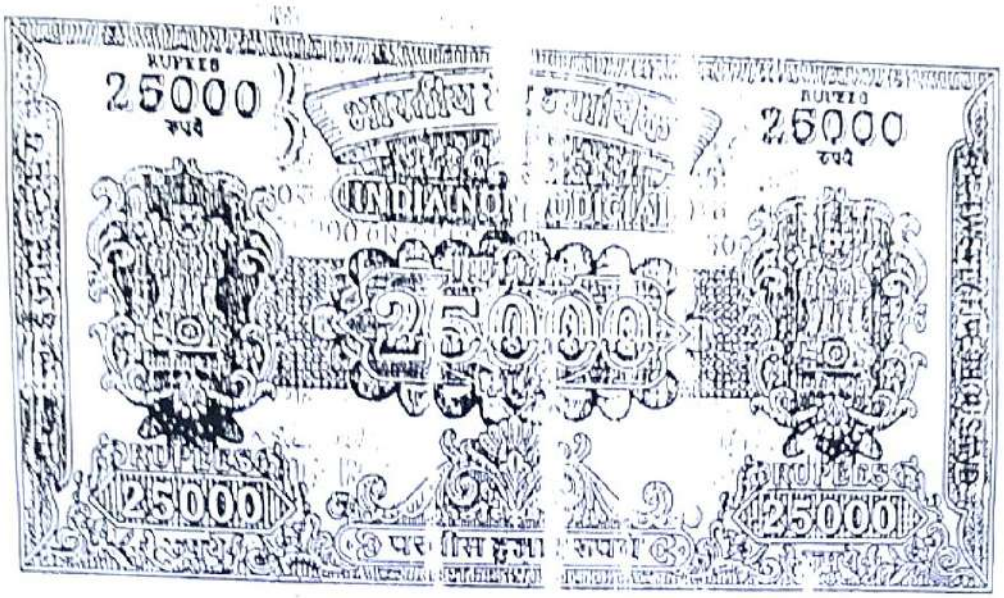
उत्तरांचल UTTARANCHAL 010407

- 26 -

5— पुस्तक सं0 1, खण्ड 3, पृष्ठ 387 – 400, क्रमांक 2374 दि॰ 15-08-1991

रकबा 2 बीघा यानि 0.126 हैक्टेयर।

Scanned with CamScanner

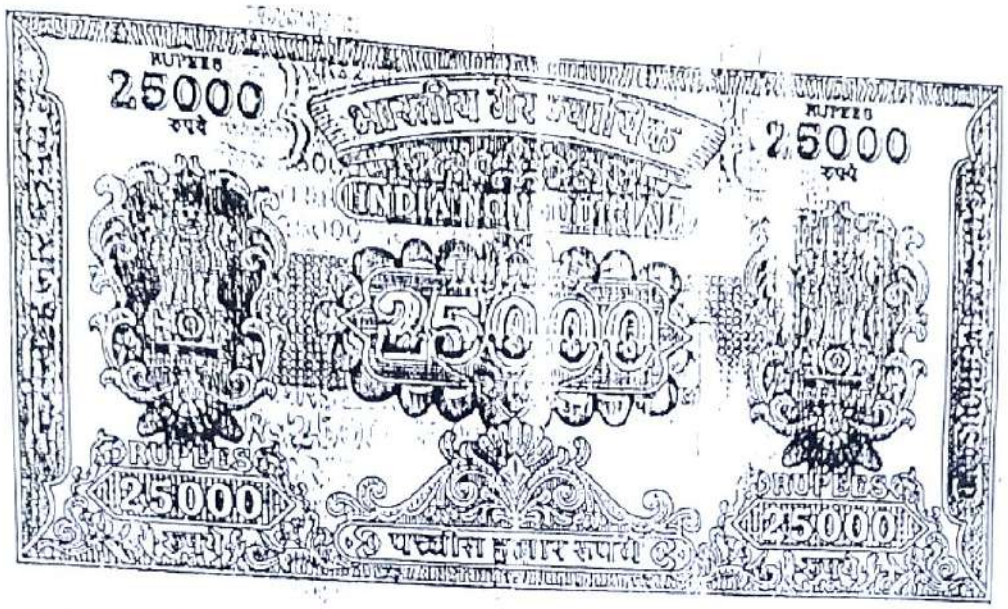


उत्तरांचल UTTARANCHAL 040406

- 27

0 - पुस्तक सं0 1, खण्ड 361, पृष्ठ 171 – 200, क्रमांक 2515 दिनांक 13–12–1995 रकबा 7 बीघा यानि 0.443 हैक्टेयर।

Scanned with CamScanner



उत्तरांचल UTTARANCHAL

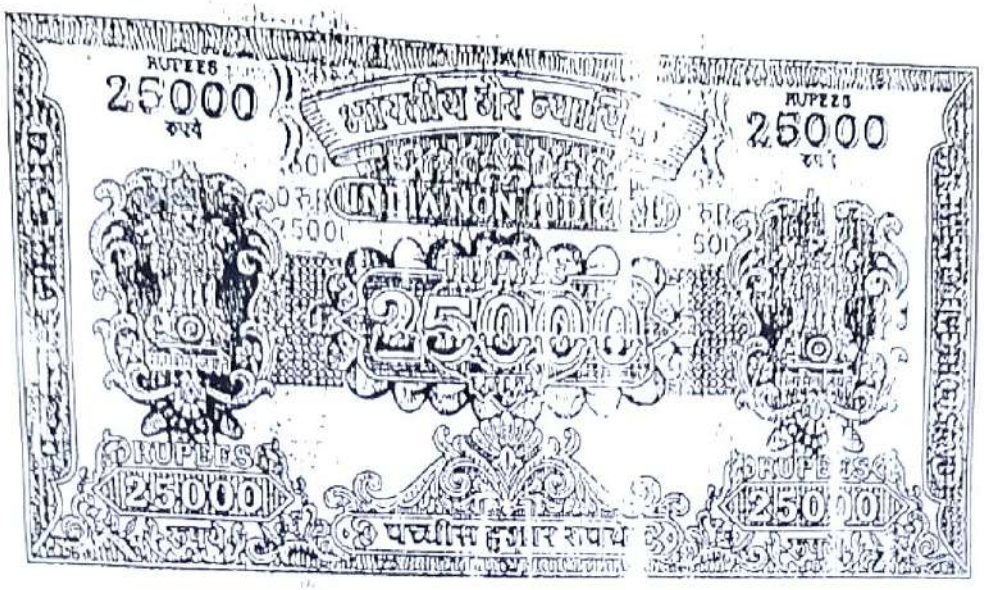
D 104105

28

7— पुस्तक सं0 1, खण्ड 454, पृष्ठ 323 – 342, क्रमांक 772 दिनांक 07–03–1997 रकबा 7 बीघा यानि 0.443 हैक्टेयर।

-111-

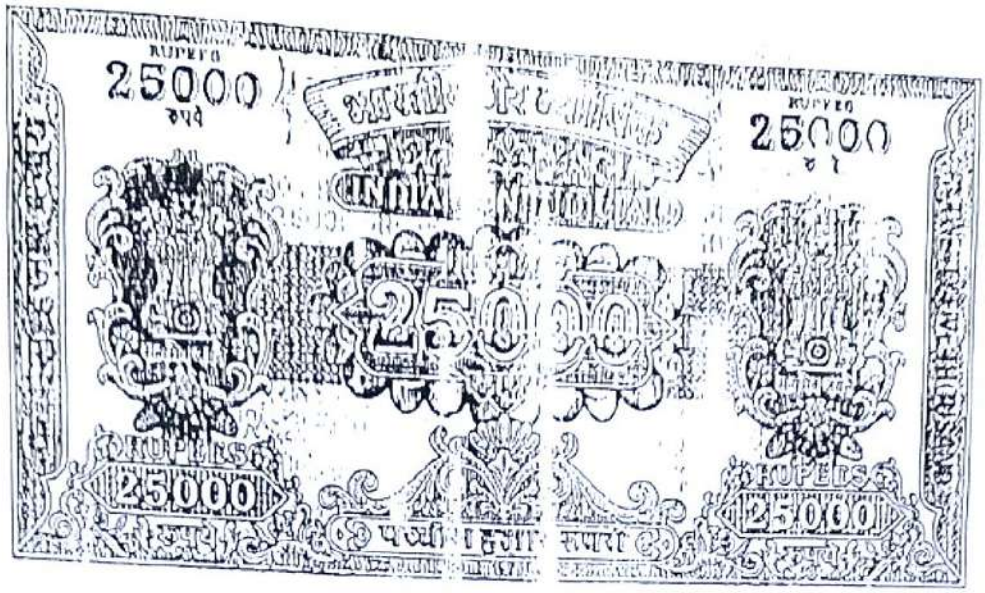
Scanned with CamScanner



उत्तरांचल UTTARANCHAL 010401

8– पुस्तक सं0 1, खण्ड 618, पृष्ठ 287 – 296, क्रमांक 1696 दिनांक 21–04–1995 रकबा 5 बीघा यानि 0.316 हेक्टेयर।

Scanned with CamScanner



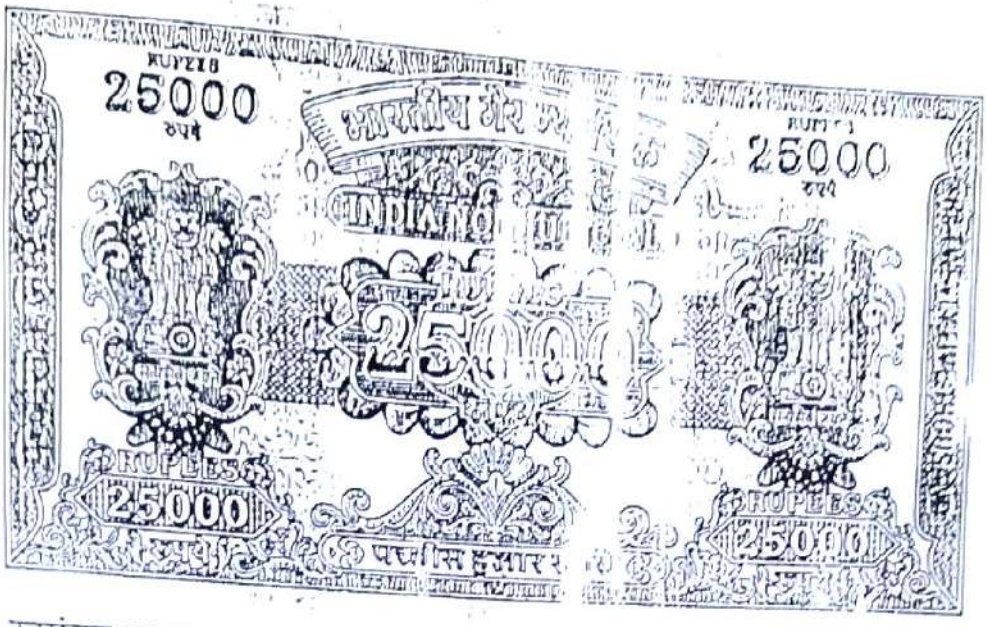
उत्तरांचल UTTARANCHAL 110403

9— पुस्तक सं0 1, खण्ड 646, पृष्ठ 95 - 106, क्रमांक 2593 दिनांक 18—06—1999 रकबा 5 बीघा यानि 0.316 हैक्टेयर।

उक्त भूमि राजस्व अभिलेखों में प्रथम पक्ष विक्रेता के नाम पर दर्ज कागजात माल है।

-113-

Scanned with CamScanner



उत्तरांचल UTTARANCHAL

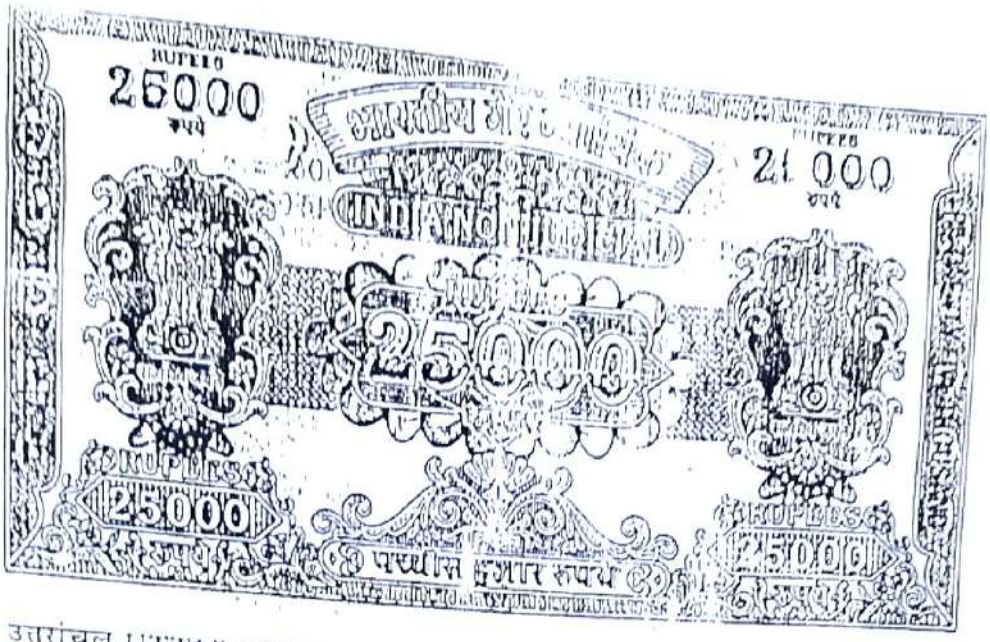
040402

– 31 –

विक्रीत सम्पत्ति की सीमा इस प्रकार है – पूरब मे – नहर बाद [illegible]रली रोड, पश्चिम मे – गॉव की सड़क, उत्तर मे – गॉव की सड़क , दक्षिण मे – सुमित सनवाल, अमित सनवाल एवं भगवती सनवाल की आराजी है।

– 114 –

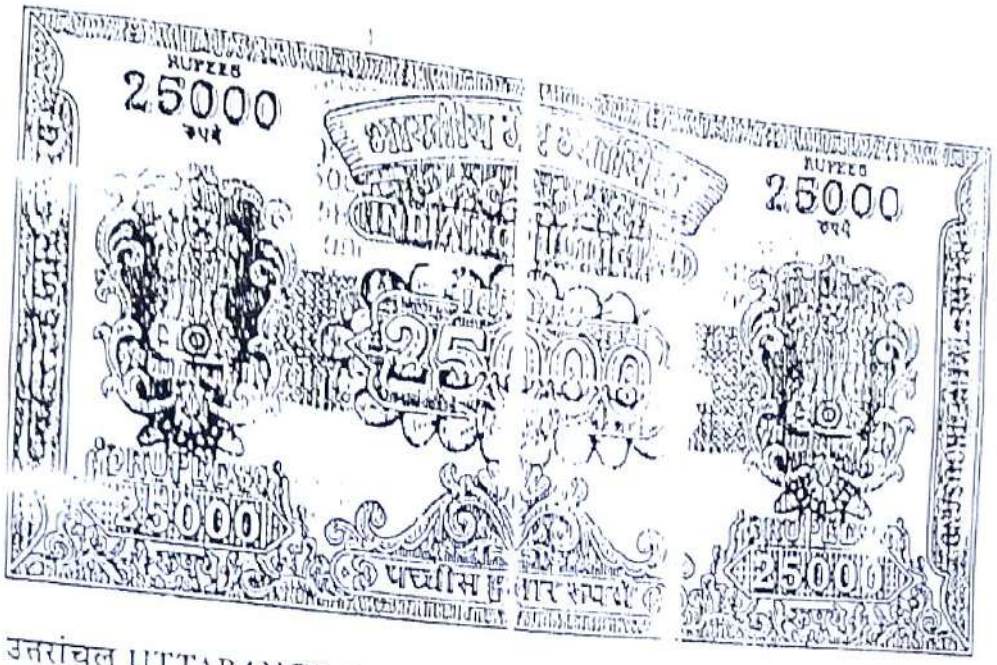
Scanned with CamScanner



उत्तरांचल UTTARANCHAL

विक्रीत भूमि की पूरब दिशा में दो रास्ते क्रमशः 30.8 मीटर एवं 21.2 मीटर चौड़े मय नहर की पुलिया पर आमदरफ्त के जो अधिकार विक्रेतागण प्रथम पक्ष को प्राप्त है वह आज से आप क्रेता द्वितीय पक्ष के होंगे।

Scanned with CamScanner



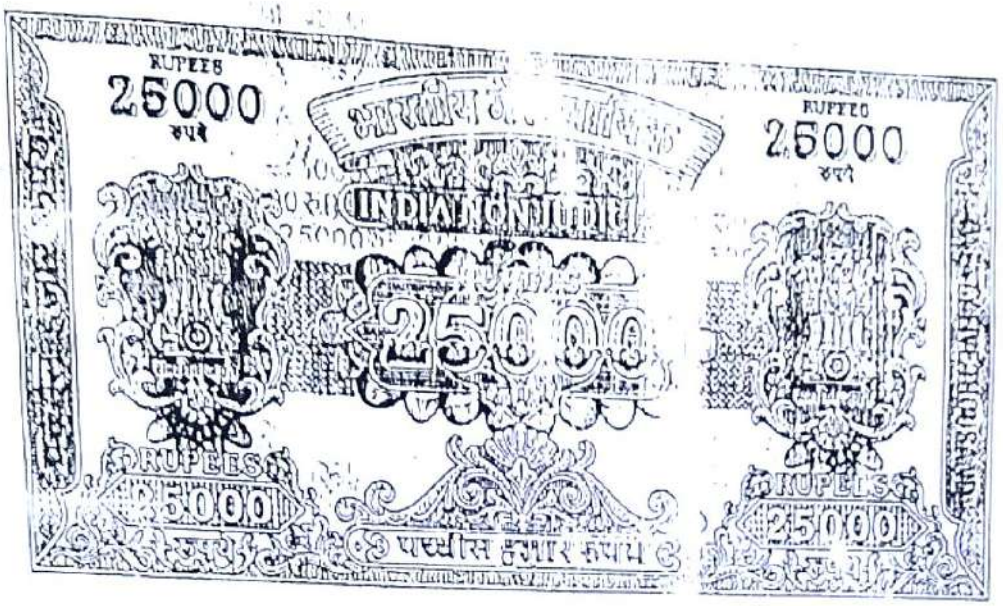
उत्तरांचल UTTARANCHAL

010100

– 33

क्रेता उत्तराचल के स्थाई निवासी एव 12–09–2003 से पूर्व के अचल सम्पत्ति धारक हैं क्रेता की उक्त धर्म 1(क) संक्रमणीय अधिकार वाली भूमिधरी भूमि ग्राम

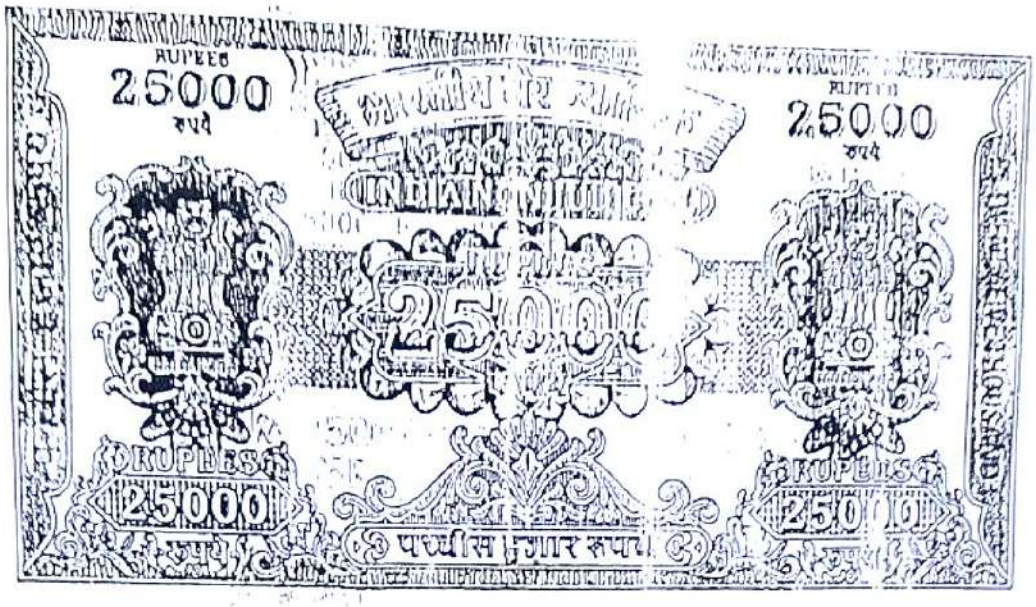
Scanned with CamScanner



उत्तरांचल UTTARANCHAL 10399

फत्तावंगर, तहसील लालकुआँ, जिला नैनीताल के खतौनी वर्ष 1408–1413 फसली के खाता सं0 37 में दर्ज कागजात माल है ।

Scanned with CamScanner

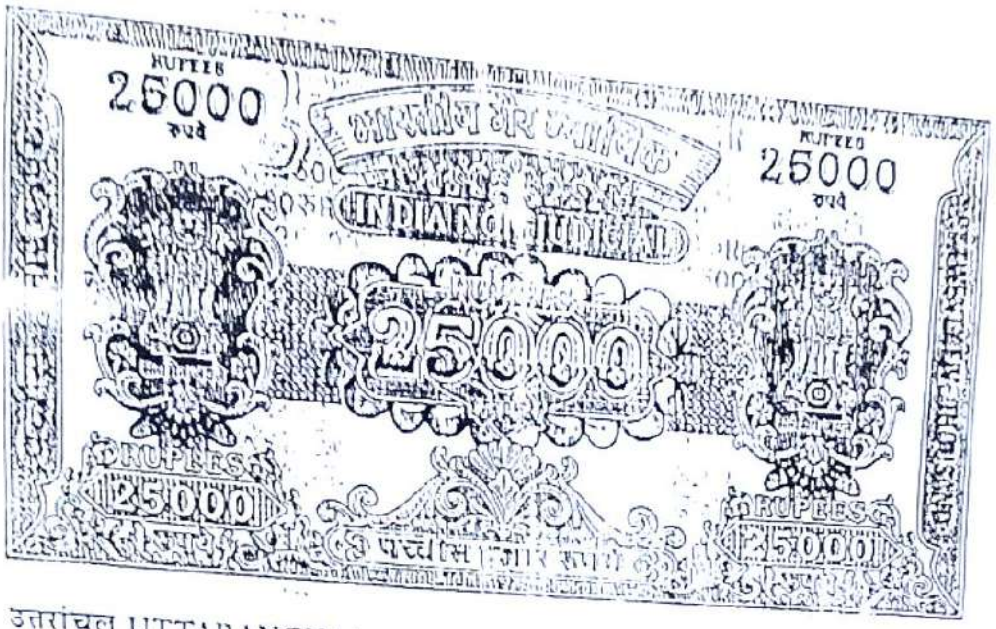


उत्तरांचल UTTARANCHAL 010398

लिहाजा इस दस्तावेज के निष्पादन से सरकारी गजट सं0 501 दिनांक 15 जनवरी, 2004 का उलंघन नहीं होता है। विक्रेता ने क्रेता को मले एक पहचान को पुष्टि करा ली है जिससे विक्रेता पूर्णतया सन्तुष्ट है।

—118—

Scanned with CamScanner

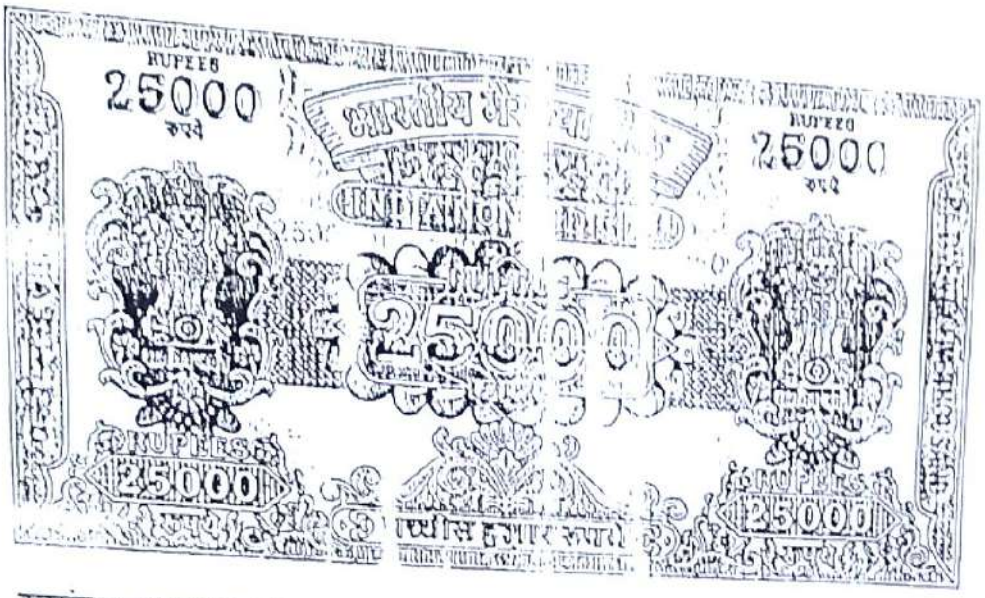


उत्तरांचल UTTARANCHAL

010397

उपरोक्त सम्पत्ति में उल्लिखित डक एवं टैंक की लागत लगभग रू0 12,88,000/-- है तथा शेष सम्पत्ति को वर्तमान सर्किल रेट के आधार पर

-119-

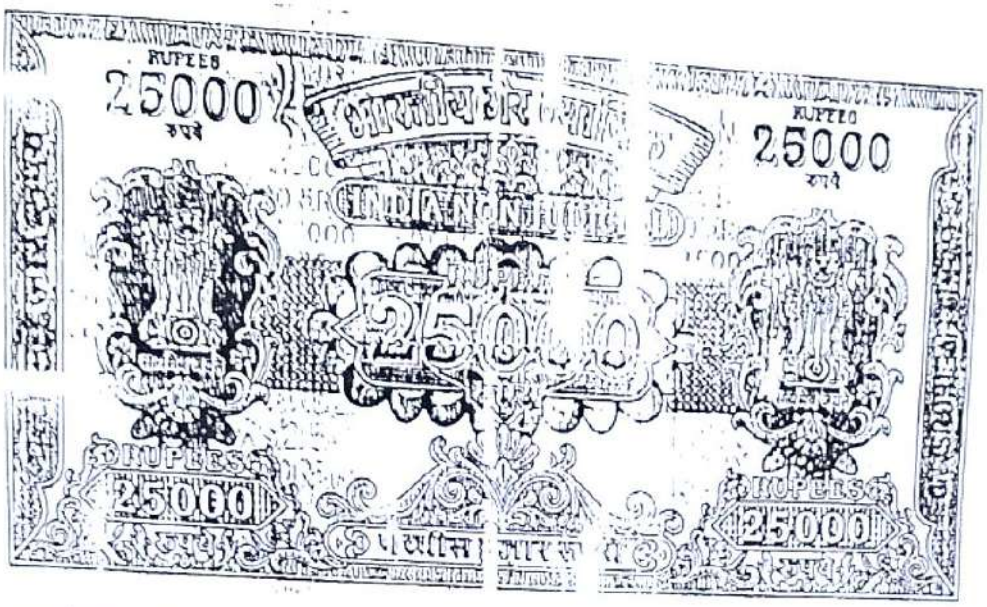


उत्तरांचल UTTARANCHAL

040396

मूल्यांकित कर कुल मूल्यांकन 1,31,00,000/- रु. 60 10,50,00 1/- का स्टाम्प शुल्क 42 नाम ज्यूडिशियल स्टाम्प रुपये 6 मात्रम से अदा किया गया है।

Scanned with CamScanner



उत्तरांचल UTTARANCHAL

#10395

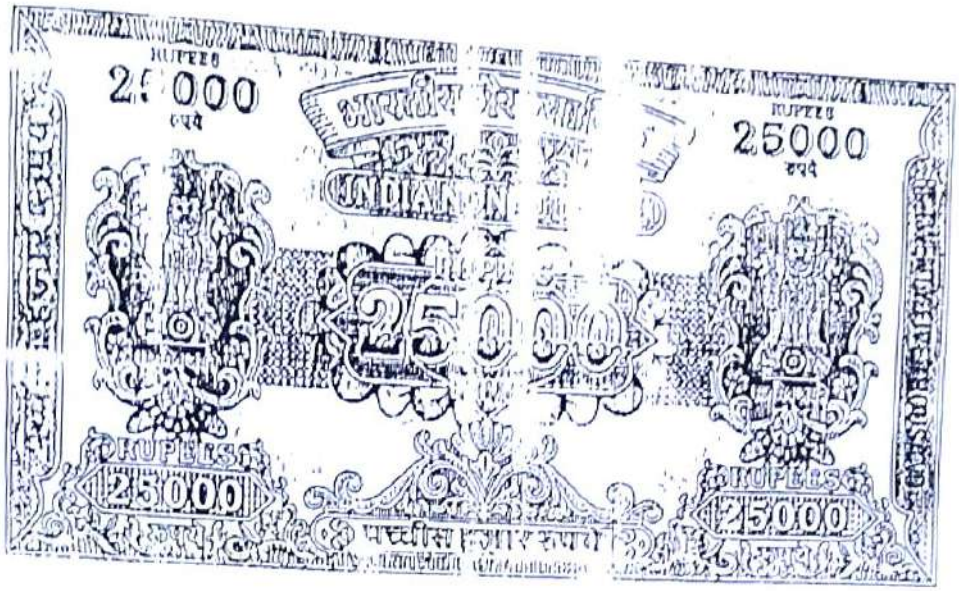
लिहाजा यह दस्तावेज लिक्रय पत्र हस्ब हिदायत मुन्दिरान तहरीर तकमील व रजिस्ट्री जरा दिया कि सनद हो वक्त जरूरत पर काम आवे। मिती दिनांक 17 नवम्बर, 2006 मुकाम हल्द्वानी।

ड्राफ्टेड बाई : विश्वम्भर चौधरी, दस्तावेज नवीस, हल्द्वानी।

विश्वम्भर चौधरी
दस्तावेज नवीस, हल्द्वानी (नैनीताल)

-121-

Scanned with CamScanner



उत्तरांचल UTTARANCHAL 010394

— 39 —

रजिस्ट्रेशन अधिनियम 1908 की धारा 32-ए के अनुपालन हेतु किंगर प्रिंटस

प्रथमपक्ष/विक्रेता का नाम एवं पता : कौशल्या पुत्र श्री भोलादत्त निवासी फत्तापुर तहसील लालकुआँ, जिला नैनीताल।

बायें हाथ (Left Hand) की अंगुलियों के चिन्ह

अंगुष्ठ	तर्जनी	मध्यमा	अनामिका	कनिष्ठिका

दायें हाथ (Right Hand) की अंगुलियों के चिन्ह

अंगुष्ठ	तर्जनी	मध्यमा	अनामिका	कनिष्ठिका

प्रथम पक्ष/विक्रेता के हस्ताक्षर

— 122 —

उत्तरांचल UTTARANCHAL

- 40 -

दाहिने हाथ (Right Hand) की अंगुलियों के चिन्ह

अंगुष्ठ	तर्जनी	मध्यमा	अनामिका	कनिष्ठिका

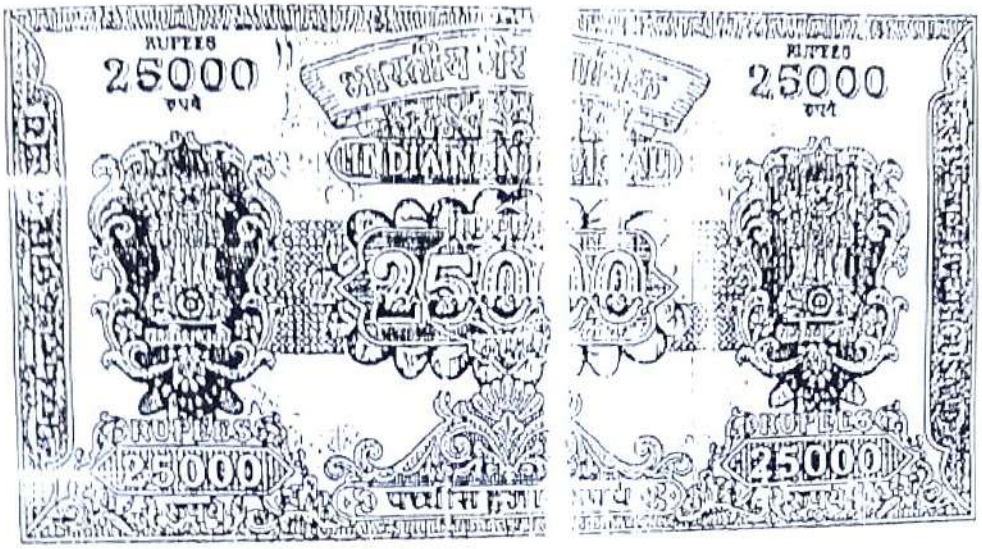
दाहिने हाथ (Right Hand) की अंगुलियों के चिन्ह

अंगुष्ठ	तर्जनी	मध्यमा	अनामिका	कनिष्ठिका

प्रथम पक्ष / विक्रेता के हस्ताक्षर

-103-

Scanned with CamScanner



उत्तरांचल UTTARANCHAL

U10392

– 11

रजिस्ट्रेशन अधिनियम 1908 की धारा 32-ए के अनुपालन हेतु फिंगर प्रिंटस

प्रस्तुतकर्ता/विक्रेता का नाम एवं पता पुत्र श्री [illegible] निवासी कत्तासगर, तहसील लालकुआँ, जिला नैनीताल।

बाये हाथ (Left Hand) की अंगुलियों के चिन्ह

अंगुष्ठ	तर्जनी	मध्यमा	अनामिका	कनिष्ठिका

दांये हाथ (Right Hand) की अंगुलियों के चिन्ह

अंगुष्ठ	तर्जनी	मध्यमा	अनामिका	कनिष्ठिका

प्रथम पक्ष/विक्रेता के हस्ताक्षर

Scanned with CamScanner

उत्तरांचल UTTARANCHAL

- 12 -

01039

रजिस्ट्रेशन अधिनियम 1908 की धारा 32-ए के अनुपालन हेतु फिंगर प्रिंटस

द्वितीयपक्ष/क्रेता का नाम एवं पता - भूमेश कुमार पुत्र श्री हजारी लाल निवासी हिमालया प्रीतम, 67, ईरा नगर, हल्द्वानी, जिला नैनीताल

बांये हाथ (Left Hand) की अंगुलियों के चिन्ह

अंगूठा	तर्जनी	मध्यमा	अनामिका	कनिष्ठिका

दांये हाथ (Right Hand) की अंगुलियों के चिन्ह

अंगूठा	तर्जनी	मध्यमा	अनामिका	कनिष्ठिका

द्वितीय पक्ष/क्रेता के हस्ताक्षर

गवाहान

1- संजीव सक्सेना पुत्र श्री सियाराम सक्सेना
निवासी फत्तादंगर, लालकुआँ, जिला नैनीताल।

2- सतीश कुमार पुत्र राव मदनलाल
निवासी बरेली रोड, हल्द्वानी।

अंगुष्ठ चिन्ह सत्यापित करने वाले के हस्ताक्षर एवं मुहर

विश्वम्भर चौधरी

-125-

फोटो प्रमाण पत्र

पत्नी

पति

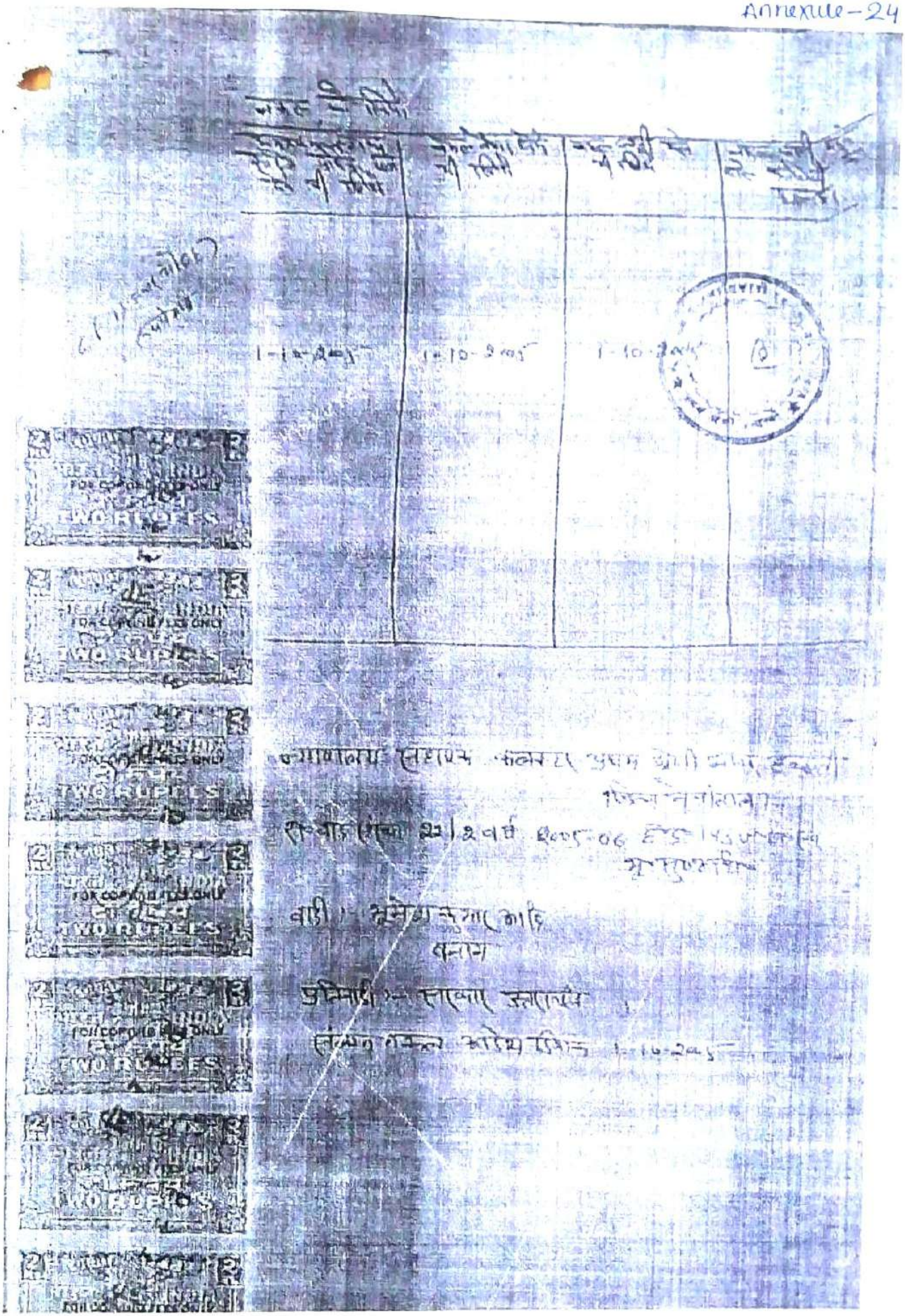
शपथ

यह [illegible]

[illegible] पृष्ठ [illegible] में [illegible]

से लेकर [illegible] दिनांक [illegible] में रजिस्ट्री की गई।

उप निबन्धक (हल्द्वानी)



कार्यालय सहायक कलक्टर प्रथम श्रेणी भाबर हल्द्वानी जिला नैनीताल ।
राजस्व वाद संख्या 22/2 वर्ष 2005-06 धा0अ0143 जमीन अधि0

वादीगण— श्री भूपेशकुमार ज्ञानेशकुमार पुत्रगण श्री हजारी लाल
गुजेशरानी पत्नी श्री हजारीलाल
निवासी ग्राम फतेहगंगर तहसील लालकुआ जिला नैनीताल ।

बनाम

प्रतिवादी— सरकार उत्तरांचल ।

निर्णयादेश

वादीगण उपरोक्त द्वारा एक प्रार्थना-पत्र इस आशय का प्रस्तुत किया है कि ग्राम फतेहगंगर तहसील लालकुआ जिला नैनीताल के खाता संख्या 37केखेत न0 605मि0 रकबा 0.253है0,607मि0 रकबा 0.300है0,61मि0 0.016है0 कुल रकबा 0.569है0 वादीगण के नाम है उक्त भूमि पर हिमालय स्टोन केसर के नाम से उद्योग लगा है माल कागजात में उक्त भूमि कृषि भूमि दर्ज है जबकि भूमि व्यवसायिक प्रयोजन में है। जिसको प्रार्थीगण अकृषक घोषित कराना चाहते है ।

प्रार्थना-पत्र दर्ज रजिस्टर कर तहसीलदार लालकुआ से आख्या माँगी गई। तहसीलदार लालकुआ ने अपनी आख्या में अवगत कराया है कि ग्राम फतेहगंगर तहसील लालकुआ की खाता संख्या 37केखेत न0 605मि0 रकबा 0.253है0,607मि0 रकबा 0.300है0,61मि0 0.016है0 कुल रकबा 0.569है0 वर्ग 1 के संक्रमणीय भूमिधरी में प्रार्थीगण उपरोक्त के नामदर्ज माल अभिलेख है । मौका मुआयना करने पर भूमि पर हिमालय स्टोन केसर लगा है भूमि अकृषक प्रयोजन में है। भूमि में कृषि बागवानी,कृषि वानिकी सस्य संवर्धन आदि नही हो रही है धारा 143 के अन्तर्गत अकृषक किये जाने हेतु सस्तुति की गई है ।

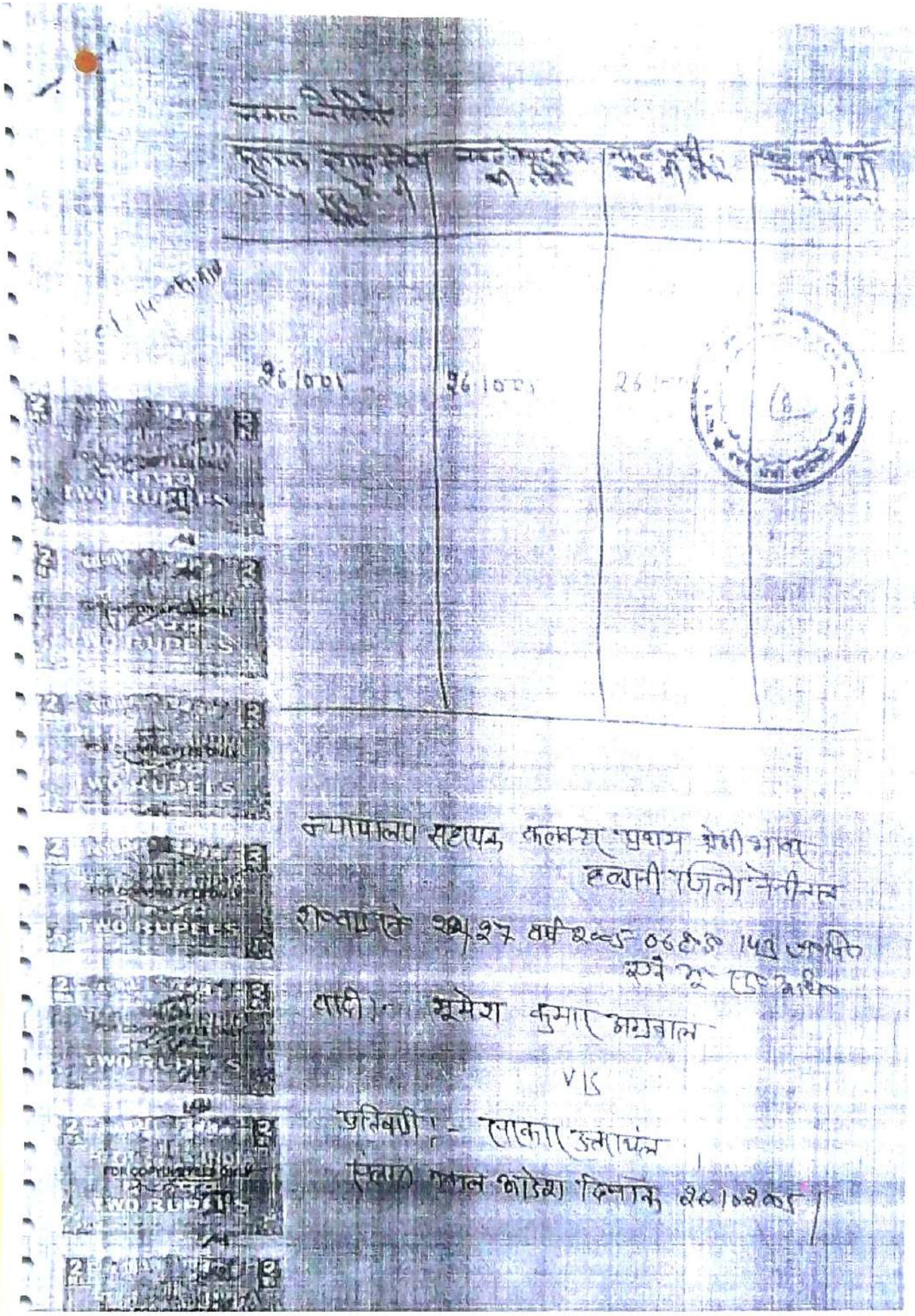
मैंने पत्रावली का अवलोकन किया।पत्रावली में उपलब्ध साक्ष्यों के अवलोकन से विदित होता है कि भूमि वर्ग 1 के संक्रमणीय भूमिधरी की भूमि है एवं प्रार्थीगण के नाम दर्ज मात्र अभिलेख है। अतः मैं सहायक कलक्टर प्रथम श्रेणी भाबर/परगनाधिकारी हल्द्वानी तहसीलदार हल्द्वानी की आख्या से सन्तुष्ट होते हुए प्रार्थीगण भूपेशकुमार,ज्ञानेशकुमार पुत्रगण हजारी लाल,गुजेशरानी पत्नी हजारी लाल की ग्राम फतेहगंगर तहसील लालकुआ के खाता संख्या 37केखेत न0 605मि0 रकबा 0.253है0,607मि0 रकबा 0.300है0,61मि0 0.016है0 कुल रकबा 0.569है0 भूमि को धारा 143 उ0प्रि0अधि0 के अन्तर्गत अकृषक घोषित करता हूँ। इस आदेश की एक प्रति तहसीलदार लालकुआ को माल अभिलेखों में संशोधन हेतु एवं एक प्रति उपनिबन्धक हल्द्वानी को धारा 143 के अन्तर्गत पंजीयन हेतु प्रेषित की जाए । पत्रावली बाद आवश्यक कार्यवाही दा0दे0हो ।

दिनांक 1/3/2007

(रणवीरसिंह चौहान)
सहायक कलक्टर प्रथम श्रेणी भाबर
हल्द्वानी जिला नैनीताल ।

सत्य प्रतिलिपि

रीडर
सहायक कलक्टर (भाबर)
हल्द्वानी



न्यायालय सहायक कलक्टर प्रथम श्रेणी भावर
हल्द्वानी जिला नैनीताल

रोजनामचे 24/27 वाद संख्या 06 ई0 145 जमीन
रुपये 100 से अधिक

वादी :- सुमेश कुमार अग्रवाल

V/S

प्रतिवादी :- लालता उत्तरांचल

सिटी मुंशल ऑडर दिनांक 26.10.2021

-129-

न्यायालय सहायक कलक्टर प्रथम श्रेणी भावर हल्द्वानी जिला नैनीताल।

वाद संख्या 22/ वर्ष 2005-06 धारा 143 ज0वि0एवम्0सु0अधि0

वादी— श्री भूपेश कुमार अग्रवाल पुत्र श्री हजारीलाल निवासी 87 इंदिरा नगर रहलीय हल्द्वानी जिला नैनीताल।

बनाम

प्रतिवादी— सरकार उत्तरांचल।

निर्णयादेश

वादी उपरोक्त द्वारा एक प्रार्थना-पत्र इस आशय का प्रस्तुत किया है कि [illegible] के नाम दर्ज भाग अभिलेख है। प्रार्थी उक्त भूमि पर व्यवसाय करना चाहता है प्रार्थी के [illegible] विद्यालय रोड फैक्ट्री है उक्त भूमि पर आवेदक हेतु रास्ता बजरी [illegible] उक्त हुआ भूमि में कृषि कार्य नहीं हो रहा है। प्रार्थी द्वारा उक्त भूमि को अकृषक किया जाने हेतु निवेदन किया है।

प्रार्थी का प्रार्थना-पत्र दर्ज रजिस्टर पर तहसीलदार हल्द्वानी से [illegible] तहसीलदार लालकुआँ ने अपनी आख्या से अवगत कराया है कि [illegible] ग्राम हल्दीना [illegible] पर खेत नं0 682/2 मि0रकबा 0.830 है0 भूमि वर्ग 1 के संक्रमणीय भूमिधरी श्री भूपेश कुमार अग्रवाल पुत्र श्री हजारीलाल के नाम दर्ज भाग अभिलेख है। उक्त भूमि पर पूर्व से व्यवसायिक कम्पनी फैक्ट्री, पशु पालन आदि किया जा रहा है। धारा 143 के अन्तर्गत अकृषक किये जाने हेतु प्रस्तुति की गई है।

मैंने पत्रावली का अवलोकन किया। पत्रावली में उपलब्ध साक्ष्यों के अवलोकन से विदित होता है कि भूमि वर्ग 1 के संक्रमणीय भूमिधरी की भूमि है एवं प्रार्थी के नाम दर्ज भाग अभिलेख है। अतः मैं सहायक कलक्टर प्रथम श्रेणी भावर/परगनाधिकारी हल्द्वानी जिला नैनीताल तहसीलदार लालकुआँ की आख्या से सन्तुष्ट होते हुए श्री भूपेश कुमार अग्रवाल पुत्र श्री हजारीलाल के नाम की ग्राम हल्दीना तहसील लालकुआँ जिला नैनीताल की खाता सं0 1 के खसरा नं0 682/2 मि0रकबा 0.830 है0 भूमि को अकृषक घोषित करता हूँ इस आदेश की एक प्रति तहसीलदार लालकुआँ को भाग अभिलेखों में संशोधन हेतु एवं एक प्रति उपनिबन्धक हल्द्वानी को धारा 143 ज0वि0एवं भू0सु0अधि0 के अन्तर्गत पंजीयन हेतु प्रेषित की जाए। पत्रावली तत्पश्चात आवश्यक कार्यवाही उपरान्त।

दिनांक 26-10-05

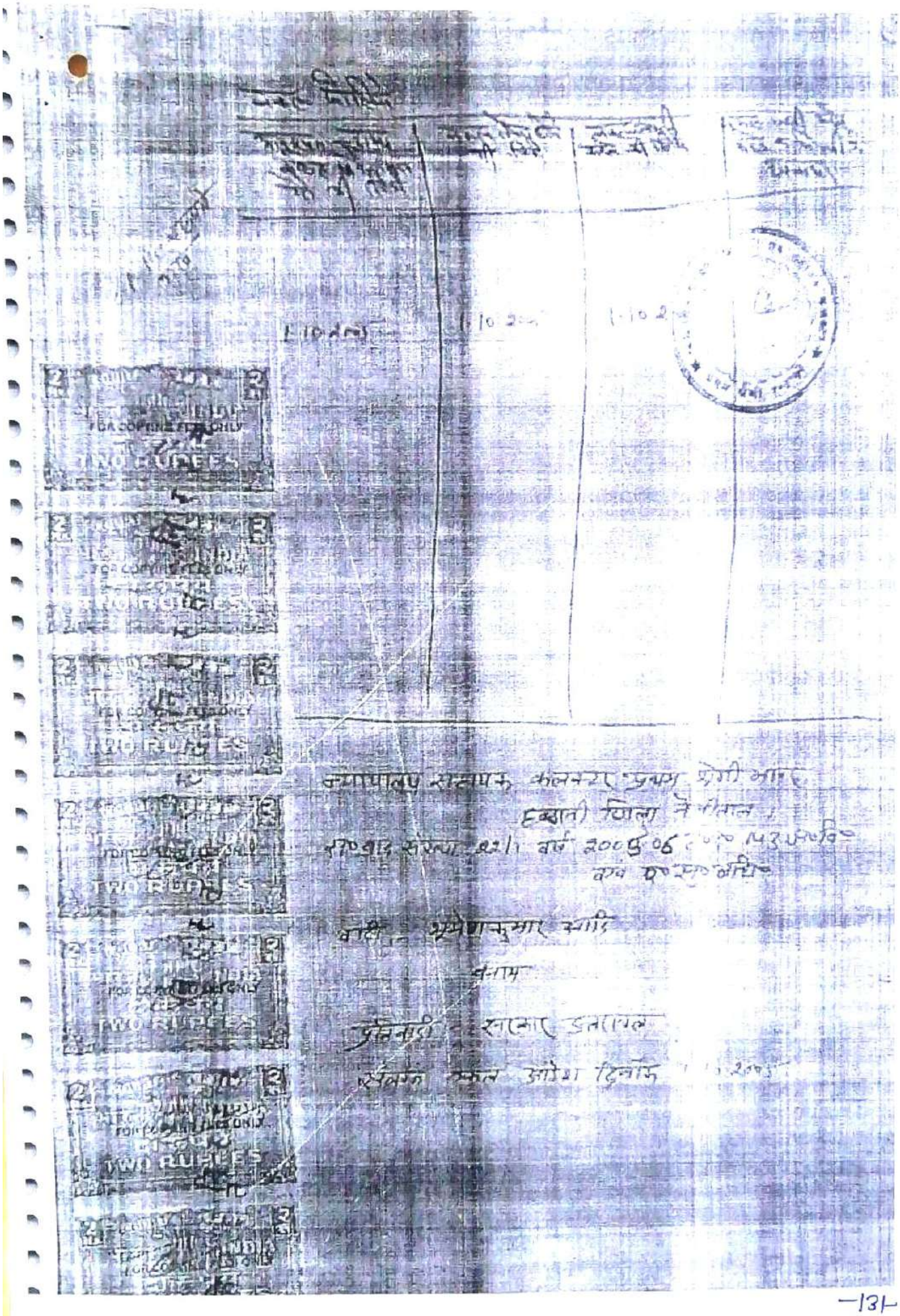
(रणवीरसिंह चौहान)
सहायक कलक्टर/प्रथम श्रेणी भावर /
परगनाधिकारी हल्द्वानी जिला नैनीताल।

सत्य प्रतिलिपि

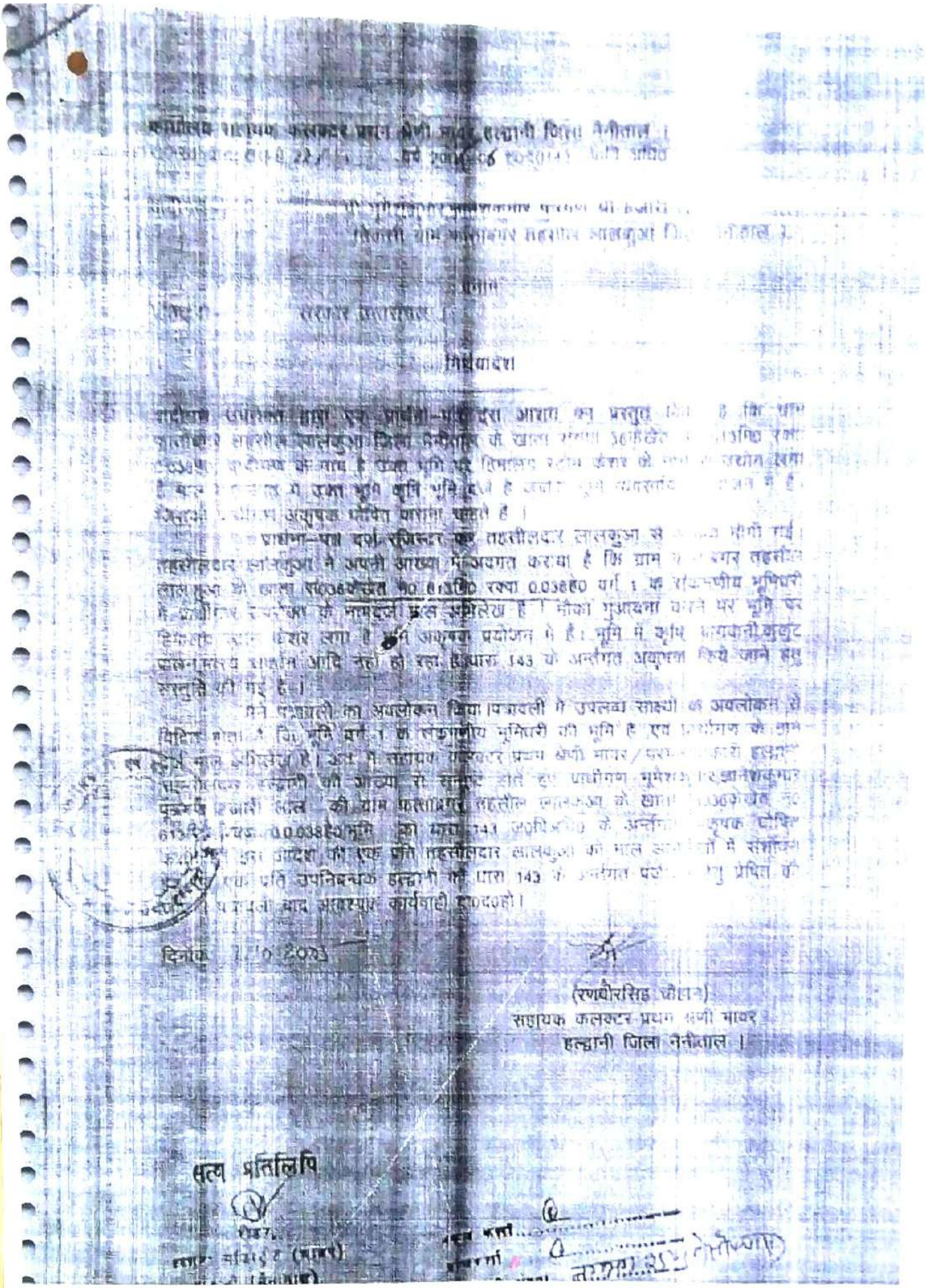
[illegible]
रीडर,
प्रथम अतिरिक्त (भावर)
हल्द्वानी (नैनीताल)

[illegible]
नकलों की संख्या [illegible]

—130—

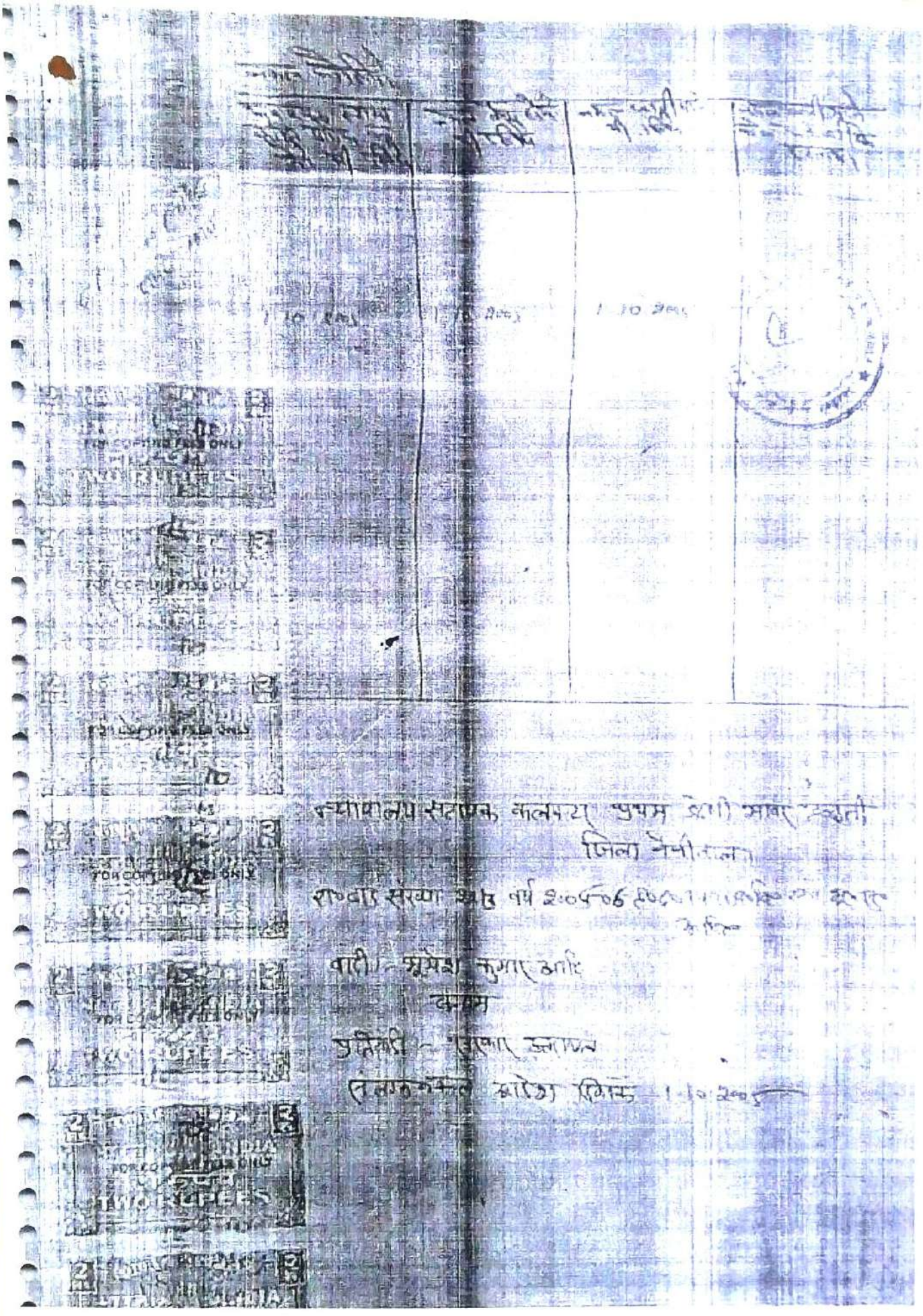


—13—



सत्य प्रतिलिपि

-132-



— 132 —

न्यायालय सहायक कलक्टर प्रथम श्रेणी भाबर हल्द्वानी जिला नैनीताल

वाद संख्या 224 / [illegible] 06 [illegible]

वादीगण :-

श्री भगौराकुमार व नेशकुमार पुत्रगण श्री हजारी [illegible]
तिवारी ग्राम सूपीनगवानपुर तहसील लालकुआ जिला नैनीताल

बनाम

प्रतिवादी :- [illegible] सरकार [illegible]

निर्णयादेश

वादीगण उपरोक्त द्वारा दर्ज प्रार्थना पत्र [illegible] सूपीनगवानपुर तहसील लालकुआ जिला नैनीताल के खाता संख्या [illegible] रकबा 0.120हे0.25मि0 0.120हे0.26मि0 रकबा 0.126हे0.107मि0 रकबा 0.[illegible] कुल रकबा 0. [illegible] के वादीगण के नाम है उक्त भूमि पर हिमालय [illegible] [illegible] है। माल कागजात में उक्त भूमि खाते भूमि दर्ज है जबकि भूमि अकृषक प्रयोजन में [illegible] है। जिसको प्रार्थीगण अकृषक घोषित कराना चाहते है।

प्रार्थना-पत्र दर्ज रजिस्टर कर तहसीलदार लालकुआ से आख्या माँगी गई। तहसीलदार लालकुआ ने अपनी आख्या में अवगत कराया है कि ग्राम सूपीनगवानपुर तहसील लालकुआ के खाता सं0486केसेट न0 23मि0 रकबा 0.120हे0.25मि0 0.120हे0.26मि0 रकबा 0.126हे0.107मि0 रकबा 0.202हे0 कुल रकबा 0.568हे0भूमि [illegible] [illegible] भूमियों में प्रार्थीगण उपरोक्त के नाम दर्ज माल अभिलेख है। मौका मुआयना करने पर भूमि पर हिमालय स्टोन केशर लगा है भूमि अकृषक प्रयोजन में है। भूमि में उगने वाली ककुट पालतू मत्स्य-सम्पदन आदि नहीं हो रहा है धारा 143 के अन्तर्गत अकृषक किये जाने हेतु संस्तुति की गई है।

मैंने पत्रावली का अवलोकन किया। पत्रावली में उपलब्ध [illegible] अवलोकन से विदित होता है कि भूमि खण्ड 1 के संक्रमणीय भूमिधरी की भूमि है [illegible] के नाम दर्ज माल अभिलेख है। अतः मैं सहायक कलक्टर प्रथम श्रेणी भाबर, [illegible] हल्द्वानी तहसीलदार हल्द्वानी की आख्या से सन्तुष्ट होते हुए प्रार्थीगण भगौरा कुमार पुत्रगण हजारी लाल की ग्राम सूपीनगवानपुर तहसील लालकुआ के खाता 0486केसेट न0 23मि0 रकबा 0.120हे0.25मि0 0.120हे0.26मि0 रकबा 0.126हे0.107मि0 रकबा 0.202हे0 कुल रकबा 0.568हे0भूमि को धारा 143 उ0प्र0भू0वि0 के अन्तर्गत अकृषक घोषित करता हूँ। इस आदेश की एक प्रति तहसीलदार लालकुआ को माल अभिलेखों में संशोधन हेतु एवं एक प्रति उपनिबन्धक हल्द्वानी को धारा 143 के अन्तर्गत पंजीयन हेतु प्रेषित की जाए। पत्रावली वाद आवश्यक कार्यवाही उपरान्त।

दिनांक 1.10.2001

([illegible])
सहायक कलक्टर प्रथम श्रेणी भाबर
हल्द्वानी जिला नैनीताल।

सत्य [illegible]

[illegible] (भाबर)

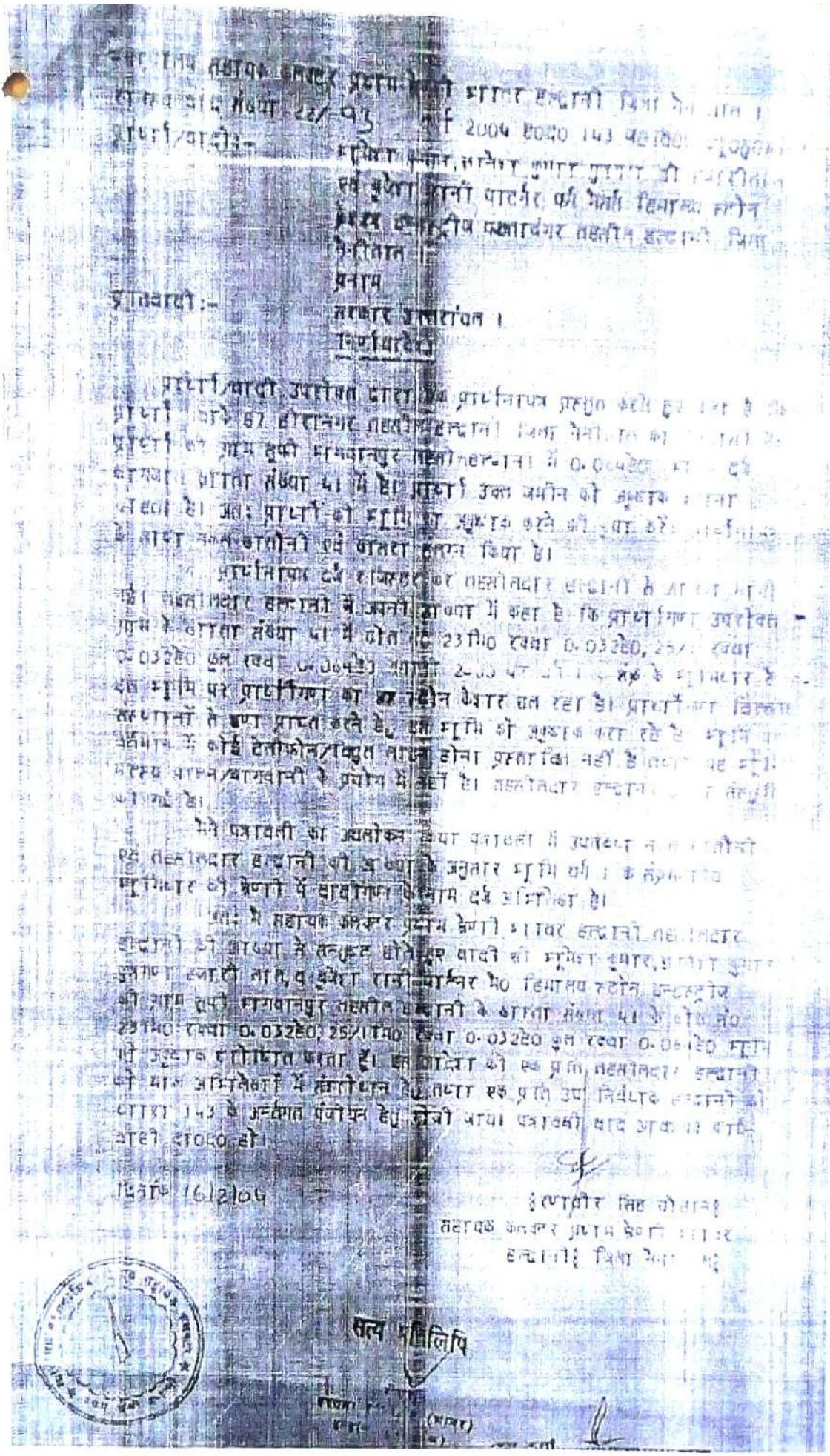
-134-

	16/2/04	19/2/04	19/2/04

FOR COPYING FEES ONLY
TWO RUPEES

C F 8
RS - 6 = 00

न्यायालय तहसीलदार [illegible] प्रथम श्रेणी [illegible]
राजस्व वाद सं. 22/93 (2004) 8.5 43 [illegible] सं. 8 सन्
वादी - धर्मेश कुमार आदि
बनाम
प्रतिवादी - चन्द्रका प्रसाद चतुर्वेदी
[illegible] साईवान दिनांक 16/2/04 को [illegible]
[illegible]

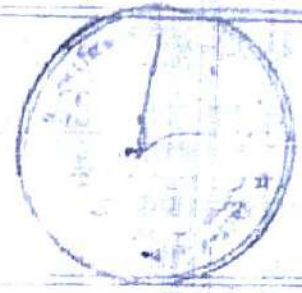


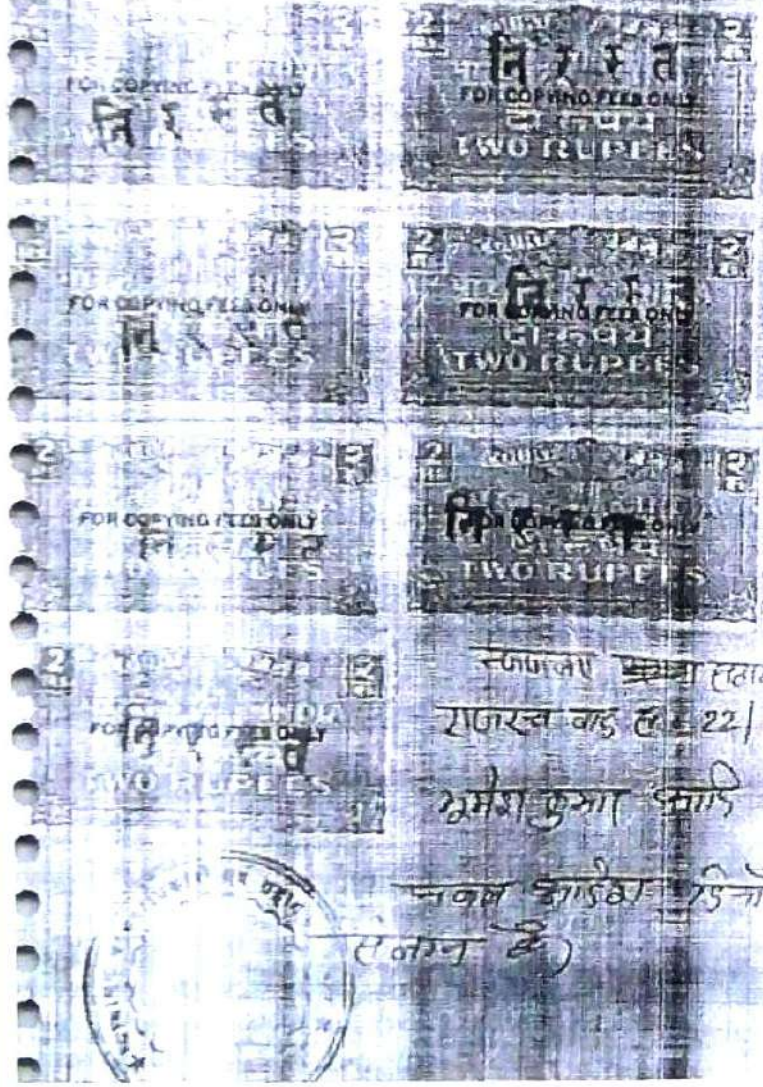
सत्य प्रतिलिपि

-136-

नकल फीस लिपी

16/2/04	19/2/04	19/2/04

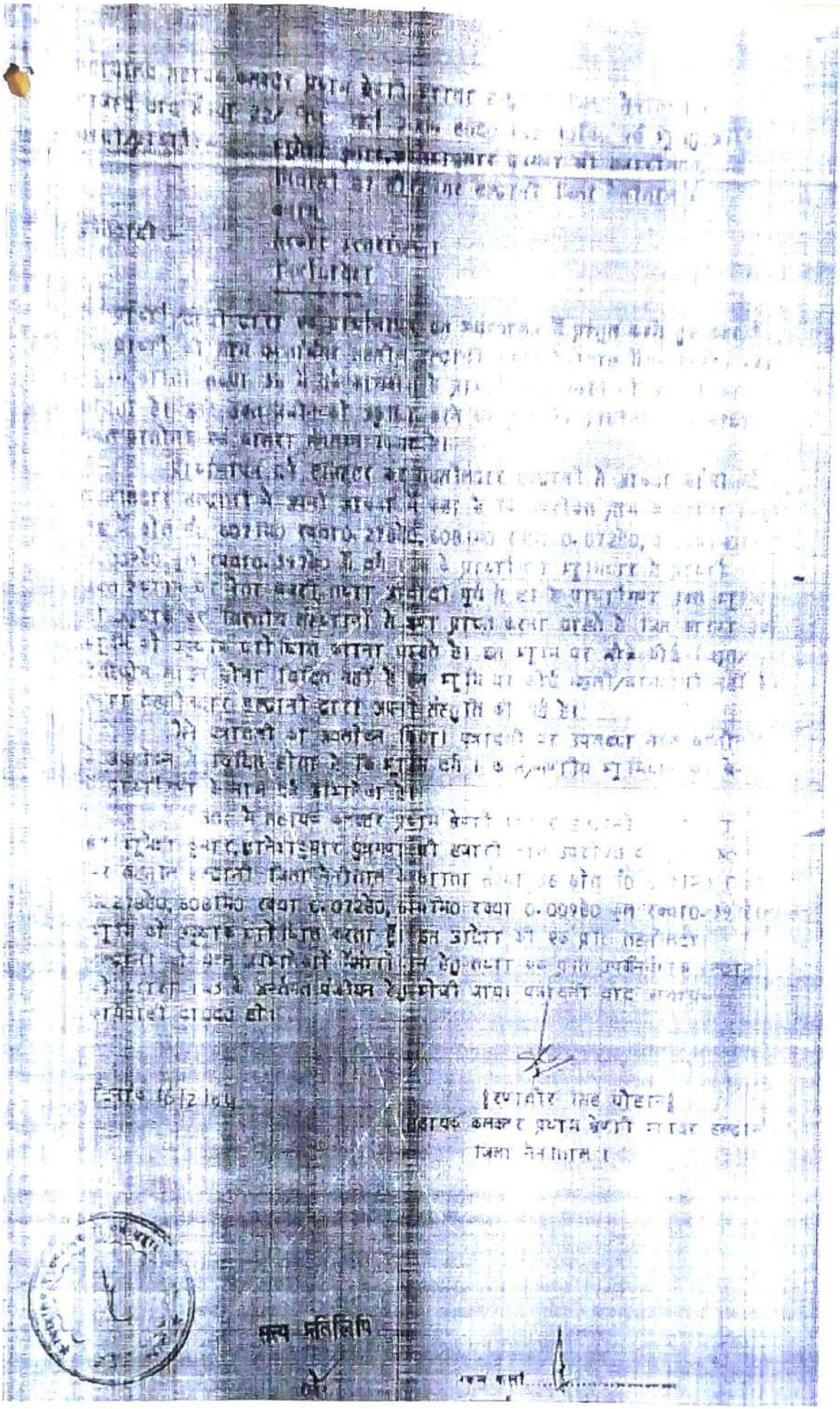




Rs- 14-00

नकल प्राप्त हो सकती है, दिनांक 16/2/04 को दोपहर

-137-



सत्य प्रतिलिपि

उद्धरण खतौनी (शासकीय)

ग्राम क्रमांक : 055575 ग्राम का नाम / परगना : फला बंगर(भावर छः खाता) तहसील : धारकुआँ जनपद : नैनीताल फसली वर्ष : 1426-1431 भाग : 1

1-क/भूमि जो सक्षमणीय अधिकार वाले भूमिधारो के अधिकारमे हो

खाता खतौनी क्रम संख्या — 1 —	खातेदार का नाम / पिता पति संरक्षक का नाम/ निवास स्थान — 2 —	भौमिक अधिकार प्रारम्भ होने का वर्ष — 3 —	खाते के प्रत्येक गाटे की खसरा संख्या — 4 —	प्रत्येक गाटे का क्षेत्रफल (हे.) — 5 —	खातेदार द्वारा देय मालगुजारी या लगान — 6 —	परिवर्तन सम्बन्धी आज्ञा या उसका सारांश उनकी संख्या तथा दिनाँक सहित और आज्ञा देने वाले अधिकारी का पद — 7-12 —	टिप्पणी — 13 —
00097	धूमेश कुमार/हजारीलाल/नि॰ ग्राम ज्ञानेश कुमार/हजारीलाल/नि॰ ग्राम हीरानगर ,हल्द्वानी	1409फ 1409फ	605मि 607ब	0.0030 0.1170	4.55		
			2	0.1200			

कुल गाटे: दो कुल क्षेत्रफल: शून्य दशमलव एक दो कुल भू-राजस्व: चार दशमलव पाँच पाँच

Data Digitally Signed by : BHUWAN CHANDRA JOSHI

सक्षम अधिकारी : TEHSILDAR

तहसील : धारकुआँ जनपद : नैनीताल

यह उद्धरण खतौनी इलेक्ट्रोनिक डिलीवरी सिस्टम द्वारा तैयार की गयी है तथा डाटा डिजीटल हस्ताक्षर द्वारा हस्ताक्षरित है।

दिनांक एवं समय : 09-02-2022 02:49:53 PM

141

-139-

उद्धरण खतौनी (शासकीय)

ग्राम क्रमांक : 055575 ग्राम का नाम / परगना : फत्ता बंगर(भावर छः खाता) तहसील : लालकुआँ जनपद : नैनीताल फसली वर्ष : 1426-1431 भाग : 1

1-क/भूमि जो संक्रमणीय अधिकार वाले भूमिधारो के अधिकारमे हो

खाता खतौनी क्रम संख्या — 1 —	खातेदार का नाम / पिता पति संरक्षक का नाम/ निवास स्थान — 2 —	भौमिक अधिकार प्रारम्भ होने का वर्ष — 3 —	खाते के प्रत्येक गाटे की खसरा संख्या — 4 —	प्रत्येक गाटे का क्षेत्रफल (हे.) — 5 —	खातेदार द्वारा देय मालगुजारी या लगान — 6 —	परिवर्तन सम्बन्धी आज्ञा या उसका सारांश उनकी संख्या तथा दिनाँक सहित और आज्ञा देने वाले अधिकारी का पद — 7-12 —	टिप्पणी — 13 —
00095	भूमेशकुमार/हजारीलाल/नि.हीरानगर ज्ञानेशकुमार/हजारीलाल/नि.हीरानगर	1396फ 1396फ.से 1396फ.से 1396फ.से	607मि. 608मि. 613मि. 614मि.	0.2790 0.0720 0.0380 0.0090	13.85		
			4	0.3980			

कुल गाटे: चार कुल क्षेत्रफल: शून्य दशमलव तीन नौ आठ कुल भू-राजस्व: एक तीन दशमलव आठ पाँच

Data Digitally Signed by : BHUWAN CHANDRA JOSHI

सक्षम अधिकारी : TEHSILDAR

तहसील : लालकुआँ जनपद : नैनीताल

यह उद्धरण खतौनी इलेक्ट्रोनिक डिलीवरी सिस्टम द्वारा तैयार की गयी है तथा डाटा डिजीटल हस्ताक्षर द्वारा हस्ताक्षरित है।

दिनांक एवं समय : 09-02-2022 02:50:40 PM

कार्यालय तहसीलदार/उपजिलाधिकारी

-41-

142

उद्धरण खतौनी (शासकीय)

ग्राम क्रमांक : 055575 ग्राम का नाम / परगना : फत्ता बंगर(भावर छः खाता) तहसील : लालकुआँ जनपद : नैनीताल फसली वर्ष : 1426-1431 भाग : 1

1-क/भूमि जो संक्रमणीय अधिकार वाले भूमिधारो के अधिकारमे हो

खाता खतौनी क्रम संख्या — 1 —	खातेदार का नाम / पिता पति संरक्षक का नाम/ निवास स्थान — 2 —	भौमिक अधिकार प्रारम्भ होने का वर्ष — 3 —	खाते के प्रत्येक गाटे की खसरा संख्या — 4 —	प्रत्येक गाटे का क्षेत्रफल (हे.) — 5 —	खातेदार द्वारा देय मालगुजारी या लगान — 6 —	परिवर्तन सम्बन्धी आज्ञा या उसका सारांश उनकी संख्या तथा दिनाँक सहित और आज्ञा देने वाले अधिकारी का पद — 7-12 —	टिप्पणी — 13 —
00094	भूमेशकुमार/हजारीलाल/नि.ग्राम ज्ञानेशकुमार/हजारीलाल/नि.ग्राम वृजेशरानी पत्नी/हजारीलाल/नि.ग्राम	1392फ 1392फ.से 1392फ.से	605मि. 607मि. 614मि.	0.2530 0.3000 0.0160	13.50		
			3	0.5690			

कुल गाटे: तीन कुल क्षेत्रफल: शून्य दशमलव पाँच छः नौ कुल भू-राजस्व: एक तीन दशमलव पाँच शून्य

Data Digitally Signed by : BHUWAN CHANDRA JOSHI

सक्षम अधिकारी : TEHSILDAR

तहसील : लालकुआँ जनपद : नैनीताल

यह उद्धरण खतौनी इलेक्ट्रोनिक डिलीवरी सिस्टम द्वारा तैयार की गयी है तथा डाटा डिजीटल हस्ताक्षर द्वारा हस्ताक्षरित है।

दिनांक एवं समय : 09-02-2022 02:50:59 PM

उद्धरण खतौनी (शासकीय)

ग्राम कलांक : 056575 ग्राम का नाम / परगना : भला डबरा(भाबर खु. खतौ) तहसील : रामनगर जनपद : नैनीताल फसली वर्ष : 1426-1431 भाग : 1

1-कास्तकार को संक्रमणीय अधिकार वाले भूमिधारी के अधिकारभेद हैं।

खाता खतौनी क्रम संख्या — 1 —	खातेदार का नाम / पिता पति संरक्षक का नाम/ निवास स्थान — 2 —	फसिक अधिकार प्रारम्भ होने का वर्ष — 3 —	खाते के प्रत्येक गाटे की क्रमवार संख्या — 4 —	प्रत्येक गाटे का क्षेत्रफल (हे.) — 5 —	खातेदार द्वारा देय मालगुजारी का परिमाण — 6 —	परिवर्तन सम्बन्धी आज्ञा या उसका सारांश उसकी संख्या तथा दिनांक सहित और आज्ञा देने वाले अधिकारी का पद — 7-12 —	टिप्पणी — 13 —
00096	भूपेशकुमार पुत्र श्री [illegible] हिस्सा 1/2 फलाहक [illegible] पुत्र श्री [illegible] हिस्सा 1/2 फलाहक	1409फ से	505मि	0.0630	2.45		खातेदार ने अपनी समस्त भूमि ओरियन्टल बैंक ऑफ कामर्स हल्द्वानी में रुपया लाख में बंधक रखी। ह0नि0का0 20/8/2003 शाखा प्रबन्धक ओरियन्टल बैंक आफ कामर्स शाखा नैनीताल रोड हल्द्वानी के पत्र दि.21.1.2016 के अनुसार खातेदार की समस्त भूमि 50,00,000 रु से बंधक मुक्त ह.ए.का.01.02.2016
			1	0.0630			

कुल गाटे एक कुल क्षेत्रफल शून्य हेक्टेयर शून्य वर्ग मी. कुल मालगुजारी दो रुपया पचास पैसे

Data Digitally Signed by : BHUWAN CHANDRA JOSHI

सक्षम अधिकारी : TEHSILDAR

तहसील : रामनगर जनपद : नैनीताल

यह उद्धरण खतौनी इलेक्ट्रॉनिक हिफाजती सिस्टम द्वारा तैयार की गयी है तथा डाटा डिजीटल हस्ताक्षर द्वारा हस्ताक्षरित है।

दिनांक एवं समय : 09-02-2022 02:51:17 PM

144

उद्धरण खतौनी (शासकीय)

ग्राम क्रमांक : 055579 ग्राम का नाम / परगना : मुर्पी भगवानपुर(भावर छः खाना) तहसील : लालकुआँ जनपद : नैनीताल फसली वर्ष : 1425-1430 भाग : 1

1-क/भूमि जो सक्षमणीय अधिकार वाले भूमिधारो के अधिकारमे हो

खाता खतौनी क्रम संख्या — 1 —	खातेदार का नाम / पिता पति संरक्षक का नाम/ निवास स्थान — 2 —	भौमिक अधिकार प्रारम्भ होने का वर्ष — 3 —	खाते के प्रत्येक गाटे की खसरा संख्या — 4 —	प्रत्येक गाटे का क्षेत्रफल (हे.) — 5 —	खातेदार द्वारा देय मालगुजारी या लगान — 6 —	परिवर्तन सम्बन्धी आज्ञा या उसका सारांश उनकी संख्या तथा दिनांक सहित और आज्ञा देने वाले अधिकारी का पद — 7-12 —	टिप्पणी — 13 —
00057	सुमेश कुमार/./. ज्ञानेश कुमार/./. बृजेश रानी पार्टनर फर्म/./. मेसर्स हिमालया स्टोन/./. इन्दर्स्ट्रीज फलाबेगर/./.	1405फ. 1405फ.	23मि. 25मि.	0.0320 0.0320	2.00		न्या.सहा.कल. प्र.श्रे.भावर हल्द्वानी रा.वा. सं.22/93 (2004)ह.द. 143 के अनुसार अकृषिक घोषित।
			2	0.0640			

कुल गाटे: दो कुल क्षेत्रफल: शून्य दशमलव शून्य छः चार कुल भू-राजस्व: दो दशमलव शून्य शून्य

Data Digitally Signed by : BHUWAN CHANDRA JOSHI

सक्षम अधिकारी : TEHSILDAR

तहसील : लालकुआँ जनपद : नैनीताल

यह उद्धरण खतौनी इलेक्ट्रोनिक डिलीवरी सिस्टम द्वारा तैयार की गयी है तथा डाटा डिजीटल हस्ताक्षर द्वारा हस्ताक्षरित है।

दिनांक एवं समय : 09-02-2022 02:51:59 PM

-143-

145

उद्धरण खतौनी (शासकीय)

ग्राम कमांक [illegible] ग्राम का नाम / परगना : मुरी [illegible] तहसील : लालकुआँ जनपद : नैनीताल फसली वर्ष : 1425-1430 भाग : 1

1-काश्तकार को सक्रमणीय अधिकार वाले भूमिधारी के अधिकारभेद हो

खाता खतौनी क्रम संख्या — 1 —	खातेदार का नाम / पिता पति संरक्षक का नाम / निवास स्थान — 2 —	कौशिक अधिकार प्रारम्भ होने का वर्ष — 3 —	खाते में प्रत्येक गाटे की खसरा संख्या — 4 —	प्रत्येक गाटे का क्षेत्रफल (हे.) — 5 —	खातेदार द्वारा देय भालगुजारी का लगान — 6 —	परिवर्तन सम्बन्धी आज्ञा का उसका सारांश उनकी संख्या तथा दिनांक सहित और आज्ञा देने वाले अधिकारी का पद 7-12	टिप्पणी 13
[illegible]	[illegible]	1403फ. से 1403फ. से 1403फ. से 1403फ. से	23मि. 25मि. 26मि. 107मि.	0.1200 0.1200 0.1260 0.2020	15.55		
			4	0.5680			

कुल गाटे चार कुल क्षेत्रफल शून्य दशमलव पाँच छ: आठ कुल भू-राजस्व एक पाँच दशमलव पाँच पाँच

Data Digitally Signed by : BHUWAN CHANDRA JOSHI

सक्षम अधिकारी : TEHSILDAR

तहसील : लालकुआँ जनपद : नैनीताल

यह उद्धरण खतौनी इलेक्ट्रानिक हिसीडर्स सिस्टम द्वारा तैयार की गयी है तथा डाटा डिजीटल हस्ताक्षर द्वारा हस्ताक्षरित है।

दिनांक एवं समय : 09-02-2022 02:52:19 PM

146

-144-

उद्धरण खतौनी (शासकीय)

ग्राम क्रमांक : 055579 ग्राम का नाम / परगना : सूपी भगवानपुर(भावर छः खाता) तहसील : लालकुआँ जनपद : नैनीताल फसली वर्ष : 1425-1430 भाग : 1

1-क/भूमि जो सक्रमणीय अधिकार वाले भूमिधारो के अधिकारमे हो

खाता खतौनी क्रम संख्या ---- 1 ---	खातेदार का नाम / पिता पति संरक्षक का नाम/ निवास स्थान ---------- 2 ----------	भौमिक अधिकार प्रारम्भ होने का वर्ष -------- 3 ------	खाते के प्रत्येक गाटे की खसरा संख्या ------ 4 ------	प्रत्येक गाटे का क्षेत्रफल (हे.) ----- 5 -----	खातेदार द्वारा देय मालगुजारी या लगान ------ 6 -------	परिवर्तन सम्बन्धी आज्ञा या उसका सारांश उनकी संख्या तथा दिनाँक सहित और आज्ञा देने वाले अधिकारी का पद ---------- 7-12 ----------	टिप्पणी ----------13----------
00064	मै.हिमालय स्टोन इन्डस्टीज//फत्तावंगर पाटनर भूपेशकुमार/हजारीलाल/फत्तावंगर पाटनर ज्ञानेशकुमार/हजारीलाल/फत्तावंगर श्रीमती वृजेश रानी/ हजारीलाल/फत्तावंगर	1396फ.	25मि.	0.0630	1.75		खातेदारान द्वारा खाते की समस्त भूमि ओरियन्टल बैंक ऑफ कामर्स हल्द्वानी में रु. 50,000,00में (पचास लाख) में बंधक रखा है।ह.अ. 2/8/03
			1	0.0630			

कुल गाटे: एक कुल क्षेत्रफल: शून्य दशमलव शून्य छः तीन कुल भू-राजस्व: एक दशमलव सात पाँच

Data Digitally Signed by : BHUWAN CHANDRA JOSHI

सक्षम अधिकारी : TEHSILDAR

तहसील : लालकुआँ जनपद : नैनीताल

यह उद्धरण खतौनी इलेक्ट्रोनिक डिलीवरी सिस्टम द्वारा तैयार की गयी है तथा डाटा डिजीटल हस्ताक्षर द्वारा हस्ताक्षरित है।

दिनांक एवं समय : 09-02-2022 02:52:37 PM

तहसील लालकुआं

147

-145-

उद्धरण खतौनी (शासकीय)

ग्राम क्रमांक : 055575 ग्राम का नाम / परगना : फत्ता बंगर(भावर ह्रः खाता) तहसील : लालकुआँ जनपद : नैनीताल फसली वर्ष : 1426-1431 भाग : 1

1-क/भूमि जो संक्रमणीय अधिकार वाले भूमिधारो के अधिकारमे हो

खाता खतौनी क्रम संख्या ---- 1 ---	खातेदार का नाम / पिता पति संरक्षक का नाम/ निवास स्थान ---------- 2 ----------	भौमिक अधिकार प्रारम्भ होने का वर्ष -------- 3 ------	खाते के प्रत्येक गाटे की खसरा संख्या ------ 4 ------	प्रत्येक गाटे का क्षेत्रफल (हे.) ----- 5 -----	खातेदार द्वारा देय मालगुजारी या लगान ------ 6 ------	परिवर्तन सम्बन्धी आज्ञा या उसका सारांश उनकी संख्या तथा दिनाँक सहित और आज्ञा देने वाले आधिकारी का पद ---------- 7-12 ----------	टिप्पणी ----------13----------
00079	पीताम्बरदत्त/गोविन्दबल्लभ/नि.अर्जुनपरहल्द्वानी केदारदत्त/गोविन्दबल्लभ/नि॰ ग्राम रमेशचन्द्र/गोविन्दबल्लभ/नि॰ ग्राम भैरवदत्त/गोविन्दबल्लभ/नि॰ ग्राम केशवदत्त/भोलादत्त/नि॰ ग्राम पूरनचन्द्र/भोलादत्त पाटनैर/नि॰ ग्राम भुवनचन्द्र/भोलादत्त पाटनैर/नि॰ ग्राम भूपेश कुमार..../हजारीलाल../हिमालया ग्रीटस 87 ... हीरानगर हल्द्वानी,,	1391फ.से 1392फ.से 1394फ.से	618/2मि 622/1 622/2	0.6930 0.4620 0.1900	53.75		वाद सं.22/238 वर्ष 05-06ह.द.143 खेत न. 618/2,622/1,622/2 कुल रकबा 1.794है, केशवदत्त,पूरनचन्द् भुवनचन्द्र की भूमि अकृषिक घोषित ह.र.का.28.10.2006 भूपेश कुमार 618/2मि, 622/1, 622/2 रकबा 1.304है, केशवदत्त, पूरनचन्द भुवनचन्द्र के अंश से,
			3	1.3450			

कुल गाटे: तीन कुल क्षेत्रफल: एक दशमलव तीन चार पाँच कुल भू-राजस्व: पाँच तीन दशमलव सात पाँच

Data Digitally Signed by : BHUWAN CHANDRA JOSHI

सक्षम अधिकारी : TEHSILDAR

तहसील : लालकुआँ जनपद : नैनीताल

यह उद्धरण खतौनी इलेक्ट्रोनिक डिलीवरी सिस्टम द्वारा तैयार की गयी है तथा डाटा डिजीटल हस्ताक्षर द्वारा हस्ताक्षरित है।

दिनांक एवं समय : 09-02-2022 02:54:43 PM

148

उद्धरण खतौनी (शासकीय)

ग्राम क्रमांक : 055575 ग्राम का नाम / परगना : फत्ता बंगर(भावर छः खाता) तहसील : लालकुआँ जनपद : नैनीताल फसली वर्ष : 1426-1431 भाग : 1

1-क/भूमि जो सक्रमणीय अधिकार वाले भूमिधारो के अधिकारमे हो

खाता खतौनी क्रम संख्या ---- 1 ---	खातेदार का नाम / पिता पति संरक्षक का नाम/ निवास स्थान ---------- 2 ----------	भौमिक अधिकार प्रारम्भ होने का वर्ष -------- 3 ------	खाते के प्रत्येक गाटे की खसरा संख्या ------ 4 ------	प्रत्येक गाटे का क्षेत्रफल (हे.) ----- 5 -----	खातेदार द्वारा देय मालगुजारी या लगान ------ 6 ------	परिवर्तन सम्बन्धी आज्ञा या उसका सारांश उनकी संख्या तथा दिनाँक सहित और आज्ञा देने वाले आधिकारी का पद ---------- 7-12 ----------	टिप्पणी ----------13----------
00093	भूपेश कुमार/हजारीलाल/हिमालया ग्रीटस 87 तह हल्द्वानी जि.नैनी	1416फ.से 1416फ.से 1416फ.से	618/1मि. 618मि. 618/2मि.	0.7900 0.2850 0.1260	42.15		
			3	1.2010			

कुल गाटे: तीन कुल क्षेत्रफल: एक दशमलव दो शून्य एक कुल भू-राजस्व: चार दो दशमलव एक पाँच

Data Digitally Signed by : BHUWAN CHANDRA JOSHI

सक्षम अधिकारी : TEHSILDAR

तहसील : लालकुआँ जनपद : नैनीताल

यह उद्धरण खतौनी इलेक्ट्रोनिक डिलीवरी सिस्टम द्वारा तैयार की गयी है तथा डाटा डिजीटल हस्ताक्षर द्वारा हस्ताक्षरित है।

दिनांक एवं समय : 09-02-2022 02:53:59 PM

उद्धरण खतौनी (शासकीय)

ग्राम क्रमांक : 055575 ग्राम का नाम / परगना : फत्ता बंगर(भावर छः खाता) तहसील : लालकुआँ जनपद : नैनीताल फसली वर्ष : 1426-1431 भाग : 1

1-क/भूमि जो सक्रमणीय अधिकार वाले भूमिधारो के अधिकारमे हो

खाता खतौनी क्रम संख्या --- 1 ---	खातेदार का नाम / पिता पति संरक्षक का नाम/ निवास स्थान ---------- 2 ----------	भौमिक अधिकार प्रारम्भ होने का वर्ष -------- 3 ------	खाते के प्रत्येक गाटे की खसरा संख्या ------ 4 ------	प्रत्येक गाटे का क्षेत्रफल (हे.) ----- 5 -----	खातेदार द्वारा देय मालगुजारी या लगान ------ 6 ------	परिवर्तन सम्बन्धी आज्ञा या उसका सारांश उनकी संख्या तथा दिनांक सहित और आज्ञा देने वाले अधिकारी का पद ---------- 7-12 ----------	टिप्पणी ----------13----------
00080	पीताम्बरदत्त/गोबिन्दबल्लभ/नि॰ ग्राम केशवदत्त/भोलादत्त/नि॰ ग्राम पार्टनर हि.क.स्टोन पूरनचन्द्र/भोलादत्त/नि॰ ग्राम पार्टनर हि.क.स्टोन भुवनचन्द्र/भोलादत्त/नि॰ ग्राम पार्टनर हि.क.स्टोन भूपेश कुमार/हजारीलाल...../हिमालया ग्रीटस 87 हीरानगर हल्द्वानी...	1391फ	618/2मि	0.4490	17.90		भूपेश कुमार 618/2मि/0.409है, केशवदत्त, भुवनचन्द पूरनचन्द के अंश से,
			1	0.4490			

कुल गाटे: एक कुल क्षेत्रफल: शून्य दशमलव चार चार नौ कुल भू-राजस्व: एक सात दशमलव नौ शून्य

Data Digitally Signed by : BHUWAN CHANDRA JOSHI

सक्षम अधिकारी : TEHSILDAR

तहसील : लालकुआँ जनपद : नैनीताल

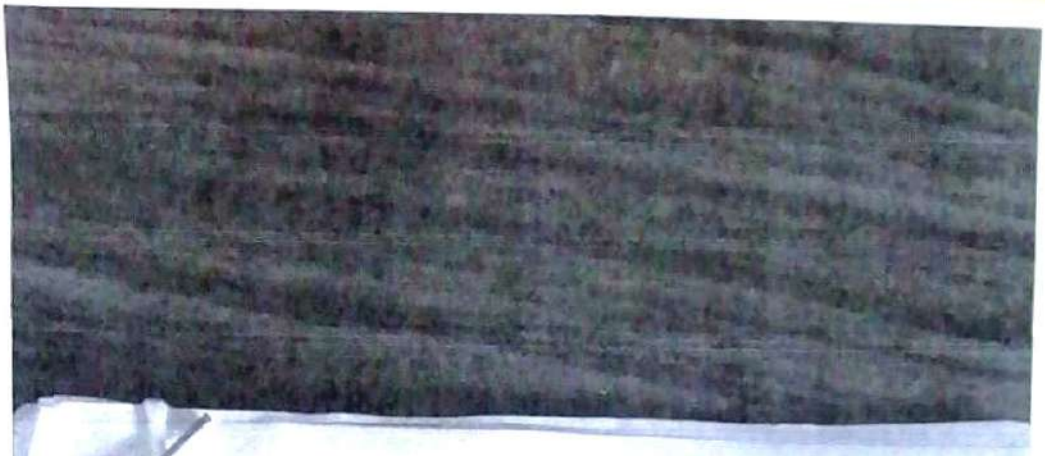
यह उद्धरण खतौनी इलेक्ट्रोनिक डिलीवरी सिस्टम द्वारा तैयार की गयी है तथा डाटा डिजीटल हस्ताक्षर द्वारा हस्ताक्षरित है।

दिनांक एवं समय : 09-02-2022 02:54:26 PM

-148-

150

Annexure-29



सीलदार
ल नकुआं,

महोदय,

माननीय राष्ट्रीय हरित प्राधिकरण के आदेश O A No 449/2019 के अनुपालन मे उपजिलाधिकारी महोदय के मौखिक आदेश के क्रम में ग्राम फत्ताबगर/सूपी भगवानपुर तह0 लालकुआं मे स्थित मैसर्स हिमालया ग्रिट्स एवं हिमालया स्टोन इंडस्ट्रीज का संयुक्त निरीक्षण किया गया उक्त मैसर्स हिमालया ग्रिट्स एवं हिमालया स्टोन इंडस्ट्रीज की भूमि के सम्बन्ध मे आख्या इस प्रकार है–

उक्त भूमि ग्राम– फत्ताबंगर तह0 लालकुआं जिला नैनीताल की वर्तमान खतौनी के खाता सं0 93, खसरा सं0 618/1मि0, 618मि0, 618/2मि0 मध्ये कुल रकबा 1.201 है0 खातेदार भूमेश कुमार पुत्र हजारीलाल के नाम, खाता सं0 94, खसरा सं0 605मि0, 607मि0 614मि0 मध्ये 0.569 है0 खातेदार भूमेश कुमार, ज्ञानेश कुमार पुत्रगण हजारीलाल, बृजेशरानी पत्नी हजारीलाल के नाम खाता सं0 95, खसरा सं0 607 मि0, 608मि0, 613मि0 614मि0 कुल रकबा 0.398 है0 खातेदार भूमेश कुमार, ज्ञानेश कुमार पुत्रगण हजारीलाल के नाम खाता सं0 96, खसरा सं0 605मि0 कुल रकबा 0.063 है0 खातेदार भूमेश कुमार पुत्र हजारीलाल, ज्ञानेश कुमार पुत्र हजारीलाल के नाम खाता सं0 97, खसरा सं0 605मि0, 607ब मध्ये कुल रकबा 0.120 है0 खातेदार भूमेश कुमार, ज्ञानेश कुमार पुत्रगण हजारीलाल के नाम खाता सं0 79, खसरा सं0 619/2मि0, 622/1, 622/2 मध्ये रकबा 1.304 है0 खातेदार भूमेश कुमार पुत्र हजारीलाल के नाम, खाता सं0 80, खसरा सं0 618/2, कुल रकबा 0.409 है0 भूमि खातेदार भूमेश कुमार पुत्र हजारीलाल के नाम श्रेणी 1(क) संक्रमणीय अधिकार के रूप मे दर्ज अभिलेख है।

इसके अतिरिक्त ग्राम सूपी भगवानपुर तह0 लालकुआं जिला नैनीताल की वर्तमान खतौनी फ0 1425–1430 के खाता सं0 57, खसरा सं0 23मि0, 25मि0 मध्ये 0.064 है0 भूमि खातेदार भूमेश कुमार, ज्ञानेश कुमार, बृजेश रानी पार्टनर फर्म मैसर्स हिमालया स्टोन इंडस्ट्रीज के नाम खाता सं0 58, खसरा सं0 23मि0, 25मि0, 26मि0 107मि0 मध्ये 0.568 है0 भूमि खातेदार भूमेश कुमार, ज्ञानेश कुमार पुत्रगण हजारीलाल के नाम खाता सं0 64, खसरा सं0 25मि0 रकबा 0.063 है0 खातेदार मै हिमालया स्टोन इंडस्ट्रीज पार्टनर भूमेश कुमार, ज्ञानेश कुमार पुत्रगण हजारीलाल, बृजेश रानी पत्नी हजारीलाल के नाम श्रेणी 1(क) संक्रमणीय अधिकार के रूप मे दर्ज अभिलेख है। उपरोक्त खतौनीयां संलग्न है।

उक्त क्षेत्र जिला विकास प्राधिकरण की परिधि से बाहर है तथा ग्रामीण क्षेत्र मे अवस्थित है, उक्त हिमालया स्टोन क्रेशर एवं हिमालया ग्रिट्स के चारों ओर बिखरी आबादी, स्कूल, मंदिर आदि की स्टोन क्रेशर की दूरी के सम्बन्ध में सन 2014 को तात्कालीन एस डी एम द्वारा जांच की गयी जिसकी जांच प्रति संलग्न है।

रिपोर्ट सेवा में सादर प्रेषित है। 20/01/2022

-149-

ANNEXURE No- 4 (46)

In the matter of:

Complaint of Sh. Gulab Singh Pandey and others against Sh. Lalta Prasad Sahu, Stone Crusher Owner (Kalyanpur) Mauranipur, Distt. Jhansi for removal of nuisance under Section 133 Cr.P.C. and other connected matters.

1. That the applicants Sh. Lalta Prasad Sahu, Stone Crusher Owner, Mauranipur, Distt. Jhansi is running his stone crusher unit since 2011 without any permission from the competent authority. The distance between the stone crusher unit and the residential area of Kalyanpur is about 500 mtrs. Due to the working of the stone crusher unit, the residents of Kalyanpur are facing many problems such as pollution, noise pollution etc. Besides this, the stone crusher unit is also causing damage to the crops of the nearby agriculturists.

2. That the stone crusher unit is situated on the land which is recorded as Parti land in the revenue records.

3. That the stone crusher unit is not having any boundary wall around it. Due to this, the stones fall on the adjoining lands and roads.

4. That there is no arrangement for water sprinkling in the stone crusher unit.

5. That the stone crusher unit is causing serious health hazards to the residents of the locality. Many persons have developed respiratory problems and tuberculosis due to the dust emanating from the stone crusher unit. The dust is also causing damage to the crops of the agriculturists. The stone crusher unit is also causing damage to the roads of the locality.

It is, therefore, prayed that the stone crusher unit of Sh. Lalta Prasad Sahu, Mauranipur, Distt. Jhansi may kindly be ordered to be closed down forthwith.

Sub Divisional Officer
Mauranipur, Distt. Jhansi

-150-

Annexure-25

IN THE HIGH COURT OF UTTARAKHAND AT NAINITAL

Writ Petition (PIL) No.212 of 2019

Trilok Chand ..Petitioner

Versus

State of Uttarakhand & others .....Respondents

Present:- Mr. S R S Gill, Advocate for the petitioner.
Mr. S.N. Babulkar, Advocate General assisted by Mr. C.S. Rawat, Deputy Advocate General, for the State/respondent nos.1 to 7.
Mr. Aditya Pratap Singh, Advocate, for respondent no.8.

Coram:- Hon'ble Sudhanshu Dhulia, J.
Hon'ble Narayan Singh Dhanik, J.

Hon'ble Sudhanshu Dhulia, J.

Miscellaneous application (IA No.2588 of 2020) is allowed. Counter affidavit filed on behalf of respondent no.8 is taken on record.

2. The petitioner has raised an important issue, which has a vital bearing for the State of Uttarakhand, particularly for environmental purposes, as there are more than 300 stone crushers/screening plants, which are presently running in the State of Uttarakhand. About half of these stone crushers/screening plants are concentrated in three districts i.e. Haridwar, Nainital and Udham Singh Nagar.

3. As per the present policy of 2019, a stone crusher/screening plant can be established at a distance of 300 meters of the residential area, hospital and religious institution etc. Moreover, there is no specific reply either of the

-15-

whether each of them have got safety measures duly incorporated or not.

4. A suggestion has come from the Bar that at least for three districts i.e. Haridwar, Nainital and Udham Singh Nagar, these stone crushers/screening plants can be located in a particular designated area, which can be declared as "industrial area" for the sole purpose of establishment and operation of stone crushers, which should be at least two to three kilometers away from the residential, hospital and religious institution, etc.

5. Since we are not aware of the logistics, we direct the State Government to properly inquire and make a study of this issue as to whether all the stone crushers/screening plants can be concentrated in the designated "industrial area", for Haridwar, Udham Singh Nagar and Nainital, and file a report positively before this Court within a period of four weeks.

6. It has also been brought to our notice that the number of stone crushers/screening plants which are more than 300 in numbers cannot be catering to the needs of the State of Uttarakhand, and much of its product is exported outside the State of Uttarakhand. In other words, the State of Uttarakhand is becoming the pollution zone, whereas the product which is coming out of these stone crushers/screening plants is not utilized within the State of

and prepare a data and place before this Court within a period of four weeks.

8. In compliance of this Court's order dated 10.02.2020, the Additional Chief Secretary, Government of Uttarakhand is present in person before this Court. He has assured this Court that they shall not grant any further permission for opening any stone crusher/screening plant till the next date of listing, except with the leave of this Court.

9. Let rejoinder affidavit be filed by the petitioner within a period of four weeks.

10. List this matter on 19.03.2020 in the daily cause list.

11. Personal presence of the officer concerned is not required.

(Narayan Singh Dhanik, J.) **(Sudhanshu Dhulia, J.)**

18.02.2020

Nitesh/

-153-

Photo Gallery of M/s Himalaya Stone Industries

Pic. (01) Overview of stone crusher

Pic. (02) Jaw Crushers

Pic. (03) Scrubber attached with Jaw Crusher

Pic. (04) Cone Crusher

-154-

Pic. (05) Mud Water Recycling System

Pic. (06) DG set

Pic. (07) Non-metled road

Pic. (08) Inadequate Green Belt

-155-

Pic. (09) Poor water drainage

Pic. (10) Rice Mill behind the unit

Pic. (11) View of unit from applicant-2 house

Pic. (12) View of unit from applicant-1 house

Pic. (13) Joint Team with Applicant-2

Pic. (14) Joint team at Girish Kapoor House

-156-

Photo Gallery of M/s Himalaya Grits

-157-

Pic. (15) Overview of unit

Pic. (16) Plantation

Pic. (17) Scrubbing System

Pic. (18) Open Roller Crusher

Pic. (19) Settling Tank

Pic. (20) Drainage system

-158-

Pic. (21) feeding duct (size<22mm)

Pic. (22) DG Set